

**BEFORE THE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA**

**Original Application No. 88/2023/EZ**

**IN THE MATTER OF:**

**WILDLIFE SOCIETY OF ORISSA**

**...Applicant**

**Versus**

**STATE OF ODISHA & OTHERS**

**...Respondents**

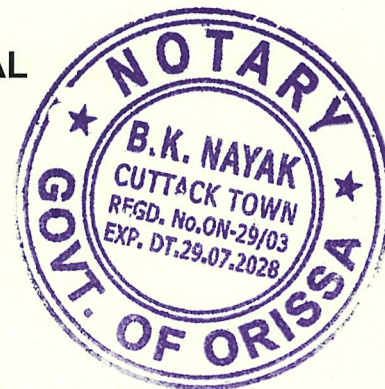
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**Additional Affidavit on behalf of Respondent Nos. 9 & 10 i.e.,  
National Wetlands Committee, MoEF&CC and Regional Office,  
Bhubaneswar, MoEF&CC**

I, Shri M. Rajeshwar Prasad, s/o Shri M. Bhaskar Rao, aged about 57 years currently working as Scientist 'C' in the Ministry of Environment, Forest and Climate Change (MoEF&CC), Regional Office Bhubaneswar, A/3, Rail Vihar, Chandrasekharpur, 751023 do hereby solemnly affirm and state as under: -

*M. Rajeshwar Prasad*

1. That, I am, the above-named Deponent, authorized and well conversant with the facts and circumstances of the present case and thus competent to swear the present Affidavit.
2. It is humbly submitted that the answering respondent has filed an additional affidavit in the present matter on 18.10.2024, inter-alia, apprising the Hon'ble tribunal that a meeting was convened under the chairpersonship of Additional Secretary, MoEF&CC on

  
**B.K. NAYAK**  
NOTARY  
CUTTACK TOWN  
Regd. No. ON-29/03


12.09.2024, to review the eco-tourism infrastructure proposal for Tampara Lake, Odisha under Rule 4(2) of the Wetlands Rules, 2017, wherein it was decided that further action would depend on the receipt of necessary documents from the concerned agencies.

3. That vide order dated 11.12.2024, the Hon'ble Tribunal observed that the National Wetlands Committee (NWC) has not taken any conscious decision with reference to the letter of the MoEF&CC dated 12.07.2024 and directed the Secretary, MoEF&CC who is also stated to be the Chairperson of the National Wetlands Committee to take a decision within 15 days and file a categorical affidavit with regard to the action taken in this regard within further 15 days. Copy of order dated 11.12.2024 is annexed as **Annexure-R9/1**.

4. That in compliance of the aforesaid order, a meeting of NWC was convened on 27.12.2024. The instant proposal i.e. Permission for development of tourism infrastructure at Tampara Lake, District Ganjam, Odisha by Department of Tourism, Government of Odisha (Post-facto) was placed before the NWC as Agenda No. 4a. Copy of the minutes of the meeting are annexed as **Annexure-R9/2**.

5. The following decisions were taken on the subject proposal:

- Approval for such construction activities cannot be granted in a routine manner without applying the rigor of comprehensive


  
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M. Rajeshwar Prasad.

assessment. The Integrated management Plan (IMP)/ Environmental management Plan (EMP) is a pre-requisite for considering the proposal. The said IMP/EMP of Tampara Lake should be comprehensive and shall, inter-alia, address the impact of the construction activities already undertaken and recommendations to minimize the adverse impacts on the wetland ecosystem.

- A copy of the Forest Clearance shall be submitted along with the approved IMP.
  - Department of Tourism, Government of Odisha shall submit details of various components of the project vis-a-vis those sanctioned by Ministry of Tourism, those sanctioned in other schemes along with their sanctioned budget, the expenditure incurred and latest photographs of all the construction works undertaken.
  - District Collector, Ganjam shall submit the justification for issuing the show-cause notice dated 23.09.2023 to the Addl. General Manager, M/s Engineering Projects India (Ltd.) along with its current status.
6. That, a letter dated 04.01.2025 was received from the Department of Tourism, Government of Odisha (project proponent) submitting a comprehensive report on the proposal with details as sought in the

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preliminary meeting dated 12.09.2024 and the NWC on 27.12.2024.

Copy of the letter dated 04.01.2025 is annexed as **Annexure-R9/3**.

- 7. That the project proponent inter-alia, submitted the following vide the aforesaid report:
  - Regarding the Forest Clearance, the application was submitted on 02.01.2025 by the State Secretary to MoEF&CC on PARIVESH 2.0.
  - The final IMP is expected to be finalized by February 2025 and accordingly, the same shall be submitted to MoEF&CC/NWC. Hence, it is requested to grant time till February 2025.
- 8. In view of the aforesaid submission by the project proponent, it is humbly submitted that the proposal shall be placed again before the NWC after receipt of the Forest Clearance, IMP and any other relevant communication along with.



**VERIFICATION**

Verified at Bhubaneswar on **January ,2025**, that the contents of Paragraphs of the aforesaid affidavit are true and correct to the best of my knowledge and belief and nothing material has been suppressed or concealed therein.

*M.R. Prasad*  
**DEPONENT**

M.R. Prasad  
 SCIENTIST 'C'  
 Govt. of India  
 Ministry of Environment, Forest & Climate Change  
 Integrated Regional Office  
 Bhubaneswar

*M.R. Prasad*  
**DEPONENT**

M.R. Prasad  
 SCIENTIST 'C'  
 Govt. of India  
 Ministry of Environment, Forest & Climate Change  
 Integrated Regional Office  
 Bhubaneswar

The deponent being identified by *Self* Adv / Clerk  
 swears on oath & solemnly affirms  
 before me on dt: *10/01/2025*  
 that the facts stated above are true  
 to his/her knowledge

*M.R. Prasad*  
 Notary for Cutrack Town  
 Govt. of Orissa  
 Regr No. ON-29/03

**Annexure-R9/1.**

Item No.04

Court No.1

**BEFORE THE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA  
(THROUGH PHYSICAL HEARING WITH HYBRID MODE)**

Original Application No.88/2023/EZ

Wildlife Society of Orissa

Applicant(s)

Versus

State of Odisha &amp; Ors.

Respondent(s)

Date of hearing: 11.12.2024

**CORAM: HON'BLE MR. JUSTICE B. AMIT STHALEKAR, JUDICIAL MEMBER  
HON'BLE DR. ARUN KUMAR VERMA, EXPERT MEMBER**

For Applicant(s) : Mr. Sankar Prasad Pani, Adv. a/w  
Mr. Ashutosh Padhy, (in Virtual Mode) Adv.

For Respondent(s) : Mr. Sanjib Swain, Adv. for R-1 to 6 (in Virtual Mode),  
Mr. Shakti Prasad Panda, AGA for R-8 (in Virtual Mode),  
Mr. Apurba Ghosh, Adv. for R-9 & 10,  
Mr. Ashok Prasad, Adv. for R-13,  
Mr. Sibojyoti Chakrabarti, Adv. for R-14 (in Virtual Mode)

**ORDER**

1. Mr. Sankar Prasad Pani, learned Counsel assisted by Mr. Ashutosh Padhy, learned Counsel (in Virtual Mode) is present on behalf of the Applicant.
2. Composite rejoinder affidavit dated 09.12.2024 has been filed by the Applicant; the same is taken on record.
3. Affidavit dated 06.12.2024 has been filed on behalf of the Respondent No.12, Odisha Tourism Development Corporation, Bhubaneswar; the same is taken on record.
4. Mr. Sanjib Swain, learned Counsel is present (in Virtual Mode) on behalf of the Respondent Nos.1 to 6, State Respondents, Government of Odisha. When the case is next listed, the name of Mr. Sanjib Swain shall be printed in the cause list as the Counsel for the Respondent Nos.1 to 6.

5. In the affidavit of the Respondent Nos.9 and 10, National Wetland Committee dated 18.10.2024, the previous order of this Tribunal dated 16.07.2024 has been quoted. This order refers to the letter of the MoEF&CC dated 12.07.2024 addressed to Mr. Apurba Ghosh wherein it is mentioned that *“it has been decided to place the proposal before the National Wetland Committee (NWC) for their inputs under proviso to Rule 4(2) of Wetlands (Conservation and Management) Rules, 2017”*.
6. We expected the National Wetlands Committee to have addressed this issue raised in the letter dated 12.07.2024. On the contrary, the affidavit has referred to the minutes of the meeting held on 12.09.2024 conducted by the Ministry of Environment, Forests and Climate Change (MoEF&CC) with the representative of Ministry of Tourism, Government of India, Department of Environment, Forest & Climate Change, Government of Odisha, State Wetlands Authority, Odisha (SWAO), District Magistrate & Collector, District Ganjam, Divisional Forest Officer, Brahmapur Forest Division and Wetlands International South Asia (WISA) for consideration of the proposal for Eco-tourism Development in Tampara Lake by Department of Tourism.
7. After that what has happened, has not been indicated. What is stated is *“Further action including placing the proposal before the National Wetlands Committee would be taken based on the receipt of the above said requisite information/documents”*.
8. This means that the National Wetlands Committee has not taken any conscious decision with reference to the letter of the MoEF&CC dated 12.07.2024. Question is why has no decision been taken for the last five months on such an important issue ?

9. We may also observe that no affidavit has been filed till date by the Respondent No.4, Chairperson, State Wetland Authority, Odisha.
10. We, therefore direct the Secretary, Ministry of Environment, Forests and Climate Change (MoEF&CC) who is also stated to be the Chairperson of the National Wetlands Committee to take a decision within 15 days and file a categorical affidavit with regard to the action taken in this regard within further 15 days.
11. **List on 07.01.2025.**

.....  
**B. Amit Sthalekar, JM**

.....  
**Dr. Arun Kumar Verma, EM**

December 11, 2024,  
 Original Application No.88/2023/EZ  
 SKB

**Minutes of the 4<sup>th</sup> Meeting of National Wetlands Committee (NWC) held on 27.12.2024 at 4:00 PM (hybrid mode)**

The 4<sup>th</sup> meeting of the National Wetlands Committee (NWC) was held on 27.12.2024 under the chairmanship of Special Secretary, MoEF&CC and Vice-Chairperson of NWC. The list of Participants is **Annexed**.

At the outset, the Chair welcomed the participants, followed by a brief introduction of the members and other participants. Further, Joint Secretary, Wetlands Division, MoEF&CC made a brief presentation apprising the participants about the agenda items of the meeting.

**Agenda Item 1: Confirmation of minutes of 3<sup>rd</sup> meeting of NWC**

Since no comments were received, minutes of the third meeting of NWC were confirmed.

**Agenda Item 2: Action taken report on the decisions taken during the last meeting**

i. *Permission for sewage inflow in East Kolkata Wetlands (EKW)*

The proposal was deferred in the last meeting for want of additional information/studies. No further communication has been received from the State Govt. of West Bengal.

ii. *Permission for the continuation of solid waste disposal in Dhapa area for EKW without construction or filling up of any water body & Permission for construction activities in settlement areas and Permission of public works in EKW areas without net loss of water body in the area*

The proposal was recommended in the last meeting specifying that the IMP of EKW with mitigation measures for these agenda items would be cleared for sanction subject to agreement of third-party appraiser. Accordingly, the IMP of EKW received from the State Govt. was sent for third party appraisal. Based on the appraisal report, the IMP was sanctioned on 18.07.2022.

**Recommendations/Decision:** A mechanism may be developed to monitor the physical and financial progress of the sanctioned projects. A dedicated digital application may be developed to facilitate inspections. The 'App' should have the facility to upload geo-referenced photos and videos, providing verifiable evidence of on-ground developments. The collected data to be integrated with a centralised portal, enabling stakeholders to seamlessly access, review, and evaluate project updates. This system aims to streamline reporting, enhance transparency, and support data-driven decision-making in managing approved projects effectively. The possibility of Third-Party Audit of such projects may also be explored.

iii. *Proposal for formation of the Technical Committee of NWC to take up technical discussions intermediary to the larger NWC meetings.*

A Technical Appraisal Committee (TAC) was constituted vide O.M. dated 10.06.2024 for providing technical/scientific support to the NWC/MoEF&CC in implementation of the Wetlands Rules, 2017, formulation of national policies on wetlands conservation, notification of trans-boundary wetlands, evaluation of Framework Management Plans (FMPs); review of the Integrated Management Plans (IMPs) of Ramsar Sites etc. The first meeting of TAC is scheduled on 17.01.2025.

Further, MoEF&CC has assigned Knowledge Partners for each State and Union Territory to assist in ground-truthing of wetlands within their jurisdiction. Further, to

facilitate the States/UTs in the process of ground-truthing, an app named **ArcGIS Survey 123** has been developed by MoEF&CC.

### **Agenda Item 3: Initiatives taken and important developments since the last meeting**

The following salient initiatives/important developments were shared with the participants:

- The No. of Ramsar Sites has increased from 26 to **85 in the last 10 years**. 15 more sites are at various stages of appraisal. Currently, India stands 1<sup>st</sup> in Asia and 3<sup>rd</sup> in the world in terms of the number of Ramsar Sites. **Three nominations for Wetland City Accreditation (WCA)** under the Ramsar Convention were submitted for the first time i.e. Indore (Madhya Pradesh), Bhopal (Madhya Pradesh) and Udaipur (Rajasthan).
- '**Mission Sahbhagita**' was launched in May, 2022 for people and stakeholders' participation in the wetlands conservation and management. **Nine Regional Workshops** were organized for wetlands conservation with States/UTs, Ramsar Site Managers, Knowledge Partners and Wetland Mitras. Several other workshops on specific subject matters were also organized.
- The **India Wetland Coalition** was launched in May, 2022 to enable business partnerships for Wetlands Conservation, addressing the risk of nature loss and building resilience to climate change. A Memorandum of Cooperation has been signed between the Indian Business and Biodiversity Initiative and the MoEF&CC to foster participation of corporates in wetlands management and conservation efforts.
- Following the philosophy of *Sahbhagita*, MoEF&CC launched '**Save Wetlands Campaign**' during World Wetlands Day (WWD) 2023 for spreading mass awareness about conservation and management of wetlands in the country, with target-based outputs in collaboration with State/UT Wetlands Authorities.

Under the campaign, till date, more than 2.1 million people were sensitized, ground truthing of more than 93,000 wetlands was done, health cards for more than 6,200 wetlands were prepared and more than 8,90,000 people have taken pledge as Wetland Mitra or registered as Wetland Mitras. Moreover, carbon stock assessment was carried out for 39 Ramsar Sites under this campaign.

- Acknowledging the importance of conservation of Ramsar Sites, the Government of India has announced '**Amrit Dharohar**' initiative as part of the Budget announcement of 2023 to promote unique conservation values of Ramsar Sites. Amrit Dharohar Implementation Strategy was launched on World Environment Day, 2023 by MoEF&CC. The Implementation strategy is centred around four components i.e. *Species and Habitat Conservation, Nature Tourism, Wetlands Livelihoods, and Wetlands Carbon*. The salient achievements, component wise, are as follows:

#### *Species and Habitat Conservation:*

- a. Revised NPCA Guidelines incorporating the two-step management process i.e. Framework Management Plan (FMP) and Integrated Management Plan (IMP) issued.

- b. Floral and Faunal inventory of Ramsar Sites published by BSI and ZSI respectively.
- c. People's Biodiversity Registers (PBRs) for Ramsar Sites updated.
- d. Video on Bird call of flagship species of Ramsar sites of India released.
- e. **“Wetland Wise Use-An implementation framework”** released, which aims to clarify the term and provides an implementation framework for achieving wetland-wise use for wetlands in India.
- f. In collaboration with Central Institute of Educational Technology (CIET), NCERT, MoEF&CC has developed **a series of educational videos** focusing on different level of school students on the importance of wetlands conservation and management. These videos are being circulated through the educational channels of NCERT and the Wetlands of India portal for nation-wide dissemination and sensitisation of school students. Jal Bhoomi video has jointly won the best entry in the preparatory /middle category from government organisations in All India Children's Educational e-Content Competition (AICEeCC) (2023-24) held at NERIE Shillong on 15-16 March, 2024.
- g. **The ‘Management Effectiveness Tracking Tool (METT)** for Indian Wetlands’, Practitioner's Guide was released. It is a self-appraisal tool to support adaptive wetland management and assess progress over time. Workshops are also being organised to train the Ramsar Site Managers in using the tool. Till date, METT Assessments for 22 Ramsar Sites has been done.

*Nature Tourism & Wetlands Livelihoods:*

- a. MoEF&CC has collaborated with Ministry of Tourism for **eco-tourism/high-value nature tourism** development. Curriculum developed for training programs on nature tourism and wetlands livelihoods. Training programs on Alternate Livelihood Program (ALP) held at five Ramsar Sites and Paryavaran Naavik Certificate (PNC) at two Ramsar Sites. A total of 196 local community members were trained and certified as nature guides.
- b. Training module for Nature Guides developed under the Green Skill Development Programme (GSDP) of MoEF&CC.

*Wetlands Carbon:*

- a. **‘Standard Operating Procedure (SOP) for Assessment of Carbon Stock in Wetlands’** issued.
  - b. Methodology being developed for climate co-benefit assessment for wetlands.
  - c. Considering the high carbon storage capacity, development of Peatland Inventory and its assessment has been initiated.
- **ANUP Newsletter** (half-yearly newsletter on wetlands), a brochure on **Wetlands Conservation: Approach and initiatives, Wetlands Word Map of India** and a Video on **India’s journey towards Wetlands Conservation and Management** were also released. Further, **‘Wetlands for LiFE Forum & Film Festival,’** a

comprehensive series encompassing three regional and one national media consultation, four workshops for media students and three regional film festivals were organized.

- MoEF&CC celebrated the WWD 2024 on 02.02.2024 at Sirpur Lake, Indore, a Ramsar site of Madhya Pradesh. The event was organised by the MoEF&CC in collaboration with the Department of Environment, Government of Madhya Pradesh and Indore Municipal Corporation (IMC). The event witnessed participation of 25 exhibitors and more than 2000 participants.

**The Secretary General, Ramsar Convention on Wetlands visited India** to attend this event on the occasion of WWD 2024, who had also lauded the initiatives of Govt. of India in conservation of wetlands.

**Recommendations:**

- The action on 15 proposed Ramsar sites pending with Compilers (States) may be expedited. Stage-wise pendency report should be formulated and it should be followed up on a weekly basis for early completion of all formalities and designation of Wetland as a Ramsar Site. Status be apprised to senior officers in the Ministry on a regular basis.
- Under the Save Wetlands Campaign, the State/UT wise achievements should be reflected against their targets on its portal for effective monitoring of the campaign's progress. Additionally, a structured reporting module should be developed with fixed and flexible formats to ensure consistent and comprehensive tracking of activities, milestones, and outcomes across all States/UTs.
- A comprehensive training and capacity-building module about the Amrit Dharohar Initiative may be developed and be made available on the Integrated Government Online Training (iGOT) platform. Endeavor be made to shortlist component wise projects viz. Development of Herbarium etc. and implement the same.

**Agenda Item 4: Proposals seeking permission under Rule 4(2) of the Wetlands (Conservation & Management) Rules, 2017**

- a. **Permission for development of tourism infrastructure at Tampara Lake, District Ganjam, Odisha by Department of Tourism, Government of Odisha - Post-facto**

The Committee was apprised of the matter pending before the Hon'ble National Green Tribunal, Eastern Bench, Kolkata, i.e. O.A. No. 88/2023, titled as Wildlife Society of Orissa vs. State of Odisha &Ors., w.r.t the permanent construction that has taken place within no development zone at Tampara Lake resulting in violation/non-compliance of the applicable Wetlands (Conservation & Management) Rules, 2017. Further, the details of designation of Tampara Lake as Ramsar Site, eco-tourism development plan recommended by the State Wetland Authority Odisha, approval of Ministry of Tourism under 'Swadesh Darshan' (central scheme) of Government of India etc. were apprised.

The committee observed that the following decisions were taken/information sought during the preliminary meeting convened by the Ministry under the Chairpersonship of Additional Secretary, MoEF&CC (Vice-Chairperson of NWC) on 12.09.2024:

- i. DFO, Brahmapur shall submit a detailed note on the construction activities undertaken on the forest land, status of the post facto Forest Clearance (FC) and the requisite procedure for such violation/post facto cases.
- ii. As sought by the Joint Committee constituted by Hon'ble NGT in its report dated 22.09.2023, an Integrated Management Plan and proposed comprehensive Environment Management Plan shall be prepared by a third party/independent agency and submitted to DC Ganjam, who shall place it before the said Joint Committee for its recommendations.
- iii. Ministry of Tourism to provide details highlighting the components of the project sanctioned by them.
- iv. Department of Tourism, Government of Odisha shall submit details of various components of the project vis-a-vis those sanctioned by Ministry of Tourism, those sanctioned in other schemes along with their sanctioned budget, the expenditure incurred and latest photographs of all the construction works undertaken.
- v. D.C Ganjam shall submit the justification for issuing the show-cause notice dated 23.09.2023 to the Addl. General Manager, M/s Engineering Projects India (Ltd.) along with its current status.

Out of the above information/documents sought, reply has been received only from the Ministry of Tourism. Regarding the post facto FC, it was informed by the Department of Tourism, Govt. of Odisha that an application was submitted on PARIVESH 2.0 portal for diversion of forest-land within Tampara development vide application no. SW No.: SW/173154/2024. Some details were sought by the Ministry and the matter is under consideration. The MS, Odisha SWA informed that an IMP of Tampara Lake is being prepared through WISA which is expected to be finalised within two-three months and shall be submitted to the Ministry duly approved by the SWA.

**Decision:**

- Approval for such construction activities cannot be granted in a routine manner without applying the rigour of comprehensive assessment. The IMP/EMP is a pre-requisite for considering the proposal. The said IMP/EMP of Tampara Lake should be comprehensive and shall, inter-alia, address the impact of the construction activities already undertaken and recommendations to minimize the adverse impacts on the wetland ecosystem.
- A copy of the FC shall be submitted along with the approved IMP.
- The information w.r.t S. No. (iv) and (v) above shall also be submitted, at the earliest.

The committee also recommended that the State Government may explore targeted skill development programs to enhance wetland conservation and management capabilities. These programs may focus on equipping local communities with the necessary knowledge and skills to actively contribute to the sustainable management of wetlands and protect their ecological value.

- b. **Permission for the construction of One Underground Reservoir, Two Overhead reservoirs and One Health Centre at Dhapamanpur Mouza in East Kolkata Wetlands (EKW)**

The State Wetlands Authority, West Bengal vide letter dated 21.10.2024 has apprised that East Kolkata Wetlands (EKW) is world's largest wastewater ecosystem created to sustain successive resource recovery systems in the form of vegetable farms, fishponds and paddy fields. Considering its ecological and social significance, UNESCO designated International Importance to these wetlands by adding them to the Ramsar list in 2002. It is unique as it is a livelihood-based system with more than 100 villages and approx. 1,50,000 people living within this wetland.

Considering the human habitation within EKW, proposal of Bidhannagar Municipal Corporation (BMC) for construction of one UGR (Underground Reservoir) with 1500 m<sup>3</sup> capacity & two OHR (Over Head Reservoir) with 1200 m<sup>3</sup> and 550 m<sup>3</sup> capacity and one two storey Health Centre in Dhapamanpur mouza within Ward 36 of BMC to deliver potable and adequately treated surface water to the common citizens of BMC Ward No. 28, 35 & 36 was considered by the State Wetlands Authority, West Bengal in its 5<sup>th</sup> meeting held on 16.08.2024. The Authority recommended the proposal. The proposed project belongs to the surface water supply scheme under Amrut 2.0 program.

The project proponent (BMC) made a detailed presentation on the proposal.

**Decision:** The agenda was discussed thoroughly. The Committee noted the argument of the EKW regarding provision for drinking water and healthcare facilities. It was observed that the combined endeavour of the Committee should be to find sustainable solutions to peoples' issues which address the immediate need on one hand and try to keep the impact on the Wetland ecosystem to the minimum, on the other. It was noted that there was a water pool in the immediate vicinity of the proposed site. On being asked if any comparative study/ cost benefit analysis has been carried out for the proposed project on any other alternate site, it was learnt that such an exercise is yet to be undertaken. Since no alternate site was examined/proposed by the BMC/State Govt., it was, in the overall interest of conservation of the sensitive Wetland ecosystem, decided that they shall explore alternate sites for the aforesaid proposal. Further, a joint team comprising of officials from MoEF&CC, ZSI, BSI, NEERI, WISA and SWA shall undertake a visit to the proposed sites and submit their report to the Ministry within a month.

c. **Permission for construction of VIP Road in Bhoj Wetland, Bhopal, Madhya Pradesh.**

The Environment Department, Government of Madhya Pradesh vide letters dated 11.10.2023 and 04.07.2024 (*enclosures/main documents received only on 20.12.2024*) requested for the grant of NOC/Approval for the proposed extension of VIP Road in the Bhoj Wetland, Bhopal, Madhya Pradesh. The MPSWA vide email dated 25.12.2024 apprised that due to some exigencies, they are not able to attend the meeting and make a presentation before the committee and requested to defer the agenda. The agenda was accordingly deferred.

**Agenda Item 5: Hon'ble Supreme Court's directions vide order dated 11.12.2024 with reference to Rule 7(1) (a) of the Wetlands (Conservation & Management) Rules, 2017**

The Hon'ble Supreme Court of India, vide Order dated 11.12.2024, directed that, *each of the State/UT Wetland Authorities shall complete ground truthing as well as the demarcation of wetland boundaries of each of the Wetland which have been identified for their State by Space Application Centre Atlas (SAC Atlas), 2021 as expeditiously as possible, but definitely within a period of three months (i.e. by 10.03.2025)*. MoEF&CC vide O.M. dated 20.12.2024 has requested all the Chief Secretaries and the State/UT Wetland Authorities for compliance of the said direction.

Further, the Ministry has assigned Knowledge Partners (KPs) to each State/UT to assist them in various aspects of wetlands conservation. It was also requested that regular progress and compliance may be monitored by Additional Chief Secretary/Principal Secretary of Environment/Forest Department of the State/UT for ensuring time bound compliance of the directions. A time-bound action plan latest by 31.12.2024 and a fortnightly progress report were also sought.

Some of the SWAs have requested to provide the shape files of the Wetland Atlas 2021 to facilitate in the above process.

**Decision:**

- All the States/UTs should accord 'TOP PRIORITY ' to the task and ensure meticulous and time bound compliance of the directions of the Hon'ble Court. All the Participants should sensitize their respective Administrative Secretaries/ HoDs of the directions and ensure regular follow up and progress in the matter.
- MoEF&CC to share a Google Sheet with the States/UTs for updating the status on a day-to-day basis.
- MoEF&CC, with the support of SAC, NCSCM and KPs to accord all possible help to the States/UTs in the subject matter.
- A coordination exercise on a daily basis through VC be carried from 4 to 5 PM.

The meeting ended with the thanks to the Chair.

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## Annexure

<b>List of Participants for 4th Meeting of the National Wetlands Committee (NWC)</b>		
<b>S No.</b>	<b>Name/ Designation</b>	<b>Organization</b>
<b>NWC ex-officio and/or nominated members</b>		
1	Mr. Tanmay Kumar, Special Secretary	MoEFCC
2	Mr. Rajat Agarwal, Joint Secretary, Wetlands Division	MoEFCC
3	Dr. Ramesh Motipalli, Scientist 'F', Wetlands Division	MoEFCC
4	Mr. Pankaj Verma, Scientist 'E', Wetlands Division	MoEFCC
5	Mr. Chandan Singh, Consultant, Wetlands Division	MoEFCC
6	Ms. Gauri Vashist, Legal Associate, Wetlands Division	MoEFCC
7	Mr. Umang Agnihotri, Wetlands Specialist, Wetlands Division	WISA, MoEFCC
8	Ms. Bhuyashee Rajkumari, Program Associate, Wetlands Division	WISA, MoEFCC
9	Mr. Manish Gupta, Software Developer, Wetlands Division	MoEFCC, NCSCM
10	Mr. Pramod Rao, Research Assistant, Wetlands Division	MoEFCC
11	Director, Department of Tourism	Ministry of Tourism
12	Mr. S. K. Shrivastav, Scientist F, Department of NRCD.	Ministry of Water Resources
13	Mr. P Babu, Deputy Director, Plan Division	Ministry of Social Justice & Empowerment
14	DoLR, MoRD	Ministry of Rural Development
15	Mr. Vishal Gandhi, Scientist E, CPCB	CPCB
16	Dr. Santosh Kumar, ZSI Kolkata	ZSI

17	Ms. Priyanka Sarkar, Consultant Grade-1(Green Transition & Climate)	NITI Aayog
<b>State Govt. representatives from current cohort</b>		
18	Chief Technical Officer, East Kolkata Wetlands	SWA, West Bengal
19	Mr. Amit Kumar Lamba	MS SWA, Maharashtra
20	OIC, MPSWA	SWA, Kerala
21	CHIEF CONSERVATOR OF FOREST BIHAR	SWA, Bihar
22	Mr. Abhay Pimparkar-MS SWA, Maharashtra	SWA, Maharashtra
23	Collector, Ganjam	SWA, Odisha
24	Lakshadweep Environment and Forest	UTWA, Lakshadweep
25	CCF, DNH, DD	UTWA, Dadra & Nagar Haveli & Daman & Diu
26	DCF Daman & Diu	UTWA, Dadra & Nagar Haveli & Daman & Diu
27	Dr. John C. Mathew	SWA, Kerala
28	Mr. Satyendra Singh Addl PCCF Assam	SWA, Assam
29	Chief Conservator of Forest, Chandigarh	UTWA, Chandigarh
30	CE CWC	UTWA, Chandigarh
31	Mr. Naresh Kumar, Addl Secy, Member Secretary	SWA, Arunachal Pradesh
32	DIRECTOR Environment J&K	UTWA, Jammu & Kashmir
33	Director DEERS, J&K	SWA, Jammu & Kashmir
34	J&K Dr Majid	SWA, Jammu & Kashmir
35	SECCCD Uttarakhand	SWA, Uttarakhand
36	CGSWA	SWA, Chhattisgarh
37	DFO HOSHIARPUR PUNJAB	SWA, Punjab
38	Tamil Nadu State Wetland Authority	SWA, TN
39	Member Secretary,	SWA, Rajasthan
40	RS Gill PCCF & HoFF Meghalaya	SWA, Meghalaya
41	MS, Karnataka	SWA, Karnataka
42	OIC, MPSWA	SWA, MP
43	Mr. LOKENDRA THAKKAR, OIC, MPSWA	SWA, MP

44	Divisional Wildlife Officer, Rohtak	SWA, Haryana
45	CCF Wildlife Gurugram	SWA, Haryana
46	WILDLIFE, AP	SWA, AP
47	Mr. Ravi Sharma HPSWA	SWA, HP
<b>Expert Members</b>		
48	Dr T V Ramachandra	Expert Member (Socio-Economics)
49	Dr Vishwanath Waikhom	Expert Member (Fisheries)
50	Dr Surabhi Mehrotra	Expert Member (Landscape Planning)
51	PROF. SANJAY DESHMUKH	Expert Member (Ecology)
<b>Special Invitees</b>		
52	Ms. Suchita Awasthi, Wetlands International South Asia	Wetlands International South Asia
53	Director, NCSCM	National Centre for Sustainable Coastal Management

**Odisha Tourism**  
 Paryatan Bhawan, Lewis Road  
 Bhubaneswar-751014  
 Fax No.+91 674 2430887  
 E-mail: info@odishatourism.gov.in



ଓଡ଼ିଶା ସରକାର  
 ପର୍ଯ୍ୟଟନ ବିଭାଗ



ଓଡ଼ିଶା ପର୍ଯ୍ୟଟନ

ପର୍ଯ୍ୟଟନ ଭବନ, ଲୁଇସ ରୋଡ୍,  
 ଭୁବନେଶ୍ୱର-୭୫୧୦୧୪

**Government of Odisha**  
**Tourism Department**

No. 425 / TSM,  
TET-0001 SCH-0020-18

Bhubaneswar,

Dated 04.01.25

From

**Samarth Verma, IAS**  
 Director Tourism

To

**Additional Secretary**  
 Ministry of Environment, Forest and Climate Change, Government of India  
[asag-moefcc@gov.in](mailto:asag-moefcc@gov.in)

Sub – Submission of Comprehensive report on the proposal for development of Tourism Infrastructure at Tampara Lake, Ganjam, Odisha by Department of Tourism, Govt. of Odisha

Ref – Minutes of the meeting held regarding the proposal for development of tourism Infrastructure at Tampara Lake, Ganjam, Odisha by Department of Tourism, Gov't. of Odisha on 12th September 2024.

Sir,

With reference to the subject cited above and meeting held on 27 Dec 2024, Department of Tourism hereby is submitting a comprehensive report on proposal of tourism infrastructure at Tampara Lake, Ganjam, Odisha with all details sought as per meeting held on 12 Sept 2024

The details submitted within the comprehensive report include –

1. Project approved under Central Scheme- Swadesh Darshan
2. Land Details
3. Environment Management Plan
4. Mitigation Measures and economic benefits envisaged
5. Applicable rules
6. Fact sheet with dates
7. NGT order details and compliances submitted
8. Status of execution with photographs
9. Expenditure status
10. Post Facto Forest Clearance Status
11. Tampara Lake – RAMSAR site – Wetland Rules 2017 – Post Facto Approval of project

It is pertinent to mention that Tourism Infrastructure at Tampara is an important project with Nature Interpretation Centre (NIC) for awareness programs on Tampara Wetland and other aquatic flora and fauna and accommodation for facilitating researchers, scholars, scientists, nature loving tourists etc. Apart from this, this development shall create local employment, livelihood creation for the local SHGs and indirect jobs for tourist guides, boatman, souvenir shops operations etc

In this context, it is requested to kindly provide approval of the following –

1. Post Facto Forest Clearance for the project for 0.697 Ha of land
2. Post Facto approval of National Wetland Committee against Clause 4(2) of Wetland Rules 2017

Yours faithfully

  
Director Tourism

Memo No. 426

Dated 04-01-25

Copy forwarded to Regional office, Ministry of Forest, Environment and Climate Change for necessary information and action

  
Director Tourism

Based on meeting held by MoEF&CC – 4th Meeting of the National Wetlands Committee discussion held on 27 Dec 2024, Tourism Department was directed to submit a comprehensive note on Tampara Development matter

NGT Order OA/88/2023/EZ filed by Wildlife Society of Orissa on 3 Aug 2023 stating that there was large scale permanent construction work in Tampara lake within waterbody and its zone of influence and some adjoining plots in the zone of influence being forest land requiring diversion and no permanent construction to be done on forest land.

The compliances against the issues raised during the meeting held by MoEF&CC on 12<sup>th</sup> Sept 2024 are given below-

<b>Sl. No.</b>	<b>Issue raised</b>	<b>Submitted within Comprehensive Note</b>
1	Approvals/permissions granted and yet to be granted.	Chapter no. 12,13 and 15
2	Justification for not taking prior approval from MoEF&CC and other statutory activities.	Chapter 7
3	Construction activities undertaken and yet to be undertaken.	Chapter 10 and 14
4	Total project cost and Expenditure incurred till date on various activities.	Chapter 11

<b>Sl. No.</b>	<b>Decisions</b>	<b>Compliance in Comprehensive Note</b>
1	DFO, Brahmapur shall submit a detailed note on the construction activities undertaken on the forest land, status of the post facto FC clearance and the requisite procedure for such violation/post facto cases.	Chapter 12
2	As sought by the Joint Committee constituted by Hon'ble NGT in its report dated 22.09.2023, an Integrated Management Plan and proposed comprehensive Environment Management Plan shall be prepared by a third party/independent agency and submitted to DC Ganjam, who shall place it before the said Joint Committee for its recommendations.	Chapter 4, 5 and 6
3	Ministry of Tourism to provide details highlighting the components of the project sanctioned by them.	Chapter 1
4	Department of Tourism, Government of Odisha shall submit details of various components of the project vis-a-vis those sanctioned by Ministry of Tourism, those sanctioned in other schemes along with their sanctioned budget, the expenditure incurred and latest photographs of all the construction works undertaken.	Chapter 2
5	D.C Ganjam shall submit the justification for issuing the show-cause notice dated	DC Ganjam issued show cause to M/s EPIL basis NGT order

## Comprehensive note on Tampara Eco Cottages, District- Ganjam

<b>Sl. No.</b>	<b>Decisions</b>	<b>Compliance in Comprehensive Note</b>
	23.09.2023 to the Addl. General Manager, M/s Engineering Projects India (Ltd.) along with its current status.	OA/88/2023/ESZ for violation of Forest Conservation Act (Development of part project on Forest Land) Additionally, Tourism Department issued show cause to M/s EPIL and BeDA for violation of Forest Conservation Act (Development of part project on Forest Land)

Comprehensive note on Tampara Eco Cottages, District- Ganjam



# Comprehensive note on Tampara Eco Cottages, District- Ganjam

Department of Tourism, Govt. of Odisha

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Comprehensive note on Tampara Eco Cottages, District- Ganjam		
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Comprehensive note on Tampara Eco Cottages, District- Ganjam

# 1

# Introduction

## 1. Introduction

The Tampara Lake is a freshwater lake situated at the right bank of the river Rushikulya beside NH 16 near Chatrapur town in the district quarter of Ganjam District in the state of Odisha. Berhampur is one of the major cities of Odisha is 23 km away from the site.

The lake covers an area of 300.82 Ha and is connected to the river Rushikulya. The maximum length of the lake is 5.4 km and width is 0.65 km. There is no geological evidence to confirm its origin. It is believed that in 1766, during battle between British East India company and French colonist due to explosion, a depression was created and at latter stage filled with flood water from Rushikulya river. Therefore, it would not be wrong to say that the Tampara Lake is a manmade lake.

The Bay of Bengal is around 2 Kms from the lake and extensive sand dunes act as barriers from incursion of sea water into this freshwater lake. The local people mainly depend on the lake for their livelihood. Keoda flower, cashew and fish are their main sources of income.

With the objective of integrated development of tourist destinations in the State, creation of new tourism products and to enhance private sector investments, Department of Tourism, Govt of Odisha has developed/ is developing Tampara Lake, the largest sweet-water lake in Odisha.

The developmental works at Tampara Lake, in the Ganjam District of Odisha is being carried out under the aegis of the 'Swadesh Darshan Scheme'- A Central Scheme launched by the Ministry of Tourism, Government of India for the Integrated Development of Theme-Based Tourist Circuits. The Detailed Project Report (DPR) of the project with a project cost of INR 33.43 Cr. was submitted by the Tourism Department of the State Government to the Central Government on 01.03.2016 and the same was approved by the Central Government on 19.09.2016.

Department of Tourism submitted the DPR under Coastal Circuit – Swadesh Darshan (Central Scheme) including major components as listed below to MoT for approval:

- i. Jetty
- ii. Enhancement of water sports
- iii. Eco Cottages
- iv. Tourist reception centre
- v. Solid Waste Management
- vi. Solar street lighting
- vii. STP
- viii. WTP
- ix. Rainwater harvesting
- x. Storm water drainage

Ministry of Tourism approved the project worth INR 33.43 Cr. in Sept 2016.

Comprehensive note on Tampara Eco Cottages, District- Ganjam

**1.1 Ministry of Tourism, Administrative approval for Swadesh Darshan**

Government of India  
Ministry of Tourism  
(Swadesh Darshan Division)

Transport Bhawan  
1, Parliament Street  
New Delhi:110001

File No. 5-(02)/2016-SD

Dated:19.09.2016

The Pay and Accounts Officer,  
Ministry of Tourism,  
C-1, Hutments, Dalhousie Road,  
New Delhi – 110 0011.

SUBJECT: Development of Coastal Circuit Gopalpur, Barkul, Satapada and Tampara in Odisha under Coastal Circuit under Swadesh Darshan Scheme.

Sir,

I am directed to refer to the project proposal submitted by Director & Addl. Secretary Odisha Tourism Development Corporation and to convey the sanction of the President of India for the project 'Development of Coastal Circuit Gopalpur, Barkul, Satapada and Tampara' under Coastal Circuit of Swadesh Darshan Scheme with Central Financial Assistance of **Rs.7649.04lakh** (Rupees Seventy Six Crore Forty Nine Lakh and Four Thousand only ) and release of first installment of **Rs.1529.80 lakh** (Rupees Fifteen Crore Twenty Nine Lakh and Eighty Thousand Only) (20% of Sanctioned CFA) for the under mentioned components:

		(Rs. in Lakh)
S.No.	Name of the component	Amount Recommd.
<b>A. GOPALPUR</b>		
1.	Roads	288.86
2.	Water Sports	1194.94
3.	Tourist Reception Center	159.62
4.	Sand Art Part + Marine Museum	626.75
5.	Solid Waste management	30.07
6.	Solar Street Lighting	81.00
Sub Total		2381.24
<b>B. TAMARA</b>		
1.	Roads	165.00
2.	Big Jetty	300.96
3.	Water Park	2141.73

*S.D. Govt  
20.9.16*

## Comprehensive note on Tampara Eco Cottages, District- Ganjam

4.	Enhancement of Water Sports	184.67
5.	Eco-Cottages	235.19
6.	Tourist Reception Center	178.13
7.	Solid Waste management	24.06
8.	Solar Street Lighting	85.50
9.	Solar lights small	28.00
	Sub Total	3343.24
C.	<b>BARKUL</b>	
1.	Road Enhancement	172.41
2.	Jetty for ferry ride	150.48
3.	Floating Restaurant	432.25
4.	Water Sports Enhancement	104.14
5.	Solid Waste management	24.06
6.	Solar Street Lighting small	21.00
7.	Solar Street Lighting	67.50
8.	Sewerage Treatment Plant	15.38
	Sub Total	987.22
D.	<b>SATAPADA</b>	
1.	Jetty for ferry ride	150.48
2.	Jetty for Speed Boats	15.50
3.	Roads 4mt. wide	88.00
4.	Solar Street Lighting	45.00
5.	Tourist Reception Center + Public Convenience	127.70
6.	Solid Waste management	18.04
7.	Sewerage Treatment plant	15.38
8.	Solar Street	63.00
	Sub Total	523.10
E.	<b>AMENITIES</b>	
1.	Signage	50.00
	Sub Total	50.00
	Total – A to E	<b>7284.8</b>
	Architecture Fees (2%)	145.696
	Contingencies (3%)	218.544
	<b>Grand Total</b>	<b>7649.04</b>

2. The sanction of the President of India is also accorded to the release of **Rs.1529.80 lakh** (Rupees Fifteen Crore Twenty Nine Lakh and Eighty Thousand Only) i.e. 20% of CFA as first installment in advance for starting the work to the Odisha Tourism Development Corporation (OTDC). The Payment will be arranged by Drawing and Disbursing Officer of the Ministry of Tourism by presenting a bill to Pay and Accounts Officer, Ministry of Tourism for electronic transfer of funds in favour of Orissa

## Comprehensive note on Tampara Eco Cottages, District- Ganjam

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Pay and Accounts Officer, Ministry of Tourism for electronic transfer of funds in favour of Orissa Tourism Development Corporation (OTDC) in the Account No. 50100181739163 of HDFC Bank, 1<sup>st</sup> Floor, Hotel Mayur Building, P.S. Road, Gangtok, Sikkim having IFSC code HDFC0001455.

3. The Odisha Tourism Development Corporation (OTDC) has certified that no utilization certificate is pending in respect of grant in aid released by the Central Govt. in respect of all the schemes/projects/programs of Ministry of Tourism.

4. The Odisha Tourism Development Corporation will execute the project and shall have to commence the work immediately to ensure timely utilization of funds and to avoid escalation of cost. The project should be commissioned within a maximum period of 24 months from the date issue of sanction and any cost escalation on account of delay etc. would be met by the OTDC/State Government and no reimbursement will be made by the Central Government on this account.

5. The State Government of Odisha shall make land for the project available free of cost and also render all possible assistance for completion of the project on time. No portion of the sanctioned project should be executed /implemented on land/property owned by private individual or trust.

6. The Secretary Tourism, Govt. of Odisha will be the nodal officer for implementation and monitoring of the project. The State Government of Odisha shall set up a Monitoring Committee headed by Pr. Secretary/Secretary (Tourism) Odisha with a Member from the Ministry of Tourism and the Implementing agency to monitor physical and financial progress of the sanctioned project and submit the progress report to Ministry of Tourism on quarterly basis.

7. The executing agency shall put in place the mandatory facilities for barrier free access by physically disabled persons.

8. The Central Financial Assistance will be utilized for the purpose for which funds are released. Odisha Tourism Development Corporation / State Government of Odisha shall not rent/lease or transfer the property without the permission of the Ministry of Tourism Government of India.

9. The Odisha Tourism Development Corporation / State Government of Odisha would undertake the responsibility for maintenance and management of facilities for which the funds are released and no reimbursement on account of losses incurred, if any, would be made by the Central Government.

10. The Odisha Tourism Development Corporation / State Government of Odisha shall follow PWD Schedule of rates and also follow all codal formalities while executing the project. The State Government would take all necessary clearances which are required as per prevailing rules and regulations including relating to environment, forest & pollution control before undertaking this project.

11. The second/final instalment of CFA will be released on receipt of utilization certificate of 1<sup>st</sup> instalment of central financial assistance released for the project.

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12. The Odisha Tourism Development Corporation / State Government of Odisha shall regularly furnish the quarterly statement of progress of work and expenditure incurred to the Central Govt., Ministry of Tourism. The final installment will be released in the form of reimbursement on receipt of Utilization Certificate for the total amount of Central financial assistance sanctioned for the project, details of contribution made by the State Government towards State component, Completion/Commissioning Certificate to the effect that the project has been completed as per the original plan, drawing, blue print etc., approved by the Central Government and the State Government has followed all the codal formalities while executing the project, Management Agreement for proper upkeep, maintenance and operation of the asset created and Undertaking that the facility and the land on which the project has been constructed out of Central financial assistance will not be transferred/sold/alienated without the approval of the Ministry of Tourism, Government of India.

13. The executing agency will not keep the amount released by Central Government unutilized for more than six months. In case the funds cannot be utilized by such time the same will have to be surrendered to Central Government with interest or their formal approval should be taken to transfer/adjust the amount against other Central financially assisted projects.

14. Commercial Quotes etc. furnished along with the project proposal should not be deemed as accepted by Government of India. The Executing Agency/State Government shall follow the codal procedures of inviting tenders etc. while actually awarding the work for execution.

15. The assets acquired wholly or substantially out of CFA except those declared as obsolete and unserviceable or condemned in accordance with the procedure laid down in GFR shall not be disposed of without obtaining the prior approval of the authority which sanctioned the Central Financial Assistance.

16. The Odisha Tourism Development Corporation will maintain subsidiary account of the Government grant and furnish to the Accounts Officer a set of audited statement of accounts. These audited statement of accounts should required to be furnished after utilization of the grants-in-aid or whenever called for.

17. The accounts of all grantee Institutions or Organizations shall be open to inspection by the sanctioning Authority and audit, both by the Comptroller and Auditor-General of India under the provision of CAG (DPC) Act 1971 and internal audit by the Principal Accounts Office of the Ministry or Department

18. The expenditure involved is debit to Demand No.88-Tourism; 3452-Tourism (Major Head), 01-Tourist Infrastructure (Sub-Major Head), 01-101-Tourist Centres (Minor Head), 14-Swadesh Darshan – Integrated Development of Theme-Based Tourist Circuit, 14.00.31 Grants in Aid General for the year 2016-17 (Plan).

(162)

19. The expenditure involved is debitable to Demand No.88-Tourism; 3452-Tourism (Major Head), 01-Tourist Infrastructure (Sub-Major Head), 01-101-Tourist Centres (Minor Head), 14- Swadesh Darshan – Integrated Development of Theme-Based Tourist Circuit, 14.00.31 Grants in Aid General for the year 2016-17 (Plan).
20. The issues with the concurrence of the Integrated Finance vide their UO No.838 dated 16.09.2016.
21. It is certified that this sanction order has not been operated earlier.
22. This sanction is noted at Serial No. 19 Page no. 9 in the Register of Grants being maintained by the Swadesh Darshan Division of Ministry of Tourism.

Yours faithfully,

*Raja Kar*  
(Raja Kar)

Under Secretary to the Govt. of India.

Copy to:

1. Pr. Secretary (Tourism), Government of Odisha
2. Director (Tourism), Government of Odisha
3. Accountant General, Government of Odisha
4. Regional Director, India tourism, Guwahati.
5. Economic Advisor, Ministry of Tourism, New Delhi.
6. Principal Director of Audit, CW&M, New Delhi.
7. Pay & Account Officer, Min. of Tourism, C-1 Hutments, Dalhousie Road, New Delhi.
8. Asst. Director (Admn. II), Min. of Tourism, New Delhi.
9. I.F., Ministry of Tourism, New Delhi.
10. Sanction File.

*Bharti Sharma*

(Bharti Sharma)  
Assistant Director General (SD)

Comprehensive note on Tampara Eco Cottages, District- Ganjam

As stated above, the project was sub-divided into 2 parts.

- Part 1 – Tampara Lake Front Development – BeDA (Completed in 2021)
- Part 2 – Eco Cottages – M/s EPIL (initiated in Feb 2022 and presently halted)

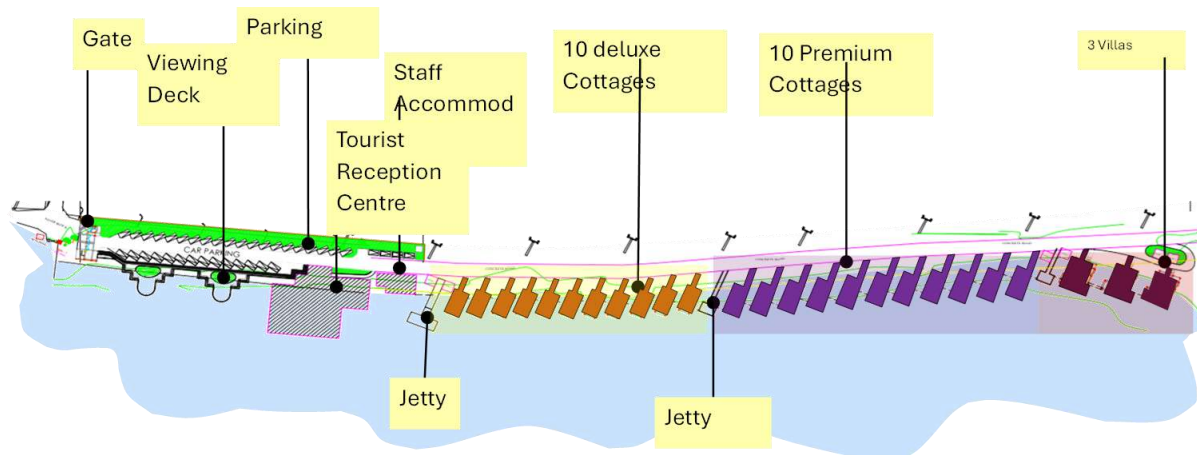
The development has been proposed for development of Nature interpretation Centre for visit and to facilitate accommodation for researchers, scientists, Scholars, related executives and staff apart from nature lover tourists.

Tourism Department plans to support local communities by skilling and capacity building trainings like – Hospitality Staff, Naturalist, Tourist Guides, Taxi Operators/Unions, Boatman, Restaurant Operators, Souvenir shop owners etc.

**2**

# Layout of Cottages

## 2. Layout of Cottages



A total of 23 cottages were planned to be developed within the project.

The development has been done with certain components within Central Scheme Swadesh Darshan funds and state funds-

Comprehensive note on Tampara Eco Cottages, District- Ganjam

## 2.1 Execution of Tampara Lakefront -Phase 1 by BeDA

(Swadesh Darshan funds) - Project Cost - INR 12.28 Cr Completed



**Brahmapur Development Authority**  
Near Courtpeta Junction, Brahmapur, Odisha-760004

☎ 0680 2292797(O),0680-2292033(F)  
✉ bda\_brahmapur311@gmail.com  
🌐 www.bdatbrahmapur.in

To

No. 1036 /BeDA,Brahmapur,dated- 23/07/2024

The Divisional Manager (Finance)  
Odisha Tourism Development Corporation Ltd.,  
Lewis Road, Bhubaneswar-751014,  
Odisha.

Sub: Furnishing of Utilization Certificate of funds in prescribed format under Swadesh Darshan for the project executed at Gopalpur and Tampara.

Ref: Your letter No. 30691/Accts-OTDC, dated 12.07.2024.

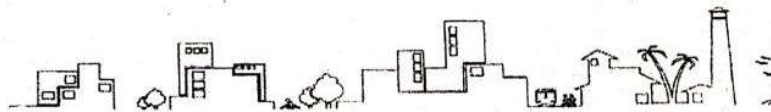
Sir,

With reference to the subject cited above, I am to send herewith the required information duly filled in prescribed proforma as desired by your good office vide letter under reference for favour of kind information and necessary action at your end.

Yours faithfully,

Encl: As above.

Secretary  
Be.D.A., Brahmapur.



## Comprehensive note on Tampara Eco Cottages, District- Ganjam



B	Tampara			
1	Roads	165.00		114.39
2	Solar Street Lighting	85.50		85.5
3	Solar lights (small)	28.00		28
4	Public convenience & Tourist reception	159.62		159.62
5	Food court	159.62		159.62
6	OAT	192.50		192.5
7	Pathways	87.09		87.09
8	Compound wall	66.29		66.29
9	Pavement area	33.66		33.66
10	Landscaping	24.33		47.53
11	Stone embankment	4.49		4.49
12	SS railing	13.44		13.44
13	External drain	13.80		13.8
14	Street furniture	6.40		6.4
15	Water Zorbing ball	4.08		
16	3 seater Kyak	7.41		
17	HDPE Kayaks with paddles	3.83		
18	3 seater HDPE canoe	7.41		
19	Double sided banana boat	8.40	1210.25	
20	12" fun station trampoline	6.11		
21	Golf cart (12 seater)	41.34		
22	Golf cart (6 seater)	28.04		
23	Jetty	9.92		
24	Water jet skies	64.84		
25	Speed boat (13 seater)	109.91		
26	Big Jetty	164.93		45.22
27	Parking	39.00		39
28	Site development, promenade & beautification	103.25		131.73
29	Tourist amenities at the beach (toilet, utility kiosks, beach furniture)	2.41		
30	Landscaping	23.20		
31	Solid waste management	16.98		
32	STP (50 KLD)	8.17		
33	Pathways	146.32		
	<b>Sub Total (B)</b>	<b>1835.30</b>		<b>1228.28</b>

25/07/2024

Comprehensive note on Tampara Eco Cottages, District- Ganjam

**2.2 Swadesh Darshan Components within Tampara Eco Cottages**

Administrative Approval - INR 10.07 Cr – Not completed (Only structures completed)



**ODISHA**  
 ଓଡ଼ିଶା ସରକାର  
 ପର୍ଯ୍ୟଟନ ବିଭାଗ  
 ଓଡ଼ିଶା ପର୍ଯ୍ୟଟନ  
 ପର୍ଯ୍ୟଟନ ବିଭାଗ  
 ଭୁବନେଶ୍ୱର-୭୫୧୦୧୪

**Odisha Tourism**  
 Paryatan Bhawan, Lewis Road  
 Bhubaneswar-751014  
 Fax No. +91 674 2436887  
 E-mail: info@odishatourism.gov.in

**Government of Odisha**  
**Tourism Department**

No. 4195 / TSM, Bhubaneswar, Dated 09-05-22


TCT-COOD-SCH-0020-2018

To  
**The Managing Director,  
 Engineering Projects(India) Ltd., New Delhi**

Sub: **Administrative Approval for "Development of Coastal Circuit at Tampara in Odisha under Swadesh Darshan Scheme. "**  
ORDER

Governor has been pleased to accord Revised Administrative Approval for "Development of Coastal Circuit at Tampara in Odisha under Coastal Circuit of Swadesh Darshan Scheme" at an estimated cost of Rs. 10,07,05,220.00 (Rupees Ten Crore Seven Lakh Five Thousand Two Hundred Twenty) only as per the break up given below:-

Sl. No.	Revised Components	Estimated Amount in Rs
I	II	III
1	Tourist Reception Centre Block -Reception -Cafeteria -Restaurant -Pantry -Kitchen -Admin Area -Sports Pool -Change Room cum Cloak room with showers -Service Centre -Toilets etc.	3,78,53,626.00
2	Site Development and Basic amenities -Security room -Entry Gate -Boundary Wall -Paved Pathway -Parking -Retaining Wall -Promenade -Viewing Decks etc.	3,45,98,066.00
3	Landscaping , lawn & gardening-Cottage Side	3,48,000 .00

  
 Additional Secretary to Govt.  
 Tourism Department

## Comprehensive note on Tampara Eco Cottages, District- Ganjam

4	Jetty & Gangway -	Cottage Side	23,80,000.00
5	Landscaping-	Cottage Side	4,44,129.00
6	Gazebo-	Cottage Side	18,60,000.00
7	External Illumination		35,02,070.00
8	Space Frame		11,42,000.00
8		<b>Total</b>	<b>8,21,27,891.00</b>
9		Add GST @ 12 % on Sl.8	98,55,347.00
10		Add Quality Assurance @ 1 % on Sl.8	8,21,279.00
11		Add GST on Quality Assurance @ 18% on Sl.10	1,47,830.00
12		Add EPI Agency @ 8% on Sl.8	65,70,231.00
13		Add GST on Agency Charges @ 18% on Sl.12	11,82,642.00
		<b>Grand Total</b>	<b>10,07,05,220.00</b>

**(Rupees Ten Crore Seven Lakh Five Thousand Two Hundred Twenty)only**

2. Out of the estimated cost of Rs. 10,07,05,220.00 (Rupees Ten Crore Seven Lakh Five Thousand Two Hundred Twenty) only Rs.8,92,66,983.00 (Rupees Eight Crore Ninety Two Lakh Sixty Six Thousand Nine Hundred Eighty Three) will be met from Govt. of India sanctioned fund of Rs.7081.66 lakh & released to OTDC towards Central Share vide sanction order No.F No.5-(02)/2016-SD, Dt.19.09.2016, 5-(02)/2016-SD Dt.14.03.2019, 5-(02)/2016-SD Dt.23.04.2020, 5-(02)/2018-SD Dt.27.07.2021 and 5-(02)/2018-SD Dt.02.03.2022 and transferred directly to the Executing Agency i.e.to EPIL from OTDC.
3. The rest of the fund Rs. 1,14,38,236.00 will be debitale to demand No.- 32-3452- Tourism-Programme Expenditure-State Sector schemes-State Sector-80-General-104-Promotion and Publicity-1470-Tourist Information and Publicity-11005-Advertising Sales and Publicity(voted) In B.E-2022-23.
4. Funds to the tune of Rs.32.58 lakh (Rupees Thirty Two Lakh Fifty Eight Thousand) was sanctioned and placed with OTDC Ltd. towards State Share vide this Dept. S.O No.11954 / 30.12.2019 will be transferred to EPIL.
5. The Project shall be executed according to the relevant plan/drawing prepared for the purpose and approved by the Central Govt. & State Govt.
6. The expenditure on the project should not exceed the provision placed at the disposal of the executing Agency.
7. The executing agency i.e. MD, EPIL Ltd. shall furnish the quarterly statement of progress of work & expenditure incurred to the Central Govt. as well as the state Govt.
8. The charge on State share contribution to this project is debitale to 32-5452 C.O.L.SP-SS-01-102-1468-37078-Construction of Tourist accommodation.

  
 Additional Secretary to Govt  
 Tourism Department

## Comprehensive note on Tampara Eco Cottages, District- Ganjam

9. The estimate in original duly countersigned is returned here with for appropriate action at his end.

Yours faithfully,

FA-cum-Joint Secretary to Govt.

Memo No. 4176 /TSM, Date. 02-05-22  
Copy forwarded to Finance (GS-II) Department for information.

FA-cum-Joint Secretary to Govt.

Memo No. 4177 /TSM, Date. 02-05-22

Copy forwarded to Under Secretary to Govt. of India, Ministry of Tourism (Swadesh Darshan Division), Transport Bhawan1, Parliament Street New Delhi 110001 for information.

FA-cum-Joint Secretary to Govt.

Memo No. 4178 /TSM, Date. 02-05-22

Copy forwarded to the Accountant General (Audit-I), Odisha, Bhubaneswar /Sr. D.A.G: (Works), Odisha, Puri for information.

FA-cum-Joint Secretary to Govt.

Memo No. 4179 /TSM, Date. 02-05-22

Copy forwarded to Budget Section/ Co-ordination Section of the Department for information and necessary action.

FA-cum-Joint Secretary to Govt.

Memo No. 4180 /TSM, Date. 02-05-22

Copy forwarded to ADT, Ganjam for information and necessary action.

FA-cum-Joint Secretary to Govt.

Additional Secretary to Govt.  
Tourism Department

Comprehensive note on Tampara Eco Cottages, District- Ganjam

**2.3 Development of Tampara Eco Cottages – State Funding**

(Deluxe type, Premium Type and Villas) at Tampara Lake, Dist.- Ganjam (State Funding) – INR 12.85 Cr - Not completed (Only structures completed)

**GOVERNMENT OF ODISHA  
TOURISM DEPARTMENT**

\*\*\*\*\*

No. 1029 /TSM,  
TCT-COOD-SCH-0114-2021

Bhubaneswar

Dt. 02.02.2022

To

The Managing Director,  
Engineering Projects (I) Ltd. (EPIL), New DelhiSub: **Development of Tampara Eco Cottages (Deluxe Type, Premium Type and Villas) at Tampara Lake in Ganjam District.****ORDER**

Governor has been pleased to accord Administrative Approval for "Development of Tampara Eco Cottages (Deluxe Type, Premium Type and Villas) at Tampara Lake in Ganjam District." at an estimated cost of Rs.12,85,00,000 (Rupees Twelve Crore Eighty Five Lakh) only as per the break up given below:-

Sl. No.	Name of the Components	Amount (In Rs.)
1.	Service Block (Civil+PHE+Electrical)	2,16,05,697.82
2.	Deluxe Cottage – 11 Nos	2,20,62,497.50
3.	Premium Cottage – 11 Nos	2,80,60,405.74
4.	Villa – 3 Nos	1,17,76,077.04
5.	Landscaping, Lawn, Gardening	14,48,002.00
6.	WTP	18,00,000.00
7.	STP	16,00,000.00
8.	DG+DG Shed	42,00,000.00
9.	Transformer	43,10,351.00
10.	Bore well, Sub immiscible Pump Sets, Control Panel, Main Water distribution Pipeline	16,00,000.00
11.	Storm Water Drainage System	22,00,000.00
12.	Rain Harvesting Structure	12,00,000.00
13.	Misc.	20,00,000.00
14.	Total	10,38,63,031.11
15.	Add GST @ 12%	1,24,63,563.73
16.	Total Cost of the Project	11,63,26,594.84
17.	Contingencies @ 1% on 16 (17=1% of 16)	11,63,265.95
18.	Quality assurance @ 1% on 16 (18=1% of 16)	11,63,265.95
19.	Add EPI Agency Charges @ 8% on 14 (19=8% of 14)	83,09,042.49
20.	Add GST on Agency Charges @ 18% on 19 (20=18% of 19)	14,95,627.65
21.	Gross Total (Sum 16 to 20)	12,84,57,797.00
22.	Say Total Amount	12,85,00,000.00

(Rupees Twelve Crore Eighty Five Lakh Only)

- The estimated cost of Rupees 12,85,00,000/- will be debit-able to demand No.-32-5254-Capital Outlay on Tourism - Programme Expenditure – State Sector Scheme - State Sector-01-Tourist Infrastructure- 102 – Tourist Accommodation – 1468 – Tourist

*(Signature)*  
Additional Secretary to Govt.  
Tourism Department

## Comprehensive note on Tampara Eco Cottages, District- Ganjam

Accommodation – 37078 – Construction of Tourist Accommodation out of Programme Expenditure B.E.2021-22

2. The Project will be executed according to the relevant component of work as mentioned above.
3. The expenditure on the project should not exceed the provision placed at the disposal of the executing agency.
4. The estimate in original duly countersigned is returned here with for appropriate action at his end.
5. The Executing Agency will furnish their GST number, PAN Number and Bank Details such as Account Number, IFSC Number, MICR Number etc. for sanction/ release of funds.
6. The Executing Agency is requested to furnish the monthly physical and financial progress report along with U.C for the amount sanctioned for the purpose for the instant work.

Yours faithfully,

FA-cum-Joint Secretary to Govt.

Memo No. 1030 /TSM,

Date. 02.02.2022

Copy forwarded to Finance (GS-II) Department for information.

FA-cum-Joint Secretary to Govt.

Memo No. 1031 /TSM,

Date. 02.02.2022

Copy forwarded to the Accountant General (Audit-I), Odisha, Bhubaneswar /Sr. D.A.G. (Works), Odisha, Puri for information.

FA-cum-Joint Secretary to Govt.

Memo No. 1032 /TSM,

Date. 02.02.2022

Copy forwarded to Budget Section/ Accounts Section of the Department for information and necessary action.

FA-cum-Joint Secretary to Govt.

Memo No. 1033 /TSM,

Date. 02.02.2022

Copy forwarded to Tourist Officer, Ganjam for information and necessary action.

FA-cum-Joint Secretary to Govt.

Memo No. 1034 /TSM,

Date. 02.02.2022

Copy forwarded to the AGM (Tech), EPIL, Bhubaneswar for information, & necessary follow-up action.

FA-cum-Joint Secretary to Govt.

  
Additional Secretary to Govt.  
Tourism Department

Entire Tampara Cottages is conceptualized –

1. On stilt structure, to ensure that there is no obstruction to free-flowing water of the lake, thus aquatic life and ecological character of the lake will not be impacted adversely.
2. Temporary bunding was done during execution for development of Stilts in water.
3. The structures of the cottages are permanent in nature due to project presence in cyclone impact area.

Comprehensive note on Tampara Eco Cottages, District- Ganjam

**3**

# Land Details

## 3. Land details

e-mail ID : tah\_chatrapur@bham.gov.in  
 ST : 00011 (203073)

## OFFICE OF THE TAHASILDAR, CHATRAPUR, GANJAM

Letter No. 5720(1)/DMC

Date : 01.09.2023

## OFFICE ORDER

To

The R.I, Podapadar

Sub : Demarcation of land requested by District Tourist Officer, Ganjam.

You are hereby ordered to demarcation of the plot as per the land schedule given below which was requested by District Tourist Officer, Ganjam vide Letter No. DTO/BAM/203/2022-2023. On dtd. 31.08.2023 to this office be carried out on 01.09.2023 and submit the memorandum of demarcation for taking further action in this court.

## LAND SCHEDULE

Sl. No	Mouza	Khata No.	Plot No	Total Area	Proposed Area in Ac.	Klissam	Name of the RT.
1	Humuri Tampara	5	42	100.150	0.550	Jalasya-I	Abad Ajogya Anabadi
			44	29.750	0.460	Jalasya-I	-do-
			52	36.390	1.150	Jalasya-I	-do-
2	Humuri Tampara	1	46	0.360	0.360	Padar-II	Duna Guru murty S/o-Duna Simadri
			48	0.322	0.322	Padar-II	-do-
			49	0.060	0.060	ADI	-do-
			47	0.158	0.158	ADI	-do-
			45	0.082	0.082	ADI	-do-
2	Humuri Tampara	2	50	0.307	0.307	Barsadhara -I	Dasar Redhakrushna , S/o- D. Enkat Swamy .
4	Humuri Tampara	5	52	36.390	0.068	Jalasya-I	Abad Ajogya Anabadi
5	Humuri	538	1357	0.140	0.140	Oranyu Jungle	Rakhita
			1358	0.100	0.100	Oranyu Jungle	Rakhita
			1219	0.220	0.220	Oranyu Jungle	Rakhita
			1358/1898	0.075	0.075	Oranyu Jungle	Rakhita

  
 01/09/23  
 Tahasildar, Chatrapur

3.1 Initial land details



## Comprehensive note on Tampara Eco Cottages, District- Ganjam

**Government of Odisha**  
**District Tourist Office**  
**Ganjam, Berhampur-760005**  
 Tel – 0680 – 2950657, PIN-760005  
 Email - oritourberhampur@gmail.com



**ODISHA**  
 INDIA'S BEST KEPT SECRET.

No. DTO/BAM/07 275 /2022

Dtd. 28-11-2022

**From**

**Dr. R.K. Pattanayak, OTS**  
 Assistant Director, Tourism

**To**

**The Tahasildar**  
 Chatrapur

**Sub: Demarcation of Land for Development of Eco Cottage Project of Tourism Department at Tampara**

Sir

As you are aware that Tourism Department has engaged M/s EPIL New Delhi for Development of Eco Cottage at Tampara by constructing 23 nos. of Cottages and other allied facilities at Tampara. The agency has already started works in full swing in the designated site. In this regard, Land Particulars and Sketch Map in respect of the project has been issued by your good Office vide Letter No. 1687 dt. 13.04.2022.

Even though the land particulars of the site have been furnished, land has not been measured and demarcated to ascertain the correct location and dimension of land space available for the project. As the land has not been finalized and demarcated, the agency has informed that they are facing great problem for construction of boundary wall and as such the local land owners are sometimes creating problems and stopping the work.

In the above backdrop, you are kindly requested to take necessary steps to demarcate the land patch being allotted in favour of Tourism Department for construction of Eco Cottages Project at Tampara.

Yours faithfully

*Wue*  
28/11/22

**Assistant Director, Tourism**  
 Dt. 28-11-2022

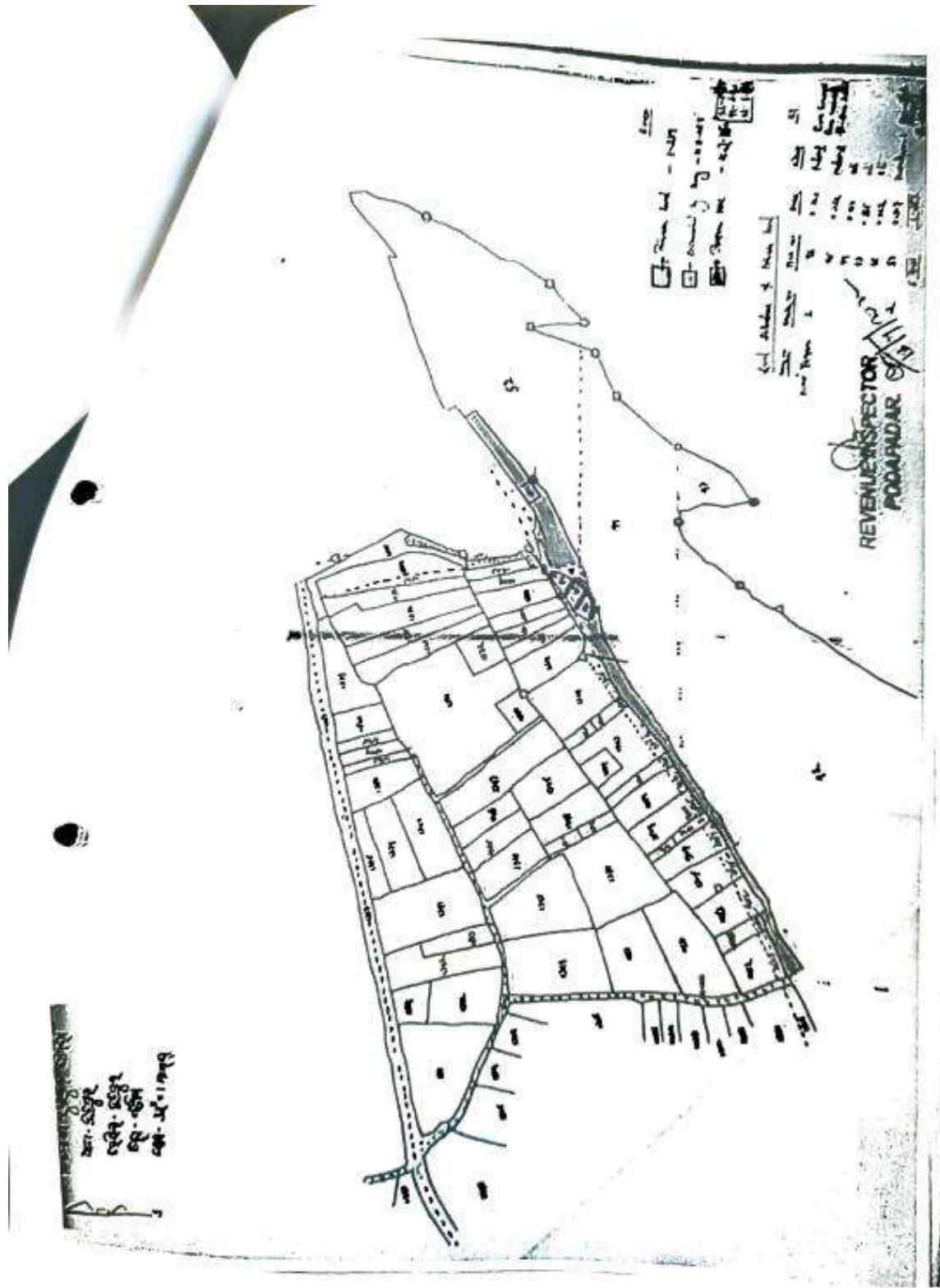
Memo No. 276 /DTO/BAM

Copy forwarded to the PS to Director & Addl. Secretary to Govt. for kind information of Director & Addl. Secretary, Tourism.

*Wue*  
28/11/22

**Assistant Director, Tourism**

3.2 Land details of the Tampara Development



## Comprehensive note on Tampara Eco Cottages, District- Ganjam

GOVERNMENT OF ODISHA  
DISTRICT TOURIST OFFICE  
GANJAM, BERHAMPUR - 760005  
Tel - 0680 - 2950657  
Email - [oritourberhampur@gmail.com](mailto:oritourberhampur@gmail.com)



L. No.DTO/BAM/ 203 /2022-23

Date 31.08.2023

To

The Tahasildar, Chatrapur

**Sub: Demarcation of Land for Development of Eco Cottage Project of Tourism Department at Tampara under Swadesh Darshan Scheme.**

**Ref.: 1. This Office letter No.275 dated 28.11.2022.  
2. Your letter No.1687 dated 13.04.2022.  
3. NGT Case No.88/2023/EZ**

Sir

In inviting a kind reference to the subject cited above, I am to say that the Tourism Department has engaged M/s EPIL New Delhi for Development of Eco Cottage at Tampara by constructing 23 nos. of Cottages and other allied facilities at Tampara. The agency has already started works in full swing in the designated site. In this regard, Land Particulars and Sketch map in respect of the project has been provided by your good Office vide letter No.1687 dated 13.04.2022. In this context a NGT Case bearing No.88/2023/EZ (**Copy enclosed**) has been received through Whatsapp from a mobile number by this Office for your information.

Even though the land particulars of the site have been furnished, land has not been measured and demarcated to ascertain the correct location and dimension of land space available for the project. As the land has not been finalized and demarcated, the agency has informed that they are facing great problem for construction of boundary wall and as such the local land owners are sometimes creating problems and stopping the work.

In view of the above backdrop, you are requested to take necessary steps and fix up a date to demarcate the land patch being allotted in favour of Tourism Department for construction of Eco Cottages Project at Tampara at an early date to avoid any litigation in future and submit the Para Wise Comment before the Hon'ble court of NGT in time.

This may be treated as most URGENT and IMPORTANT.

Yours faithfully,

  
District Tourist Officer, Ganjam  
Berhampur

## Comprehensive note on Tampara Eco Cottages, District- Ganjam

Memo No. 204 / DTODate. 31.03.2023

Copy submitted to the Collector & DM, Ganjam for favour of kind information and necessary action.

  
District Tourist Officer, Ganjam  
Berhampur

Memo No. 205 / DTODate. 31.03.2023

Copy submitted to the Director, Tourism Department, Odisha, Bhubaneswar for favour of kind information and necessary action.

  
District Tourist Officer, Ganjam  
Berhampur

**4**

# **Environment Management Plan**


#### 4. Environment Management Plan

The Environment Management Plan is prepared by M/s EPIL (Central PSU), M/s EPIL has submitted the Environment Management Plan to Collector Ganjam on 1 Dec 2023

##### 4.1 EMP submitted by M/s EPIL

o/c

इंजीनियरिंग प्रोजेक्ट्स (इंडिया) लि.  
(भारत सरकार का अंग)



भारत में  
नया संकल्प

**ENGINEERING PROJECTS (INDIA) LTD.**  
(A Government of India Enterprises)

Date: 01.12.2023

EPI/PCO/BBSR/Tourism/Tampara/413

To,

The Collector & Dist. Magistrate, Ganjam  
Cum-Chairman BeDA, Brahmapur,  
Brahmapur Development Authority,  
Near Courtpetta Junction, Brahmapur,  
Odisha-760004.

Subject - Construction of Eco Cottages (Premium, Deluxe and Villa Type) along with External Development works at Tampara Lake, Dist. Ganjam

Respected Sir,

With reference to the aforesaid project, we would like to inform you that, the construction work at Tampara Lake has been stopped since 12.08.2023. Now we are submitting the detailed project report (DPR) for the said project along with proposed master plan which was approved by Tourism Department, Govt. of Odisha along with proper justification. The Environment Management Plan along with the regulatory compliances is attached here with.

This letter is in continuation to the earlier letter submitted (Letter no EPI/PCO/BBSR/Tourism/223/628(A) dtd25.10.2023.

This is for your kind information and record please.

Thanking you.

*Received copy*

*13/12/23*

*Technical Xerox*

Encl. - As mentioned above.

Yours Faithfully,  
For, Engineering Projects (India) Ltd.

*Debasis Patra*  
(Debasis Patra)  
AGM (Tech.)

**हिन्दी देश की राष्ट्रभाषा, बनाये इसे जनभाषा।**

Project Co-ordination Office : 2nd Floor, Plot No-471, GA Plot No-108, Surya Nagar, Unit-07, Bhubaneswar-751003, Khordha, Odisha  
परियोजना समन्वय कार्यालय : 2य मंजिल, प्लॉट नं-471, जि.ए. प्लॉट नं-108, सूर्य नगर, युनिट-07, भुवनेश्वर-751003, ओडिशा, Website : www.engineeringproject.com  
ई - मेल / Email : epil bbsr@epil.gov.in, दूरभाष / Tel : 6743510027  
पंजीकृत एवं कारपोरेट कार्यालय : कोर-3, स्कोप कॉम्प्लेक्स, 7 लोधी रोड, नई दिल्ली - 110 003. Registered and Corporate Office : Core-3, Scopa Complex, 7 Lodhi Road, New Delhi 110 003

## Comprehensive note on Tampara Eco Cottages, District- Ganjam

Environment Management Plan for Tampara Eco Cottages Development

Department of Tourism has entrusted execution of Tampara eco cottages and Tourist reception centre at Tampara lake through M/s EPIL. The development is an integrated development comprising of the following sub-projects vide order no. 1029/TSM dtd 02.02.2022 & 4175/TSM dtd 07.05.2022.

1. Construction of Tampara Eco Cottages (Deluxe Type, Premium Type & Villas) at Tampara Lake, Dist. Ganjam- INR 12.85 Cr
2. Development of Coastal Circuit at Tampara in Odisha under Swadesh Darshan Scheme at- Tampara Lake, Dist. Ganjam - INR 10.07 Cr

EPIL has considered the following components in the project -

1. Deluxe, premium and Villa cottages - 10no. deluxe cottages, 10 premium and 2 villas cottages development
2. Landscaping, lawn and gardening - The execution of this component is yet to be done at site
3. Water treatment plant
4. Sewerage treatment plant
5. DG + DG shed
6. Transformer
7. Bore well, submersible pump sets, control pump
8. Storm water drainage system
9. Rain water harvesting system
10. Boundary wall and pathway - The pavers for the pathway have been
11. Promenade
12. Security room and main gate
13. TRC block
14. Gazebo, furniture
15. Jetty and gangway
16. Illumination

Details of Management Plan for Various components proposed within the site-

- Deluxe, premium and Villa cottages - 10no. deluxe cottages, 10 premium and 2 villas cottages development has been done on the edge of the lake. During execution, no construction/ demolition waste has been dumped/ disposed into the lake. The waste has been picked up from the site and has been disposed off away from Tampara Lake.

*JJ*

*Delh ful*

Delh ful  
 Delh ful  
 Delh ful  
 Delh ful  
 Delh ful

Page 1 of 4

## Comprehensive note on Tampara Eco Cottages, District- Ganjam

- Water treatment plant - Water treatment plant has been provided at site for all the cottages and services block also to avoid disposal at site. The project has ensured that no-grey water / wastewater / sewer water is discharge in the lake water, thus will not affect the flora and fauna or any aquatic life-form of Tampara lake.
- Sewerage treatment plant - Sewerage treatment plant has been provided at site for recycling of sewerage and wastewater disposal. The same shall be used for landscaping within the project
- Solid waste management - The Tampara Eco-cottages projects is an eco-friendly project and thus right from its inception / master-planning phase has inculcated key components mentioned above like - a. Sewerage Treatment Plant; b. Water Treatment Plant; c. Rainwater harvesting; d. Storm Water Drainage.
- Storm water drain - storm water drain and recharge pits have been provided at site for no disposal into the lake.
- Rain water harvesting -Rain water harvesting has been introduced in the said project

It may be noted that the project was conceived to uplift the overall economic profile of the region and inculcating the principles of "wise use" and sustainable development the world class tourism infrastructure was conceived and proposed for development in the DPR.

Therefore, Department of Tourism has planned for post construction measures for operations at site.

The salient features and benefits of the project is highlighted below:

- i. Livelihood creation: The project is aimed to uplift the overall tourism profile of the region, by offering world class luxury, comfort and other water based recreational tourism activities. With the increase in visitors specially of Mid to High Segment tourists in the region, the overall economic profile of the area will be enhanced.

It is expected that the Tampara Eco-Cottages, the project will boost direct and indirect jobs in the region. As per the report- "An Approach to the Twelfth Five Year Plan (2012-17 by Planning Commission of India published in October 2011, it is estimated that every investment of INR 10 Mn. in tourism sector leads to creation of 78 jobs, which is highest in the segment, as similar investment in manufacturing sector leads to creation of 45 jobs. (Link: Final Approach Paper Cover.cdr (nrcddp.org).

del fw  
 District Collector  
 District- Ganjam  
 Odisha

Page 2 of 4

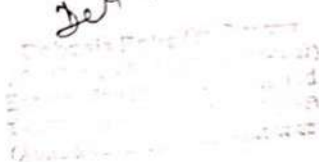
## Comprehensive note on Tampara Eco Cottages, District- Ganjam

- ii. **Indirect Jobs:** Apart from direct jobs, the project will also lead to indirect jobs - eg. Tourist Guides, Boatman, Restaurant and Food Outlets development, souvenir shops, parking fee collection, provision on raw materials to the Eco-cottages properties - milk, vegetables, meat and other groceries etc.
- iii. **Mitigation Measures:** The development of Tampara Eco cottages was conceptualised and started prior to declaration of Tampara as Ramsar Site, however Department of Tourism proposes including of following mitigation measures which will add value to the project:
- a. **Nature Interpretation Centre -** A small interpretation can be created in TRC block, which shall have awareness and literature materials on Tampara Wetland and other aquatic flora, fauna, A/V videos etc. for educational purposes
  - b. **Skill Building and Trainings to local stakeholders -** Department of Tourism will ensure skilling and capacity building trainings to local stakeholders benefitting from the Tampara Eco-cottages project like - Hospitality Staff, Naturalist, Tourist Guides, Taxi Operators/Unions, Boatman, Restaurant Operators, Souvenir shop owners etc.
  - c. **Fountain based Aeration through Solar Fountain -** Department of Tourism proposes to add components like Solar Fountains in Tampara lake ecosystem, which does the twin tasks of increasing oxygen levels of lakes and beautification of lakes. DoT will undertake commissioning of such solar fountains after due consultation with technical experts on same.
- iv. **Innovative Design (Development on Stilts):** It is pertinent to note that the entire Tampara Eco-Cottages is conceptualised on stilt structure, to ensure that there is no obstruction to free-flowing water of the lake, thus aquatic life and ecological character of the lake will not be impacted adversely.

EPIL has stopped all construction work and removed all construction equipment from site till further notice and directions by District Administration and Tourism Dept, on receiving the NGT OA 88/2023.



*John Paul*



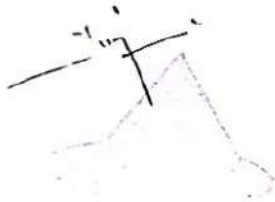
Page 3 of 4

Comprehensive note on Tampara Eco Cottages, District- Ganjam

**Regulatory compliance status for Tampara Eco Cottages**

1. Forest Diversion proposal has been filed by Department of Tourism on 30 Oct 2023 vide, Proposal no. FP/OR/OTHERS/450739/2023.
2. Considering the project importance and the benefits this project will accrue, Department of Tourism has requested State Wetland Authority to kindly consider recommending approval to Central Wetland Authority for Development of Tourism Infrastructure at Tampara Lake of Chatrapur Tahsil under Ganjam District of Odisha, as per laid provisions under Wetlands (Conservation and Management) Rules, 2017 Clause 04 - Restrictions of activities in wetlands, which states that,

"Provided that the Central Government may consider proposals from the State Government or Union Territory Administration for omitting any of the activities on the recommendation of the Authority"



*Debi Prasad*  
 Debi Prasad Patra  
 Assistant Engineer (Civil)  
 Engineering Project Division  
 Water Resources Department  
 (A Govt. of India Enterprise)

## Comprehensive note on Tampara Eco Cottages, District- Ganjam

The following components are proposed within the Environment Management Plan for sustainable development of the Tampara Eco Cottages project

No construction/ demolition waste	<ul style="list-style-type: none"> <li>• During execution, no construction/ demolition waste has been dumped/ disposed into the lake.</li> <li>• The waste has been picked up from the site and has been disposed off away from Tampara Lake.</li> </ul>
Water treatment plant	<ul style="list-style-type: none"> <li>• Water treatment plant of 25 KLD has been provisioned at site for all the cottages and services block also to avoid disposal at site.</li> <li>• The project has ensured that no-grey water / wastewater / sewer water is discharged in the lake water, thus will not affect the flora and fauna or any aquatic life-form of Tampara lake.</li> </ul>
Sewerage treatment plant	<ul style="list-style-type: none"> <li>• Sewerage treatment plant of 25 KLD has been proposed at site for recycling of sewerage and wastewater disposal.</li> <li>• The same shall be used for landscaping within the project</li> </ul>
Eco-friendly project	<ul style="list-style-type: none"> <li>• The Tampara Eco-cottages projects is an eco-friendly project and thus right from its inception / master-planning phase has inculcated key components mentioned above like –             <ol style="list-style-type: none"> <li>a. Sewerage Treatment Plant; b. Water Treatment Plant; c. Rainwater harvesting; d. Storm Water Drainage.</li> <li>d. Solid waste Management</li> </ol> </li> </ul>
Storm water drain	<ul style="list-style-type: none"> <li>• Storm water drain and recharge pits have been provided at site for no disposal into the lake.</li> </ul>
Rainwater harvesting	<ul style="list-style-type: none"> <li>• Rainwater harvesting has been introduced in the said project</li> </ul>

## 4.2 Integrated Management Plan preparation and timelines

Further M/s WISA (Wetlands International South Asia) voluntarily started preparation of Integrated Management Plan for Tampara in 2024, post which ground survey has been completed and draft report has been submitted to Chilika Development Authority (CDA)

The components of the integrated management plan include the following –

1. Introduction to destination – Tampara Lake, Management planning purpose and objective, management to date, management planning approach and method
2. Description of Wetland features
  - a. Wetland extent, topography, geology, geomorphology and soil, climate, land use land cover, hydrology,
  - b. Species and habitat – flora, fauna, planktons, macrobenthos distribution and diversity
  - c. Livelihood systems – Demography, ecosystem services, community perception on wetland values

Comprehensive note on Tampara Eco Cottages, District- Ganjam

3. Evaluation of wetland features
  - a. Ecological character description
  - b. Threat to ecological character
  - c. Community perception on threats to wetland
  - d. Climate risk assessment
4. Institutions and governance
  - a. Existing institutional and governance arrangements
  - b. Regulatory framework
  - c. Stakeholder mapping
5. Management framework – Goals and purpose, Management objectives, Strategy, risks and risk mitigation options
6. Monitoring plan
7. Action plan
  - a. Institutions and governance
    - i. Establishment of wetland mitra network
    - ii. Wetland inventory, assessment and monitoring systems
    - iii. Research
    - iv. Capacity development
    - v. Communication and outreach
  - b. Land and water management
    - i. Restoration of inundation regime
    - ii. Improving water holding capacity and water quality of wetland
  - c. Species and habitat conservation
    - i. Creation and maintenance of people's biodiversity registers
    - ii. Habitat mapping and surveillance
    - iii. Managing aquatic vegetation
    - iv. Zoonotic diseases surveillance
  - d. Nature tourism
    - i. Establishment of wetland interpretation centre at Tampara
    - ii. Development of infrastructure for Ramsar site access
    - iii. Signages
  - e. Wetland livelihoods
    - i. Strengthening fisher cooperatives
    - ii. Creation of a community multi stakeholder forum for conflict resolution
    - iii. Rejuvenating capture fisheries
    - iv. Sustainable agriculture development
    - v. Improvement of quality of life
8. Budget and planning – Financing, phasing, roles and responsibilities
9. Annexure maps
  - i. Water quality and ground levels
  - ii. Flora -fauna study
  - iii. Villages around Tampara
  - iv. Community perception of wetland
  - v. Climate risk vulnerability assessment
  - vi. Monitoring locations
  - vii. METT of Tampara Wetland
  - viii. Proposed structure of monitoring team
  - ix. List of equipment for wetland monitoring and research centre
  - x. Tampara Lake Ramsar information sheet
  - xi. Tampara Wetland Health card
  - xii. NGT case filed on illegal construction within Tampara lake

Comprehensive note on Tampara Eco Cottages, District- Ganjam  
The final integrated management plan is expected to be finalised by **Feb 2025** after vetting by CDA. Accordingly, the same shall be submitted to the Ministry of Environment Forest and Climate Change/National Wetland Committee. Hence, it is requested to grant time till Feb 2025

## Minutes of the meeting to review status of the Integrated Management Plan (IMP) of Six Ramsar Sites of Odisha

1/3/25, 4:10 PM

Odisha Tourism Mail - Fwd: Minutes of the meeting to review status of the Integrated Management Plan (IMP) of Six Ramsar Sites of...



Odisha Tourism <info@odishatourism.gov.in>

### Fwd: Minutes of the meeting to review status of the Integrated Management Plan (IMP) of Six Ramsar Sites of Odisha

1 message

Ritesh Kumar <ritesh.kumar@wi-sa.org>

3 January 2025 at 14:05

To: info@odishatourism.gov.in

Cc: Harsh Ganapathi <harsh.ganapathi@wi-sa.org>

----- Forwarded message -----

From: **State Wetland Authority-Odisha** <swaodisha@gmail.com>

Date: Wed, 25 Sep 2024 at 5:56 PM

Subject: Minutes of the meeting to review status of the Integrated Management Plan (IMP) of Six Ramsar Sites of Odisha

To: Oczma Odisha <oczma1@gmail.com>, chilika lake <chilika@chilika.com>, <ace@chilika.com>, <dforajnar1990@gmail.com>, <hirakudwildlife1@gmail.com>, <dfosatkosiawl@yahoo.co.in>, DFO BERHAMPUR <dfo.berhampur@odisha.gov.in>, ritesh.kumar@wi-sa.org <ritesh.kumar@wi-sa.org>, <biodiv.india@giz.de>

Madam, Sir

Please find attached herewith the minutes of the meeting to review status of the Integrated Management Plan (IMP) of Six Ramsar Sites of Odisha, held on 24.09.2024 at 11.30 AM under the chairmanship of Director Environment-cum-Member Secretary, State Wetland Authority, Odisha through Virtual Mode for taking further necessary action at your end.

--

-with regards

Shri Prem Kumar Jha, IFS

Member Secretary, State Wetlands Authority,  
Forest Environment & Climate Change Deptt. Govt. of Odisha

18375.pdf  
1113K

<https://mail.google.com/mail/u/2/?ik=5292147957&view=pt&search=all&permthid=thread-f:1820216113914174801&simpl=msg-f:1820216113914174801> 1/1

Comprehensive note on Tampara Eco Cottages, District- Ganjam

Meeting/ by email today

**Government of Odisha**  
**Forest, Environment and Climate Change Department**

\*\*\*

No. FE-ENV2-ENV-0002-2023 18375 /FE&CC, Dt. 25.09.24

From

Sri Bijaya Kishor Bhujabala  
Under Secretary to Government

To

The Additional Chief Executive, Chilika Development Authority  
The DFO (WL), Mangrove WL Division, Rajnagar  
The DFO (WL), Hirkud WL Division, Sambalpur  
The DFO (WL), Satkosia WL Division, Angul  
The DFO, Berhampur Division, Berhampur  
Dr. R.N. Samal, Scientific Officer, Chilika Development Authority  
Dr. Ritesh Kumar, Director, Wetland International-South Asia, New Delhi  
Mr. Yaiphaba Akoijam, GIZ-India, New Delhi

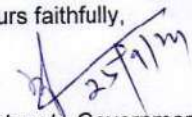
Sub: Minutes of the meeting to review status of the Integrated Management Plans (IMPs) of the six Ramsar Sites of Odisha

Sir,

I am directed to enclose a copy of the Minutes of the meeting to review status of the Integrated Management Plans (IMPs) of six Ramsar Sites of Odisha, held on 24.09.2024 at 11.30 AM under the chairmanship of Director Environment-cum-Member Secretary, State Wetland Authority, Odisha through Virtual Mode.

It is, therefore, requested to please take necessary action for compliance of the decisions taken in the aforesaid meeting within the scheduled time frame.

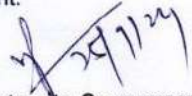
Yours faithfully,

 25/9/24

Under Secretary to Government

Memo No. 18376 /FE&CC, Dt. 25.09.24

Copy forwarded to the Senior PS to Additional Chief Secretary to Government, FE&CC Department for kind information of the Additional Chief Secretary to Government.

 25/9/24

Under Secretary to Government

**Minutes of the meeting to review status of the Integrated Management Plan (IMP) of six Ramsar Sites of Odisha, held on 24.09.2024 at 11.30 AM under the chairmanship of Director Environment-cum-Member Secretary, State Wetland Authority, Odisha through Virtual Mode.**

\*\*\*

A meeting to review the status of implementation of Integrated Management Plan (IMP) of six Ramsar Sites of Odisha, was held on 24.09.2024 at 11.30 AM under the chairmanship of Director Environment-cum-Member Secretary, State Wetland Authority (SWA), Odisha through Virtual Mode. The list of participants is appended at Annexure-I.

Mr Amlan Nayak, Divisional Forest Officer, Chilika & Additional Chief Executive, Chilika Development Authority (CDA)-cum-Site Manager Chilika Ramsar Site welcomed all the participants and made a brief presentation on the status of IMP of the six Ramsar Sites of Odisha namely Chilika lake, Anshupa Lake, Tampara lake, Bhitarkanika Mangrove, Satakosia Gorge and Hirakud Reservoir and procedures under the NPCA guidelines 2024 for the formulation/ revision of the IMPs.

The status of preparation and updating of IMP of all the six Ramsar Sites are as follows:

- IMPs of Chilika & Anshupa have expired since March, 2024 and will be updated within 3 months and sent to SWA for approval. WISA will extend support for updating of IMP of Chilika. CDA will provide all the logistic supports / relevant data to the Wetland International South Asia (WISA).
- IMP of Anshupa will be updated within 3 months by CDA.
- It is informed that FMP of Satakosia is required to be updated to IMP. Dr. Ritesh, Director, WISA informed that since it is a protected area, the IMP will be within the ambit of objectives of Sanctuary Management Plan. DFO, Satakosia-cum-Site Manager will provide all the necessary infrastructural support and data to WISA for preparation of IMP within 3 months.
- IMP of Hirakud Reservoir was prepared by WISA in 2018 and needs to be revised as per the NPCA guideline, 2024 and requirements as per Ramsar guidelines since the wetland has already been declared Ramsar site in 2021. WISA will support for revision of IMP of Hirakud under the extant guidelines. Dr Ritesh Kumar, Director, WISA informed that the revised IMP requires updation of baseline data and will also include wetland management in the protected areas along with stakeholder consultations. DFO, Hirakud was advised to provide all support to WISA. The revised IMP may be submitted within 3 months.
- IMP of Tampara Lake is under progress by WISA, and will be completed within 3 months. The first draft plan will be ready for review by the Site Manager and State Wetland Authority within 45 days.
- The IMP of Bhitarkanika Mangrove was prepared by GIZ. No new IMP requires to be prepared, only a chapter in the Wildlife Management Plan needs to be incorporated in the IMP with special emphasis on the socio

## Comprehensive note on Tampara Eco Cottages, District- Ganjam

economic plan. The proposal is with DFO, Rajnagar for the budget finalization. The DFO concerned urged four weeks' time for finalizing the budget and submitting the same to GIZ for IMP finalization. The Member Secretary, SWA instructed the DFO cum Site Manager to include all aspects in the plan and budget as per the NPCA guidelines 2024.

- CDA in collaboration of GIZ is conducting trainings of the site managers and stakeholders covering various rules, regulations and guidelines for the preparation of the IMPs and the management of the wetlands. They are immediately planning to conduct a programme in which the DFOs cum site managers will be informed on the guidelines for the preparation of the IMPs under NPCA 2024 guidelines.
- The Member Secretary, SWA also instructed the CDA who is the knowledge partner for the Wetlands to conduct meetings at its level for facilitating the preparation of the IMPs.
- Director Environment -cum- Member Secretary, SWA requested all concerned to stick to the timelines for preparation/updation of the IMPs of Ramsar sites.

The meeting ended with thanks to the chair and all participants.



Director Environment-cum-  
Special Secretary to Govt., FE&CC Department and  
Member Secretary, State Wetland Authority, Odisha

## Comprehensive note on Tampara Eco Cottages, District- Ganjam

## Annexure-1

Sl. No.	Participants	
1.	Director Environment-cum-Special Secretary to Govt., - FE&CC Department and Member Secretary, SWA	<b>CHAIRMAN</b>
2.	Shri Amlan Nayak, Divisional Forest Officer, Chilika & Additional Chief Executive, Chilika Development Authority	- Ramsar Site Manager (Chilika and Ansupa)
3.	Sri Sudarshan Gopinath Yadav DFO (WL), Mangrove WL Division, Rajnagar	- Ramsar Site Manager (Bhitarkanika Mangroves)
4.	Ms. Anshu P. Das DFO (WL), Hiraakud WL Division, Sambalpur	- Ramsar Site Manager (Hiraakud Reservoir)
5.	Shri Saroj Kumar Panda DFO (WL), Satkosia WL Division, Angul	- Ramsar Site Manager (Satakosia Gorge)
6.	Shri Sunny Khokkar DFO, Berhampur Division, Berhampur	- Ramsar Site Manager (Tampara)
7.	Dr. R.N. Samal Scientific Officer, Chilika Development Authority	
<b>Other Organisations</b>		
8.	Dr. Ritesh Kumar Director, Wetland International-South Asia, New Delhi	
9.	Mr. Yaiphaba Akoijam GIZ-India	

**5**

# **Mitigation Measures and economic benefits envisaged**

## 5. Mitigation Measures and economic benefits envisaged

### Nature Interpretation Centre (NIC)

- For awareness and literature materials on Tampara Wetland and other aquatic flora, fauna, A/V videos etc. for educational purposes
- The NIC to be used for conducting education-based conclaves highlighting the importance of wetland/RAMSAR sites by eminent institutions/ scientists/ researchers/ scholars
- Development of Ecotourism destination with Cottages to facilitate accommodation for researchers, scientists, Scholars , related executives and staff apart from nature lover tourists

### Skill Building and Trainings to local stakeholders

- Department of Tourism will ensure skilling and capacity building trainings to local stakeholders empowering/ benefitting from the Tampara Eco-cottages project in collaboration with local skill councils. like – Hospitality Staff, Naturalist, Tourist Guides, Taxi Operators/Unions, Boatman, Restaurant Operators, Souvenir shop owners etc.

### Additional initiatives for sustainable tourism and promotion of the destinations

- Department of Tourism proposes to add components like Solar Fountains in Tampara lake ecosystem, which does the twin tasks of increasing oxygen levels of lakes and beautification of lakes.
- Activating destination through Development of local sightseeing, boating, and guided tours from Tampara Lake to the beach to promote the destination and educate visitors about its significance.

### Innovative Design (Development on Stilts)

- Stilt structure (To ensure that there is no obstruction to free-flowing water of the lake), thus aquatic life and ecological character of the lake will not be impacted adversely.
- Permanent structure (Due to presence in cyclone impact area)

**6**

# **Economic Benefits envisaged**

## 6. Economic Benefits envisaged

Livelihood creation

- Aimed to uplift the overall tourism and economic profile of the region
- Offering eco-friendly accommodation for researchers and nature lovers along with water based recreational tourism activities.
- Deployment of Self help groups from local communities for commercial operations, branding and promotion of local forest produce/art/craft etc. for making it a self sustainable project.

Indirect Jobs

- Apart from direct jobs, the project will also lead to indirect jobs – eg. Tourist Guides, Boatman, Restaurant and Food Outlets development, souvenir shops, parking fee collection etc

**7****Applicable rules**

## 7. Applicable rules

The Wetland Rules 2017, Clause 4(2) is applicable to Tampara Lake. Tampara lake was designated as a Ramsar Site on 13.08.2022.

It is evident from the Press Release dated 13.08.2023 of the MOEF as well as the website of the "EIACP Programme Centre Wildlife & Protected Areas Management" of the MOEF, the Tampara lake was declared as a RAMSAR site on 13.08.2023 after which, the 2017 Wetland Rules became applicable to the lake.

Prior to that Ministry of Tourism had approved the Eco Cottages as one of the integral components within Coastal Circuit development under Central Scheme Swadesh Darshan in September 2016.

Source:

- a) Press Information Bureau- <https://pib.gov.in/PressReleasePage.aspx?PRID=1851484>,
- b) Government site maintained by National Informatics Centre  
[https://wiienviis.nic.in/Database/ramsar\\_wetland\\_sites\\_8224.aspx](https://wiienviis.nic.in/Database/ramsar_wetland_sites_8224.aspx)

As is evident from the NATIONAL WETLAND ATLAS: ORISSA, Sponsored by Ministry of Environment and Forests, Government of India As a part of the project on National Wetland Inventory and Assessment (NWIA) published in September 2010, pages 161 to 186 at Paragraph 9.1 to 9.6 list out the IMPORTANT WETLANDS OF ORISSA. These are: 9.1 Ansupa Lake; 9.2 Satkosia Gorge Sanctuary; 9.3 Hirakud Reservoir; 9.4 Chilika Lagoon; 9.5 Bhitarkanika Mangrove (Wildlife Sanctuary) and 9.6 Kanjia Wetland.

Tampara Lake in Ganjam has not been listed as a Wetland Site in the said atlas of 2010



### Brief of 11 wetlands designated as Ramsar sites

S.No	Name of wetland	Area in Ha	State
1.	Tampara Lake	300	Odisha
2.	Hirakud Reservoir	65400	
3.	Ansupa Lake	231	

Comprehensive note on Tampara Eco Cottages, District- Ganjam

**8**

# Fact Sheet

**8. Fact sheet**

SI	Description	Timelines
1	Project approved by Ministry of Tourism under Swadesh Darshan (Central Scheme)	19 Sept 2016
2	Execution Started at site	22 April 2022
3	Whereas Tampara lake was notified as a Ramsar Site as per  Press Information Bureau- <a href="https://pib.gov.in/PressReleasePage.aspx?PRID=1851484">https://pib.gov.in/PressReleasePage.aspx?PRID=1851484</a> )  Tampara Lake in Ganjam has not been listed as a Wetland Site in the Wetland Atlas 2010	13 Aug 2022
4	Execution work stopped at Site basis NGT order OA/88/2023/EZ	2 Aug 2023
5	Letter sent to State Wetland Authority seeking permission for development	17 Nov 2023
6	Reminder letter sent to State Wetland Authority seeking permission for development	18 Jan 2024
7	State Wetland Authority Meeting held for permission of development of Tampara Eco Cottages under Chairmanship of Minister DoEF&CC	9 Feb 2024
8	Proceedings shared by State Wetland Authority	1 March 2024
9	Recommendation shared by State Wetland Authority to MoEF&CC	7 March 2024
10	Reminder letter issued to State Wetland Authority for seeking update related to approval from MoEF&CC	27 May 2024
11	Meeting with National Wetland Authority	27 Dec 2024
12	Comprehensive report to be submitted to MoEF&CC	1 Jan 2025

Comprehensive note on Tampara Eco Cottages, District- Ganjam

**9**

# NGT Order

Comprehensive note on Tampara Eco Cottages, District- Ganjam

## 9. NGT order

NGT Order OA/88/2023/EZ filed by Wildlife Society of Orissa on 3 Aug 2023 stating that there was large scale permanent construction work in Tampara lake within waterbody and its zone of influence and some adjoining plots in the zone of influence being forest land requiring diversion and no permanent construction to be done on forest land.

Further, the petitioner has stated further challenges regarding non implementation of Wetland Rules 2017 and dysfunctional status of grievance committee in last 6 years.

Case Year : 2023						
Sr. No.	Zone/Bench	Diary Number	Case Number/Location Code	Party Name	Registration Date	Case Status
1	KOLKATA (EASTERN ZONE BENCH-1)	190213300254/2023	Original Application No. 88/2023 / KOLKATA	WILDLIFE SOCIETY OF ORISSA REPRESENTED BY ITS SECRETARY VS 1. STATE OF ODISHA THROUGH CHIEF SECRETARY OF ODISHA	03-08-2023	PENDING
Filing Number	190213300254/2023			Filing Date	03-08-2023	
Party Name	WILDLIFE SOCIETY OF ORISSA REPRESENTED BY ITS SECRETARY VS 1. STATE OF ODISHA THROUGH CHIEF SECRETARY OF ODISHA					
Petitioner Advocate(s)	SANIKAR PRASAD PANI			Respondent Advocate(s)		
Act	ENVIRONMENT (PROTECTION) ACT, 1986					
Case Number	Original Application No. 88/2023			Registered On	08-08-2023	
Last Listed	11-12-2024			Next Hearing Date	07-01-2025	
Case Status	PENDING					

### Petitioner

1. Wildlife Society of Orissa represented by its Secretary

### Respondents

1. State of Odisha through Chief Secretary of Odisha
2. Additional Chief Secretary Forest and Environment Department
3. Director Environment Forest Environment Climate Change Department Government of Odisha Member Secretary State Wetland Authority Cum- Chairperson Grievance Committee under Wetland Rules 2017 Deputy Director General of Forests (c) Ministry of Environment Forest and Climate Change
4. Chairperson State Wetland Authority Odisha
5. District Collector Ganjam
6. Divisional Forest Officer Berhampur Forest Division
7. Berhampur Development Authority (BEDA) represented by Vice Chairman
8. Chairman Odisha Biodiversity Board
9. Chairperson National Wetland Committee Government of India Ministry of Environment Forest and Climate Change Government of India
10. Addl. General Manager (t) M/s Engineering Projects (India) Ltd. (PCO Bhubaneswar)
11. Managing director Odisha Tourism Development Corporation
12. Secretary Ministry of Tourism Government of India
13. Member Secretary Central Pollution Control Board

The Hon'ble NGT, EZB, Kolkata by way of its order dated 11.08.2023 passed in the matter of Wildlife Society of Odisha V/s State of Odisha and others (OA No. 88 of 2023) had directed for constitution of a committee which would visit the site in question and submit its report. The committee was to comprise of the following members.

- a. Senior Scientist, MoEF&CC, Regional Office, Bhubaneswar
- b. Senior Scientist, Central Pollution Control Board

Comprehensive note on Tampara Eco Cottages, District- Ganjam

- c. District Collector, Ganjam for his nominee not below the rank of Additional District Magistrate (ADM)
- d. Secretary, State Wetland Authority, or his nominee of a Senior Rank.

Pursuant, thereto, The Collector and District Magistrate, Ganjam vide Notification no. 1504 dated 05.09.2023 had constituted the said committee comprising of following members.

- a) D.J. Parida, IAS, Collector and District Magistrate, Ganjam – Nodal Officer
- b) Dr. K C Pal, Senior Scientist (Ecology and Environment) as representative of Member Secretary, State Wetland Authority, Odisha – Member
- c) Dr. T.H. Mahato, Senior Scientist, MoEF&CC, Regional Office, Bhubaneswar – Member
- d) Abhijit Pathak, Senior Scientist, Central Pollution Control Board – Member
- e) Dr. D.K. Sahoo, Regional Officer, Odisha State Pollution Control Board – Member
- f) Dr. P K Patra, Sub- Collector, Chatrapur – Member Convener

The committee, after carrying out joint site visit, interaction with concerned stakeholders including local communities, executing agency, further discussions via VCs and meetings, submitted the committee report for the kind perusal of the Hon'ble NGT.

**9.1 Committee Report dated 11 Aug 2023**

**REPORT OF COMMITTEE CONSTITUTED BY HON'BLE NGT, EASTERN  
ZONE BENCH, KOLKATA IN COMPLIANCE TO THE ORDER  
DTD.11.08.2023 IN O.A NO. 88/2023 EZ- WILDLIFE SOCIETY OF  
ODISHA VS. STATE OF ODISHA & OTHERS.**

The Hon'ble NGT, EZB, Kolkata in their Order dtd. 11.08.2023 has constituted a committee in O.A. No. 88/2023/EZ- Wildlife Society of Orissa Vs. State of Odisha & Others to visit the site in question and submit its report comprising the following members:

- i) Senior Scientist, MoEF & CC, Regional Office, Bhubaneswar.
- ii) Senior Scientist Central Pollution Control Board.
- iii) District Collector, Ganjam or his nominee not below the rank of Additional District Magistrate (ADM).
- iv) Secretary, State Wetland Authority, Odisha or his nominee of a Senior Rank.

The Collector & District Magistrate, Ganjam vide Notification No. 1054 dtd. 05.09.2023 has constituted a committee comprising of following members to visit the site in question and submit its report (Copy of Notification is enclosed):

- |   |                 |
|---|-----------------|
| 1. Sh. D. J. Parida, IAS, Collector & DM, Ganjam  | Nodal Officer   |
| 2. Dr. K. C. Pal, Senior Scientist (Ecology & Environment) as representative of Member Secretary, State Wetland Authority, Odisha | Member          |
| 3. Dr. T. H. Mahato, Senior Scientist, MoEF & CC, Regional Office, Bhubaneswar  | Member          |
| 4. Sh. Abhijit Pathak, Senior Scientist Central Pollution Control Board   | Member          |
| 5. Sh. D. K. Sahoo, Regional Officer, Odisha State Pollution Control Board, Berhampur   | Member          |
| 6. Sh. P. K. Patra, Sub-Collector, Chatrapur  | Member Convener |

An initial meeting was conducted on 20.09.2023 through virtual platform under the Chairmanship of the Collector & District Magistrate, Ganjam to decide future course of action to be taken by the committee. In this meeting all the members as per notification dtd. 05.09.2023 have joined. In addition to this DFO, Berhampur, Member from Tourism Department, Member from Berhampur Development Authority were also present. A detail discussion was held in the matter of O.A. No. 88/2023/EZ- Wildlife Society of Orissa Vs. State of Odisha & Others. The members of the committee expressed that it will take time to study the site in question in terms of Ecological loss and other legal aspects. It was decided in this meeting that site visit will be held on 22.09.2023. In this connection the Collector & District Magistrate, Ganjam has issued a letter to all the members for site visit on 22.09.2023, communicated vide letter no. 1112 dtd. 20.09.2023 (copy enclosed).

The committee members visited the site on 22.09.2023 and subsequent joint meeting was held at the Sadhabana Conference Hall of Collectorate, Ganjam, Chatrapur under the Chairmanship of the Collector & District Magistrate, Ganjam. Following observations have been made:

## Comprehensive note on Tampara Eco Cottages, District- Ganjam

- ✓ It is ascertained during site visit that construction was started at the land in question but the same has been suspended since 12/08/2023 and public notice in this regard was also displayed at the site. No construction activity was going on the day of visit. The members also observed that there are some permanent constructions already existing within 50 meter of the Tampara lake.
- ✓ During joint committee meeting, DFO Berhampur was requested to verify the allegations related to construction over forest land and submit a detailed report at the earliest.
- ✓ Committee members opined that there must be a conservation/integrated management plan of Tampara Lake for maintaining its water quality and ecology.
- ✓ During joint committee meeting, Addl. Secy. Tourism Department / District Tourist Officer, Ganjam, Berhampur was also requested to submit detailed project report and proposed comprehensive environmental management plan and related regulatory compliance status for Tampara Lake site at the earliest.


**Conclusion:**

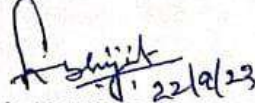
In view of above submission, the committee unanimously decided in the meeting dtd. 22.09.2023 to pray before the Hon'ble NGT, EZ Bench, Kolkata to grant 10 more weeks to submit the detail factual report in compliance to the order of Hon'ble court.


  
 (Dr. K. C. Pal),  
 Representative of Member Secretary,  
 State Wetland Authority, Odisha

  
 (Shri. D. K. Sahoo),  
 Odisha State Pollution Control Board,  
 Berhampur

  
 Sub-Collector, Chatrapur

  
 (Dr. T. H. Mahato),  
 MoEF & CC, Regional Office,  
 Bhubaneswar

  
 (Shri. Abhijit Pathak),  
 Central Pollution Control Board

  
 Collector & DM, Ganjam

## 9.2 Show Cause give to M/s EPIL by Tourism Department for violation

**Odisha Tourism**  
Paryatan Bhawan, Lewis Road  
Bhubaneswar-751014  
Fax No. +91 674 2430887  
E-mail: info@odishatourism.gov.in



ଓଡ଼ିଶା ସରକାର  
ପର୍ଯ୍ୟଟନ ବିଭାଗ



ଓଡ଼ିଶା ପର୍ଯ୍ୟଟନ  
ପର୍ଯ୍ୟଟନ ଭବନ, ଲୁଇସ ରୋଡ୍,  
ଭୁବନେଶ୍ୱର-୭୫୧୦୧୪

**Government of Odisha**  
**Tourism Department**

No. 75 23 / TSM, Bhubaneswar, Dated 4.10.2024.  
TCT-COOD-SCH-0020-2018

From  
**Balamukunda Bhuyan, OAS(SS)**  
Special Secretary to Govt.

To  
**The Additional General Manager (T)**  
**M/s Engineering Projects (India) Ltd. (PCO), Bhubaneswar,**  
Flat no. 201, Plot no. 209, Unit-7, Bamara Manor, Surya Nagar,  
Bhubaneswar, Pin -751003, Odisha

Sub - Show Cause Notice for Construction of Tampara Eco Cottages on Forest Land  
(part)- Kissam -Gramya Jungle

In inviting a reference to the subject cited above, Department of Tourism had selected M/s EPIL (CPSU) on nomination basis for development of Tampara Eco Cottages on 2 Feb 2022 vide AA Letter no. 1029/TSM.

Whereas, as per NGT OA 88/2023/EZ, it has been mentioned that the development has been partly executed, where it was found that certain part of the development is lying partly on forest land (Gramya Jungle).

Whereas, Department of Tourism had initiated the Forest Diversion proposal on Parivesh 2.0 vide Application No. SW/173154/2024, where an EDS has been raised by DFO Berhampur that as per detailed survey report and site inspection, it has been found that Gramya Jungle Kisam land is involved within approach road to Tampara Eco Cottages project covering about 0.272 Ha of land.

Whereas violation has been done under the prevailing Forest Conservation Act by your agency during execution of the project.

Therefore, you are hereby directed to submit the following within 7 days of issue of this letter-

1. Respond to the show cause stating the reason of violation of the Forest Conservation Act and non-confirmation of land details of the Tampara development before going ahead with execution.

## Comprehensive note on Tampara Eco Cottages, District- Ganjam

2. Submission of Action Taken report against violation(Forest Conservation Act as deemed proper as per prevailing Act & Rule in respect of use of village forest land), and to be submitted for incorporation of the same into the site inspection report of the DFO for the Diversion proposal.

Please note that in case of no response to the show cause, it will be presumed that you have no cause to show and nothing to say in the above matter.

Further, you are directed to be present for any personal hearing if required/ directed failing which, Department of Tourism shall be compelled to take necessary action as deemed fit.

The land schedule is attached at Annexure A, stating that there is Gramya Jungle involved in the project.



Special Secretary to Govt

Memo No. 7524

Dated 4.10.2024

Copy forwarded to PA to Collector Ganjam for necessary information and required action.



Special Secretary to Govt

Memo No. 7525

Dated 4.10.2024

Copy forwarded to DFO Berhampur for necessary information and required action.



Special Secretary to Govt

Memo No. 7526

Dated 4.10.2024

Copy forwarded to Tourist Officer, Ganjam for necessary information and required action.



Special Secretary to Govt

**9.3 Show cause to BeDA by Tourism Department for violation**

**Odisha Tourism**  
Paryatan Bhawan, Lewis Road  
Bhubaneswar-751014  
Fax No. +91 674 2430887  
E-mail: info@odishatourism.gov.in



ଓଡ଼ିଶା ସରକାର  
ପର୍ଯ୍ୟଟନ ବିଭାଗ

**Government of Odisha**  
**Tourism Department**



ଓଡ଼ିଶା ପର୍ଯ୍ୟଟନ  
ପର୍ଯ୍ୟଟନ ଭବନ, ଲୁଇସ ରୋଡ୍,  
ଭୁବନେଶ୍ୱର-୭୫୧୦୧୪

No. 7519 / TSM, Bhubaneswar, Dated 4.10.2024.  
TCT-COOD-SCH-0020-2018

From **Balamukunda Bhuyan, OAS(SS)**  
Special Secretary to Govt.

To  
**The Secretary**  
**Berhampur Development Authority**

Sub - Show Cause Notice for Construction of Tampara Lake view project on Forest Land (part)- Kissam -Gramya Jungle

In inviting a reference to the subject cited above, Department of Tourism had entrusted BeDA for execution of for development of Tampara lake front within Swadesh Darshan (Central Scheme) vide Letter no.6102 dated 26.06.2018.

Whereas, as per NGT OA 88/2023/EZ, it has been mentioned that the development has been partly executed, where it was found that certain part of the development is lying partly on forest land (Gramya Jungle).

Whereas, Department of Tourism had initiated the Forest Diversion proposal on Parivesh 2.0 vide Application No. SW/173154/2024, where an EDS has been raised by DFO Berhampur that as per detailed survey report and site inspection, it has been found that Gramya Jungle Kisam land is involved within Tampara Lake view project (0.396 Ha), including concrete gazebos (0.005 Ha) along with Restaurant at Tampara Lake view project (0.024 Ha).

Whereas violation has been done under the prevailing Forest Conservation Act by your agency during execution of the project.

Therefore, you are hereby directed to submit the following within 7 days of issue of this letter-

1. Respond to the show cause stating the reason of violation of the Forest Conservation Act and non-confirmation of land details of the Tampara development before going ahead with execution.
2. Submission of Action Taken report against violation (Forest Conservation Act as deemed proper as per prevailing Act & Rule in respect of use of village forest land), and to be submitted for incorporation of the same into the site inspection report of the DFO for the Diversion proposal.

## Comprehensive note on Tampara Eco Cottages, District- Ganjam

Please note that in case of no response to the show cause, it will be presumed that you have no cause to show and nothing to say in the above matter.

Further, you are directed to be present for any personal hearing if required/ directed failing which, Department of Tourism shall be compelled to take necessary action as deemed fit.



Special Secretary to Govt

Memo No. 7520

Dated 4.10.2024

Copy forwarded to PS to Collector Ganjam for necessary information and required action.



Special Secretary to Govt

Dated 4.10.2024

Memo No. 7521

Copy forwarded to DFO Berhampur for necessary information and required action.



Special Secretary to Govt

Memo No. 7522

Dated 4.10.2024

Copy forwarded to Tourist Officer, Ganjam for necessary information and required action.



Special Secretary to Govt

**9.4 Affidavit filed by Tourism Department on 26 April 2024**

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**IN THE HON'BLE NATIONAL GREEN TRIBUNAL,  
EASTERN ZONE BENCH, KOLKATA.**

**O.A. NO.88 OF 2023/EZ**

Wildlife Society of Odisha ... Appellant

-Versus-

State of Odisha & others ... Respondents

**I N D E X**

<b>Sl. No.</b>	<b>Description of Documents</b>	<b>Pages</b>
----------------	---------------------------------	--------------

- |    |   |  |
|----|---|--|
| 1. | Affidavit on behalf of the Respondent No.1.   |  |
| 2. | <b><u>ANNEXURE-A/1</u></b><br>Copy of Press Release dated 13.08.2022 of the MOEF as published by the Press Information Bureau.  |  |
| 3. | <b><u>ANNEXURE-B/1</u></b><br>Copy of list of Ramsar Sites as on January, 2024 as maintained by the "EIACP Programme Centre Wildlife & Protected Areas Management" of the MOEF. |  |
| 4. | <b><u>ANNEXURE-C/1</u></b><br>Copy of forest diversion proposal dated 30.10.2023 preferred by the Tourism Department, Government of Odisha, before the MOEF&CC.                 |  |

Place: *CUTTACK* By the Respondent No.1 through

Date: *26/04/2024*

*h*  
Advocate

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL,  
EASTERN ZONE BENCH, KOLKATA.**

**O.A. NO.88 OF 2023/EZ**

Wildlife Society of Odisha ... Appellant

-Versus-

State of Odisha & others ... Respondents

**AFFIDAVIT FILED ON BEHALF OF  
RESPONDENT NO.1**



I, Sri Balamukunda Bhuyan, aged about 53 years, son of Sri Dhaneswar Bhuyan at present serving as Additional Secretary to Govt., Toursim Department, Odisha, Bhubaneswar, Dist. Khurda, do hereby solemnly affirm and state as follows:-

1. That, I am filing this affidavit in my capacity of being the Additional Secretary to Govt. and have been duly authorised to sign and file the instant affidavit on behalf of the Chief Secretary, Govt. of Odisha i.e. Respondent No.1.
2. That, I have thoroughly gone through the contents of the Original Application and the Annexures filed therewith and have understood the contents thereof. I am well acquainted with the facts and circumstances of the case and as such competent to swear this affidavit.
3. That, it is respectfully submitted that the developmental works at Tampara Lake, in the Ganajam District of Odisha is being carried out under the aegis

*Balamukunda Bhuyan*

*Pr*  
**PRADIPTA KUMAR MOHANTI  
Notary, Cuttack Town  
Regd. No-ON-04/1995**

of the 'Swadesh Darshan Scheme'- A Central Sector Scheme launched by the Ministry of Tourism, Government of India for the integrated development of theme-based tourist circuits. The Detailed Project Report (DPR) of the project with a project cost of INR 33.43 Cr. including construction of Eco-Cottages, tourist reception centre, jetty, rain water drainage, solid waste management etc. was submitted by the Tourism Department of the State Government to the Central Government on 01.03.2016 and the same was approved by the Central Government on 19.09.2016.

4. The developmental works at Tamapara Lake, have been undertaken in two phases:

- **Phase-1** -Tampara Lake Front Development (Completed in 2021)
- **Phase -2-** Development of Eco Cottages (Work commenced in February, 2022 and presently halted)

The present controversy pertains to the 2<sup>nd</sup> Phase of developmental works at the Tampara lake.

5. That, it is respectfully submitted that on 26.09.2017, the Ministry of Environment and Forest & Climate Change ("MOEF&CC") notified the Wetlands (Conservation and Management) Rules, 2017 (herein after referred to as the "2017 Wetland Rules"). Under Rule 3 thereunder, the applicability of the said Rules is confined to wetland/ wetland complexes

*M*  
**PRADIPTA KUMAR MOHANTY**  
 Notary, Cuttack TSP  
 Regd. No-ON-04/1995

namely:- (a) Wetlands which have been categorised as 'wetlands of international importance' under the Ramsar Convention and/or (b) Wetlands as notified by the Central Government, State Government and Union Territory Administration. Under Rule 4(1) of the said Rules, Wetlands as defined under Rule 3 are to be conserved and managed in accordance with the principle of 'wise use' as determined by the Wetlands Authority and under 4(2) certain activities including construction activities of permanent nature are prohibited within the wetlands. However, under proviso to section 4(2) of the 2017 Wetland Rules, the Central Government is empowered to permit omission of any prohibited activities under wetlands when such proposals are sent by State Governments with the recommendation of the Wetland Authority.

6. That, it is respectfully submitted that pertinently, as is evident from the Press Release dated 13.08.2022 of the MOEF as well as the website of the "EIACP Programme Centre Wildlife & Protected Areas Management" of the MOEF, the Tampara lake was declared as a Ramsar site on 13.08.2022 after which, the 2017 Wetland Rules became applicable to the lake.

Copy of Press Release dated 13.08.2022 of the MOEF as published by the Press Information Bureau is annexed herewith and marked as ANNEXURE-A/1.

PRADIPTA KUMAR MOHANTY  
Notary, Cuttack Town  
Regd. No-ON-04/1995

Copy of list of Ramsar Sites as on January, 2024 as maintained by the "EIACP Programme Centre Wildlife & Protected Areas Management" of the MOEF is annexed herewith and marked as ANNEXURE-B/1.

7. That, it is respectfully submitted that notably, as mentioned above, the developmental works at the Tampara Lake under the aegis of the Swadesh Darshan Scheme' was approved by the Central Government way back on 19.09.2016. Pursuant to the work orders issued in favour of M/s. Engineering Projects (India) Ltd. on 10.01.2022, the work commenced immediately thereafter.

8. That, it is respectfully submitted that therefore, as on date of the declaration of the Tampara Lake as a Ramasar Site, i.e. on 13.08.2022, the developmental works at Tampara Lake had already commenced.

9. That, it is respectfully submitted that however, in order to comply with the 2017 Wetland Rules, the State Government has already sent its proposal to the State Wetland Authority which in turn has along with its recommendation dated 09.02.2024, forwarded the same to the Central Government. The same is pending before the Central Government.

10. That, it is respectfully submitted that additionally, 16.92% of land being developed in the 2<sup>nd</sup> phase, have 'Gramya Jungle'kisam. The land schedule of the 2<sup>nd</sup> phase of the project is as follows:

*By*  
**PRADIPTA KUMAR MOHANTY**  
 Notary, Cuttack Town  
 Regd. No-ON-04/1995

Sl. No.	Village Name	Forest Land (Ha)	Non-Forest Land (Ha)
1.	Humuri	0.697	0.353
2.	Humuri Tampara	0	3.069
Total		0.697	3.422
Grand Total		4.119	

11. That, it is respectfully submitted that with respect to the abovementioned forest lands, the Tourism Department, Government of Odisha has on 30.10.2023, preferred a forest diversion proposal before the MOEF&CC which is at an advanced stage of consideration.

Copy of forest diversion proposal dated 30.10.2023 preferred by the Tourism Department, Government of Odisha, before the MOEF&CC is annexed herewith and marked as **ANNEXURE-C/1.**

12. That, it is respectfully submitted that notably, the Tampara Eco-cottages projects is an eco-friendly project and thus right from its inception i.e. the master-planning phase, key components such as - **a.** Sewerage Treatment Plant; **b.** Water Treatment Plant; **c.** Rainwater harvesting; **d.** Storm Water Drainage, **e.** Solid waste management have been contemplated and implemented. The project has ensured that no-grey water / waste water / sewer water is discharged in the lake water, and thus shall not affect the flora and fauna or any aquatic life-form of Tampara lake.

Pradipta Kumar Mohanty  
**PRADIPTA KUMAR MOHANTY**  
**Notary, Cuttack Town**  
**Regd. No-ON-04/1995**

13. That, it is respectfully submitted that during execution of the cottages, no construction/ demolition waste has been dumped/ disposed into the lake. The waste has been picked up from the site and has been effectively disposed of away from Tampara Lake. The on-site Sewerage treatment plant has been provided for recycling of sewerage and wastewater disposal. Further, the proposed eco-cottages are being built over stilt structures, so as to allow free flow of the water. Temporary bunds have also been created for development of these stilt structures and the same will be removed expeditiously after completion of the project.

14. That, it is respectfully submitted that further, the Department of Forest, Environment and Climate Change through D.F.O., Berhampur has initiated the preparation of the Integrated management plan for the Tampara lake as a comprehensive strategy that aims to address various aspects of the lake's management, including ecological conservation, water quality, recreational use, and sustainable development.

15. That, the facts stated above are true to the best of my knowledge and belief based on the available official records.

Identified by



Advocate

Sri Shakti Prasad Panda



DEPONENT

PRADIPTA KUMAR MONDAL  
Notary, Cuttack Town  
Regd. No-ON-04/1998

**VERIFICATION**

I, Sri Balamukunda Bhuyan, aged about 53 years, son of Sri Dhaneswar Bhuyan at present serving as Additional Secretary to Govt., Toursim Department, Odisha, Bhubaneswar, Dist. Khurda, do hereby verify that the contents of the above affidavit are true and correct to the best of my knowledge as derived from official records and that nothing material has been concealed therefrom.

Verified at CUTTACK on this the 26<sup>th</sup> day of April, 2024.

  
VERIFICANT



Solemnly sworn before B. Bhuyan  
and by S.P. Panda, Advocate  
being identified by S.P. Panda, Advocate  
at Cuttack Town Dated 26/04/2024  
26/04/2024  
P.K. MOHARTY, Notary, Cuttack Town  
Regd. No-ON-04/1995

**9.5 Affidavit filed by Collector Ganjam on 30 Aug 2024**

BEFORE THE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA.

O.A NO. 88/2023/EZ

Wildlife Society of Orissa ..... APPLICANT

-VERSUS-

STATE OF ODISHA & OTHERS.

..... RESPONDENTS.

AFFIDAVIT FILED BY RESPONDENT NO.5

PURSUANT TO ORDER DTD. 16.07.2024

I, Sri Dibya Jyoti Parida, aged about 36 years, Son of Sri Prasanna Kumar Parida, at present serving as the Collector & District Magistrate, Ganjam Chhatrapur, Dist.- Ganjam, do hereby solemnly affirm and state as follows:-

1. That I have been arrayed as Respondent No.5 in the aforesaid Original Application.
2. That this affidavit is being filed pursuant to kind order dtd.16.07.2024 of this Hon'ble Tribunal.
3. That it is respectfully submitted that pursuant to order dtd.11.08.2023 of this Hon'ble Tribunal, the present Respondent No.5 has constituted the Committee vide Notification No.1054 / Judl. dtd.05.09.2023.

Forms Part of Affidavit

  
Executive Magistrate, Chhatrapur

*Dibya Jyoti Parida*

The Committee Members visited the site on 22.09.2023 and during course of visit, the Committee members opined that a detail analysis on conservation / integrated management plan of Tampara Lake for maintaining its water quality and ecology is required.

The Committee also suggested that the Addl. Secretary, Tourism Department, Govt. of Odisha / the District Tourist Officer, Ganjam, Berhampur would submit a detailed project report, proposed comprehensive environmental management plan and related regulatory compliance status for Tampara Lake site at the earliest.

4. That for kind appreciation of the Hon'ble Tribunal, it is submitted that M/s Engineering Projects (India) Ltd. (PCO, Bhubaneswar) – Respondent No. 11 has been given for construction of work. But, the construction work has been stopped vide order No.939 /Dtd.12.08.2023 as per order of this Hon'ble Tribunal. The fact of closure of work has also been reported by the Sub-Collector & SDM, Chatrapur vide letter No.5076/Dtd.12.08.2023. Further a show cause notice U/s. 91(1) of O.D.A Act, 1982 has also been issued to the executive agency on 23.09.2023. True copies of aforesaid orders are annexed herewith as Annexure – R5/A, R5/B & R5/C.

W

Dibya Jyoti Panda

Forms Part of Affidavit  
 Executive Magistrate, Chatrapur  
 30/08/24

5. That in compliance to the order dated.16.07.2024, the o.p no.5 had moved to the Director, Tourism, Odisha, Bhubaneswar regarding demolition of the structure as the structure has been erected out of Govt. allocation vide L.No.1640 dated.21.08.2024. The said letter is annexed as Annexure – R6/D.

6. That in response to the aforesaid letter, the Special Secretary, Tourism Department has clarified the matter with a request to appraise the fact before the Hon'ble Tribunal vide their L.No.6617 date.28.08.2024. The said letter is annexed as Annexure – R7/E.

7. That as intimated by the Special Secretary, Tourism Deptt., Govt. of Odisha, (1) the Tampara Lake project is funded under Central Swadesh Darshan scheme with the approval of Ministry of Tourism in 2016. (2) The State Wetland Authority recommended the proposal to the Ministry of Environment, Forest and Climate Change (MOEF&CC) for approval of the Tampara Wetland site under the provision to Rule 4(2) of the Wetland (Conservation & Management) Rule, 2017. This proposal is currently under active consideration before the National Wetland Authority.

Forms Part of Affidavit  
  
 Executive Magistrate, Champapur


Dibyajyoti Parida

(3) It would not be fair and just to demolish the structure made bona fide by the Government in Public interest and additionally, the Government may suffer irreparable and irretrievable losses which may not be rectifiable at a later stage. (4) That the alleged structure in question is a stilt structure with a pro environment design, allowing the free flow of lake water and causing a very minimal or no damage to the flora and fauna of Tampara lake.

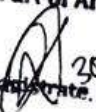
8. That in view of the above submission it is prayed that the Hon'ble NGT may please graciously grant 12 weeks more time as the proposal pending before the National Wetland Committee for their inputs under proviso to Rule 4(2) of Wetlands (Conservation and Management) Rule, 2017.

9. That the facts stated above are true to the best of my knowledge, belief and based on official records.

Identified by :

  
25/08/24  
Executive Magistrate  
Chatrapur

  
DIPAN JYOTI PANDA  
DISPONENT.

**Forms Part of Affidavit**  
  
25/08/24  
Executive Magistrate, Chatrapur

Comprehensive note on Tampara Eco Cottages, District- Ganjam

**VERIFICATION**

I, Sri Dibya Jyoti Parida, aged about 36 years, Son of Sri Prasanna Kumar Parida, at present serving as the Collector & District Magistrate, Ganjam Chhatrapur, Dist.- Ganjam do hereby verify that the contents of the above affidavit are true and correct to the best of my knowledge as derived from official records and that nothing material has been concealed there from.

Verified at Cuttack on this 30 th day of August, 2024.

Cuttack.

Dt. 30-8-2024

*Dibya Jyoti Parida*  
VERIFICANT.

Forms Part of Affidavit

*[Signature]*  
25/08/24  
Executive Magistrate Chhatrapur



AFFIDAVIT

I, Sri Dibya Jyoti Parida, aged about 36 years, Son of Sri Prasanna Kumar Parida, at present serving as the Collector & District Magistrate, Ganjam Chhatrapur, Dist.- Ganjam, do hereby solemnly affirm and state as follows:-

1. That I am the Respondent No.5 in this case.  
I am well acquainted with the facts of the case and as such competent to swear this affidavit in my official capacity.
2. That the facts stated above are true to the best of my knowledge and based on official records.

Identified by :

  
30/08/24  
Executive Magistrate, Chhatrapur

*Dibya Jyoti Parida*  
Deponent.



The Deponent having been identified by Sri.....  
Advocate, solemnly affirmed before me this day this 30/08/24 at about 3:00 A.M./P.M. Read over and explained the contents to the deponent who seemed perfectly to understand the same at the time of making this affidavit.

  
30/08/24  
Executive Magistrate  
Chhatrapur



**9.6 Additional affidavit filed by National Wetland Committee**

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**BEFORE THE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA**

Original Application No. 88/ 2023/EZ

**WILDLIFE SOCIETY OF ORISSA** ... Applicant(s)

Versus

**STATE OF ODISHA & ORS.** ... Respondent(s)

**Additional Affidavit on behalf of Respondent Nos. 9 & 10 i.e., National Wetlands Committee, MoEF&CC and Regional Office, Bhubaneswar, MoEF&CC**

I, Dr Timir Haran Mahato S/o Shri P.C Mahato, aged about 49 years, presently working as Scientist 'E' at the Ministry of Environment, Forest & Climate Change (MoEF&CC), Regional Office, A/3, Chandrasekharpur, Bhubaneswar – 751023, do hereby solemnly affirm and declare on oath as under: -

1. That, I am, the above named Deponent, authorized and well conversant with the facts and circumstances of the present case and

18 OCT 2024 thus competent to swear the present Affidavit.



18.10.24  
HRADEEP KUMAR NAYAK  
NOTARY, GOVT. OF ODISHA  
BANPUR & BHUBANESWAR  
DIST. KHORDHA  
Regd. No.-ON-08/2005

Timir Haran Mahato

## Comprehensive note on Tampara Eco Cottages, District- Ganjam

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construction work at the site in question has been stopped since 12.08.2023. The committee further decided to seek a time of ten more weeks to prepare a detailed factual report and submit the same before the Hon'ble Tribunal. The site visit report dated 22.09.2023 is annexed here as **Annexure-2**.

5. That vide letter dated 12.07.2024, the respondent Ministry apprised its advocate that MoEF&CC has received a proposal for Eco-tourism Development in Tampara Lake (a Ramsar site in Odisha) by Department of Tourism, Govt. of Odisha recommended by the State Wetlands Authority, Odisha (SWAO) vide letter dated 07.03.2024 for post facto approval under Rule 4 of the Wetlands (Conservation & Management) Rules, 2017 and the same was taken on record by the Hon'ble Tribunal vide order dated 16.07.2024. The aforesaid eco-tourism development plan has been granted approval by Ministry of Tourism under 'Swadesh Darshan' (central scheme) of Government of India vide sanction order dated 19.09.2016 to enhance the tourism experience of the area and ensure longer stay for tourists. It is a convergence project between the Odisha State Tourism Department and the Ministry of Tourism. The SWAO letter dated 07.03.2024 and

*Tanvir Hasan Mehat*



*18.10.24*  
 RADEEP KUMAR NAYAK  
 NOTARY, GOVT. OF ODISHA  
 BANPUR & BHUBANESWAR  
 DIST.-KHORDHA  
 Regd No.-ON-98/2005

## Comprehensive note on Tampara Eco Cottages, District- Ganjam

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the Ministry's letter dated 12.07.2024 are annexed here as **Annexure-3** and **Annexure-4** respectively.

6. That the Hon'ble Tribunal vide order dated 16.07.2024 has inter-alia observed:

*"6. Mr. Apurba Ghosh, learned Counsel appearing (in Virtual Mode) on behalf of the Respondent Nos.9 and 10, Ministry of Environment, Forests and Climate Change (MoEF&CC) has placed before us a letter addressed by the Scientist – 'F' dated 12.07.2024 to the Counsel stating therein that the Proposal for development of tourism infrastructure at Tampara lake has been granted approval by the Ministry of Tourism under Swadesh Darshan (Central Scheme) of Government of India vide Sanction Order dated 19.09.2016.*

*7. It is also mentioned in the letter that a modified D.P.R. (Detailed Project Report) of Coastal Circuit in Odisha under Swadesh Darshan scheme covering Gopalpur, Tampara, Barkul and Satapada has been received by the MoEF&CC and the same is being placed before the National Wetland Committee for their inputs under proviso to Rule 4(2) of Wetlands (Conservation and Management) Rules, 2017. By this letter, Mr. Apurba Ghosh, learned Counsel has been instructed to seek at least 12 weeks time from this Tribunal.*

*Tinid Hoston Mahab*



*18.10.24*  
 RADEEP KUMAR NAYAK  
 NOTARY, GOVT. OF ODISHA  
 BANPUR & BHUBANESWAR  
 DIST.-KHORDHA  
 Regd No.-ON-08/2005

## Comprehensive note on Tampara Eco Cottages, District- Ganjam

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8. Time as prayed, is therefore granted."

The said order dated 16.07.2024 is annexed here as **Annexure-5**.

7. That vide order dated 02.09.2024, the Hon'ble tribunal directed the Ministry to file its counter affidavit in response to Para-7 of the affidavit filed by District Magistrate & Collector-Ganjam, within one month. The operative portion of the aforesaid order dated 02.09.2024 is reproduced hereunder:

"2. Affidavit dated 30.08.2024 has been filed by the Respondent No.5, District Collector, Ganjam; the same is taken on record. Para 7 of this affidavit reads as under:

7. That as intimated by the Special Secretary, Tourism Deptt., Govt. of Odisha, (1) the Tampara Lake project is funded under Central Swadesh Darshan scheme with the approval of Ministry of Tourism in 2016. (2) The State Wetland Authority recommended the proposal to the Ministry of Environment, Forest and Climate Change (MOEF&CC) for approval of the Tampara Wetland site under the provision to Rule 4(2) of the Wetland (Conservation & Management) Rule, 2017. This proposal is currently under active 2 consideration before the

*Junior Keston Mehat*



*18.10.24*  
 RADEEP KUMAR NAYAK  
 NOTARY, GOVT. OF ODISHA,  
 BANPUR & BHUBANESWAR  
 DIST.-KHORDHA  
 Regd No.-ON-08/2005

## Comprehensive note on Tampara Eco Cottages, District- Ganjam

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National Wetland Authority. (3) It would not be fair and just to demolish the structure made bona fide by the Government in Public interest and additionally, the Government may suffer irreparable and irretrievable losses which may not be rectifiable at a later stage. (4) That the alleged structure in question is a stilt structure with a pro environment design, allowing the free flow of lake water and causing a very minimal or no damage to the flora and fauna of Tampara lake.

3. We direct the Ministry of Environment, Forest and Climate Change (MOEF&CC) to file its counter-affidavit in response to the averments of Para 7 of the affidavit of the District Collector, Ganjam. Let the affidavit be filed within four weeks."

The order dated 02.09.2024 has been annexed here as **Annexure-6**.

8. That in response to **Para 7 of the affidavit dated 30.08.2024**, as filed by District Collector, Ganjam,:

- a. The Respondent Ministry conducted a meeting on 12.09.2024 with the representatives from Ministry of Tourism, Government of India, Regional Office, MoEF&CC, Bhubaneswar, Department of Tourism, Government of Odisha, Department of Environment, Forest & Climate Change, Government of Odisha, State



18-10-24  
 WRADEEP KUMAR NAYAK  
 NOTARY, GOVT. OF ODISHA  
 BANPUR & BHUBANESWAR  
 DIST.-KHORDHA  
 Regd No.-ON-08/2005

Lined Hiran Mahapatra

## Comprehensive note on Tampara Eco Cottages, District- Ganjam

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Wetlands Authority, Odisha (SWAO), District Magistrate & Collector, District Ganjam, Divisional Forest Officer, Brahmapur Forest Division and Wetlands International South Asia (WISA) for consideration of proposal for Eco-tourism Development in Tampara Lake by Department of Tourism, Govt. of Odisha recommended by the SWAO vide letter dated 07.03.2024 for post facto approval under Rule 4 of the Wetlands (Conservation & Management) Rules, 2017. The said minutes of meeting dated 12.09.2024 are annexed here as **Annexure-7**.

- b. The decision points and action taken status of the aforesaid MoM dated 12.09.2024 is given below:

S.No.	Decision Points	Action Taken
1.	DFO, Brahmapur shall submit a detailed note on the construction activities undertaken on the forest land, status of the post facto FC clearance and the requisite procedure for such violation/post facto cases.	Status Report is still awaited.
2.	As sought by the Joint Committee	Integrated

*Junior Forest Officer*



*18.10.24*  
**PRADEEP KUMAR NAYAK**  
 NOTARY, GOVT. OF ODISHA/  
 BAMPUR & BHUBANESWAR  
 DIST.-KHORDHA  
 Regd No.-ON-08/2005

## Comprehensive note on Tampara Eco Cottages, District- Ganjam

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	constituted by Hon'ble NGT in its report dated 22.09.2023, an Integrated Management Plan and proposed comprehensive Environment Management Plan shall be prepared by a third party/independent agency and submitted to DC Ganjam, who shall place it before the said Joint Committee for its Recommendations.	Management Plan of Tampara Lake is under process.
3.	Ministry of Tourism to provide details highlighting the components of the project Sanctioned by them.	The detailed report on the components sanctioned under Swadesh Darshan Scheme has been received and is annexed

*Tinir Haran mehat*



*18.10.24*  
 #RADEEP KUMAR NAYAK  
 NOTARY, GOV. OF ODISHA/  
 BANPUR & BHUBANESWAR  
 DIST.-KHORDHA  
 Regd No.-ON-08/2005

## Comprehensive note on Tampara Eco Cottages, District- Ganjam

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		here at
		<b>Annexure-8.</b>
4.	Department of Tourism, Government of Odisha shall submit details of various components of the project vis-a-vis those sanctioned by Ministry of Tourism, those sanctioned in other schemes along with their sanctioned budget, the expenditure incurred and latest photographs of all the construction works undertaken.	Detailed report is still awaited.
5.	D.C Ganjam shall submit the justification for issuing the show-cause notice dated 23.09.2023 to the Addl. General Manager, M/s Engineering Projects India (Ltd.) along with its current status.	Justification on behalf of DC, Ganjam is still awaited.

*Unir Hiran ondat*



*18-10-24*  
 PRADEEP KUMAR NAYAK  
 NOTARY, GOVT. OF ODISHA  
 BANPUR & BHUBANESWAR  
 DIST.-KHORDHA  
 Regd No.-ON-08/2005

## Comprehensive note on Tampara Eco Cottages, District- Ganjam

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- c. Further action including placing the proposal before the National Wetlands Committee would be taken based on the receipt of the above said requisite information/documents.
9. That in view of the aforesaid, the Hon'ble Tribunal may pass the orders as it deems fit.

*Timir Haran Mahato*

**DEPONENT**

(**डॉ. तिमिर हारन माहटो**)  
**(DR. TIMIR HARAN MAHATO)**  
 वैज्ञानिक 'E'  
 भारत सरकार / Govt. of India  
 पर्यावरण, वन एवं जलवायु परिवर्तन विभाग  
 Min. of Env. Forest & CC  
 क्षेत्राधिकार, भुवनेश्वर Regional Office, Bhubaneswar

**VERIFICATION**

Verified at Bhubaneswar on the 18<sup>th</sup> of October 2024 that the contents of the aforesaid affidavit are true and correct to the best of my knowledge and belief and nothing material has been suppressed or concealed therein.

*Timir Haran Mahato*

**DEPONENT**

(**डॉ. तिमिर हारन माहटो**)  
**(DR. TIMIR HARAN MAHATO)**  
 वैज्ञानिक 'E' / SCIENTIST 'E'  
 भारत सरकार / Govt. of India  
 पर्यावरण, वन एवं जलवायु परिवर्तन विभाग  
 Min. of Env. Forest & CC  
 क्षेत्राधिकार, भुवनेश्वर Regional Office, Bhubaneswar



*18.10.24*

**HRADEEP KUMAR NAYAK**  
 NOTARY, GOVT. OF ODISHA  
 BANPUR & BHUBANESWAR  
 DIST.-KHORDHA  
 Regd No.-ON-08/2005

## Comprehensive note on Tampara Eco Cottages, District- Ganjam

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2. That in the present Application, the National Wetland Committee through the MoEF&CC and RO, Bhubaneswar, MoEF&CC have been arrayed as Respondent Nos. 9 and 10 respectively.
3. That, under the present application, the issue pertains to permanent construction in the no development zone of the Tampara Lake, accounting to violation/non-compliance of the applicable Wetlands (Conservation & Management) Rules, 2017.
4. That the Hon'ble Tribunal vide order dated 11.08.2023 constituted a committee to visit the site in question and submit its report comprising the following members:
  - a. Senior Scientist, Regional Office, Bhubaneswar, MoEF&CC
  - b. Senior Scientist, Central Pollution Control Board
  - c. District Collector, Ganjam or his nominee not below the rank of Additional District magistrate (ADM).
  - d. Secretary, State Wetlands Authority, Odisha or his nominee of a Senior rank.

The order dated 11.08.2023 has been annexed here as **Annexure-1**.

The committee members visited the site in question on 22.09.2023.

The Committee submitted the site visit report stating that the



*18.10.23*  
 RADEEP KUMAR NAYAK  
 NOTARY, GOVT. OF ODISHA  
 BANPUR & BHUBANESWAR  
 DIST.-KHORDHA  
 Regd No.-ON-08/2005

*Tamara Korten Mahab*

Comprehensive note on Tampara Eco Cottages, District- Ganjam

## 9.7 Compliance by Tourism Department

Against Additional Affidavit by filed by National Wetland Committee and MoEF&CC Regional office, Bhubaneswar, Department of Tourism has submitted compliance.

**Odisha Tourism**  
Paryatan Bhawan, Lewis Road  
Bhubaneswar-751014  
Fax No. +91 674 2430887  
E-mail: info@odishatourism.gov.in



ଓଡ଼ିଶା ସରକାର  
ପର୍ଯ୍ୟଟନ ବିଭାଗ

Government of Odisha  
Tourism Department



**ODISHA**

INDIA'S BEST KEPT SECRET

ଓଡ଼ିଶା ପର୍ଯ୍ୟଟନ  
ପର୍ଯ୍ୟଟନ ଭବନ, ଲୁଇସ ରୋଡ୍,  
ଭୁବନେଶ୍ୱର-୭୫୧୦୧୪

No. 9794 /TSM, Bhubaneswar, Dated 11-12-24  
T10-TCT-COOD-SCH-0020-2018

From:

**Dr. Rudra Narayan Das, OAS(S)**  
Joint Secretary to Government.

To

**The Additional Secretary,**  
MoEF&CC, Govt. of India.

Sub:

**Submission of information pertaining to development of tourism project at Tampara Lake- regarding.**

Sir,

In inviting a reference to the subject cited above, I am directed to say that a meeting was held on 12<sup>th</sup> September, 2024 under the chairmanship of Additional Secretary, MoEF&CC, regarding the proposal for development of tourism Infrastructure at Tampara Lake, Ganjam, Odisha by Department of Tourism. In the minutes of meeting, it was decided that Department of Tourism, Government of Odisha shall submit details of various components of the project vis-a-vis those sanctioned by Ministry of Tourism, those sanctioned in other schemes along with their sanctioned budget, the expenditure incurred and latest photographs of all the construction works undertaken. The detailed information in this regard pertaining to this Department is attached to this letter.

This is for your kind information and necessary action.

Yours faithfully,

*R. Das*  
11.12.2024

Joint Secretary to Govt.

Department of Tourism, Government of Odisha shall submit details of various components of the project vis-à-vis those sanctioned by Ministry of Tourism, those sanctioned in other schemes along with their sanctioned budget, the expenditure incurred and latest photographs of all the construction works undertaken.

#### 1. Sanctioned Project by Ministry of Tourism

The developmental works at Tampara Lake, in the Ganjam District of Odisha is being carried out under the aegis of the 'Swadesh Darshan Scheme'- A Central Scheme launched by the Ministry of Tourism, Government of India for the Integrated Development of Theme-Based Tourist Circuits. The Detailed Project Report (DPR) of the project with a project cost of INR 33.43 Cr. including construction of Eco-Cottages, tourist reception centre, jetty, rainwater drainage, solid waste management etc. was submitted by the Tourism Department of the State Government to the Central Government on 01.03.2016 and the same was approved by the Central Government on 19.09.2016. **The Ministry of Tourism, Administrative approval for Swadesh Darshan is attached at Annexure 1.** The Administrative Approval of Govt. of Odisha in this regard is **attached at Annexure 2.**

The developmental works at Tampara Lake, have been undertaken in two phases:

- **Phase-1 – Tampara Lake Front Development** (Execution Completed by BeDA in 2021)
- **Phase-2–Development of Eco Cottages** (Execution of Project Initiated by M/s EPIL in January 2022 and presently halted)

The OA/ 88/ 2023/EZ NGT order pertains to the 2<sup>nd</sup> Phase of developmental works at the Tampara lake, which was subdivided into 2 parts –

1. Development of Tampara Eco Cottages (Deluxe type, Premium Type and Villas) at Tampara Lake, Dist- Ganjam (INR 12.85 Cr) – **(Attached at Annexure 3)**
2. Development of Coastal Circuit at Tampara at Tampara Lake, Dist- Ganjam. Under Swadesh Darshan Scheme (INR 10.07 Cr) – **(Attached at Annexure 4)**

## Comprehensive note on Tampara Eco Cottages, District- Ganjam

**2. Expenditure details**

Sl. No.	Executing Agency	Name of Work	Work Order Number	Administrative Approved amount (In lacs)	Total Expenditure upto date (In lacs)
1	EPIL	Development of Tampara Eco Cottages (Deluxe Type, Premium Type & Villas) at Tampara Lake, Dist. Ganjam.	447/TSM dtd 10.01.2022 Revised 1029/TSM dtd 02.02.2022	1285.00	779.21
2	EPIL	Development of Coastal Cercuit at Tampara at Tampara Lake, Dist. Ganjam. Under Swadesh Darshan Scheme.	4175/TSM dtd 07.05.2022	1007.05	936.91

M/s EPIL has submitted the Utilisation certificate for Development of Tampara Eco Cottages and Swadesh Darshan components. The details of UC are attached at **Annexure 5 and 6**

### 3. Latest Photographs of all construction works

Attached at Annexure 7

### 4. Additional information

Notably, as mentioned above, the developmental works at the Tampara Lake under the aegis of the 'Swadesh Darshan Scheme' was approved by the Central Government way back on 19.09.2016. work order was issued in favour of M/s Engineering Projects (India) Ltd. (A Central Agency) for development of Phase 2 on 10 Jan 2022 and works commenced immediately thereafter.

Notably, the Tampara Eco-cottages projects is an eco-friendly project and thus right from its inception i.e. the master- planning phase, key components such as

- a) Sewerage Treatment Plant.
- b) Water Treatment Plant.
- c) Rainwater harvesting.
- d) Storm Water Drainage,
- e) Solid waste management have been contemplated and implemented.

The project has ensured that no-grey water / wastewater / sewer water is discharged in the lake water, and thus shall not affect the flora and fauna or any aquatic life-form of Tampara lake.

During execution of the cottages, no construction/ demolition waste has been dumped/ disposed into the lake. The waste has been picked up from the site and has been effectively disposed of away from Tampara Lake. The on-site Sewerage treatment plant has been provided for recycling of sewerage and wastewater disposal. Further, the proposed eco-cottages are being built over stilt structures, to allow free flow of the water. Temporary bunds have also been created for development of these stilt structures and the same will be removed expeditiously after completion of the project.

## Comprehensive note on Tampara Eco Cottages, District- Ganjam

**Annexure 1 – Ministry of Tourism Administrative Approval**

Government of India  
Ministry of Tourism  
(Swadesh Darshan Division)

Transport Bhawan  
1, Parliament Street  
New Delhi-110001

File No. 5-(02)/2016-SD

Dated: 19.09.2016

The Pay and Accounts Officer,  
Ministry of Tourism,  
C-1, Hutments, Dalhousie Road,  
New Delhi - 110 0011.

SUBJECT: Development of Coastal Circuit Gopalpur, Barkul, Satapada and Tampara in Odisha under Coastal Circuit under Swadesh Darshan Scheme.

Sir,

I am directed to refer to the project proposal submitted by Director & Addl. Secretary Odisha Tourism Development Corporation and to convey the sanction of the President of India for the project 'Development of Coastal Circuit Gopalpur, Barkul, Satapada and Tampara' under Coastal Circuit of Swadesh Darshan Scheme with Central Financial Assistance of **Rs.7649.04lakh** (Rupees Seventy Six Crore Forty Nine Lakh and Four Thousand only ) and release of first installment of **Rs.1529.80 lakh** (Rupees Fifteen Crore Twenty Nine Lakh and Eighty Thousand Only) (20% of Sanctioned CFA) for the under mentioned components:

S No.	Name of the component	(Rs. in Lakh) Amount Recommd.
<b>A. GOPALPUR</b>		
1.	Roads	288.86
2.	Water Sports	1194.94
3.	Tourist Reception Center	159.62
4.	Sand Art Part + Marine Museum	626.75
5.	Solid Waste management	30.07
6.	Solar Street Lighting	81.00
	Sub Total	2381.24
<b>B. TAMARA</b>		
1.	Roads	165.00
2.	Big Jetty	300.96
3.	Water Park	2141.73

Page 1 of 5

## Comprehensive note on Tampara Eco Cottages, District- Ganjam

4.	Enhancement of Water Sports	184.67
5.	Eco-Cottages	235.19
6.	Tourist Reception Center	178.13
7.	Solid Waste management	24.06
8.	Solar Street Lighting	85.50
9.	Solar lights small	28.00
	Sub Total	3343.24
C.	<b>BARKUL</b>	
1.	Road Enhancement	172.41
2.	Jetty for ferry ride	150.48
3.	Floating Restaurant	432.25
4.	Water Sports Enhancement	104.14
5.	Solid Waste management	24.06
6.	Solar Street Lighting small	21.00
7.	Solar Street Lighting	67.50
8.	Sewerage Treatment Plant	15.38
	Sub Total	987.22
D.	<b>SATAPADA</b>	
1.	Jetty for ferry ride	150.48
2.	Jetty for Speed Boats	15.50
3.	Roads 4mt. wide	88.00
4.	Solar Street Lighting	45.00
5.	Tourist Reception Center + Public Convenience	127.70
6.	Solid Waste management	18.04
7.	Sewerage Treatment plant	15.38
8.	Solar Street	63.00
	Sub Total	523.10
E.	<b>AMENITIES</b>	
1.	Signage	50.00
	Sub Total	50.00
	Total - A to E	<b>7284.8</b>
	Architecture Fees (2%)	145.696
	Contingencies (3%)	218.544
	<b>Grand Total</b>	<b>7649.04</b>

2. The sanction of the President of India is also accorded to the release of **Rs.1529.80 lakh** (Rupees Fifteen Crore Twenty Nine Lakh and Eighty Thousand Only) i.e. 20% of CFA as first installment in advance for starting the work to the Odisha Tourism Development Corporation (OTDC). The Payment will be arranged by Drawing and Disbursing Officer of the Ministry of Tourism by presenting a bill to Pay and Accounts Officer, Ministry of Tourism for electronic transfer of funds in favour of Orissa

## Comprehensive note on Tampara Eco Cottages, District- Ganjam

(163)

Pay and Accounts Officer, Ministry of Tourism for electronic transfer of funds in favour of Orissa Tourism Development Corporation (OTDC) in the Account No. 50100181739163 of HDFC Bank, 1<sup>st</sup> Floor, Hotel Mayur Building, P.S. Road, Gangtok, Sikkim having IFSC code HDFC0001455.

3. The Odisha Tourism Development Corporation (OTDC) has certified that no utilization certificate is pending in respect of grant in aid released by the Central Govt. in respect of all the schemes/projects/programs of Ministry of Tourism.

4. The Odisha Tourism Development Corporation will execute the project and shall have to commence the work immediately to ensure timely utilization of funds and to avoid escalation of cost. The project should be commissioned within a maximum period of 24 months from the date issue of sanction and any cost escalation on account of delay etc. would be met by the OTDC/State Government and no reimbursement will be made by the Central Government on this account.

5. The State Government of Odisha shall make land for the project available free of cost and also render all possible assistance for completion of the project on time. No portion of the sanctioned project should be executed /implemented on land/property owned by private individual or trust.

6. The Secretary Tourism, Govt. of Odisha will be the nodal officer for implementation and monitoring of the project. The State Government of Odisha shall set up a Monitoring Committee headed by Pr. Secretary/Secretary (Tourism) Odisha with a Member from the Ministry of Tourism and the Implementing agency to monitor physical and financial progress of the sanctioned project and submit the progress report to Ministry of Tourism on quarterly basis.

7. The executing agency shall put in place the mandatory facilities for barrier free access by physically disabled persons.

8. The Central Financial Assistance will be utilized for the purpose for which funds are released. Odisha Tourism Development Corporation / State Government of Odisha shall not rent/lease or transfer the property without the permission of the Ministry of Tourism Government of India.

9. The Odisha Tourism Development Corporation / State Government of Odisha would undertake the responsibility for maintenance and management of facilities for which the funds are released and no reimbursement on account of losses incurred, if any, would be made by the Central Government.

10. The Odisha Tourism Development Corporation / State Government of Odisha shall follow PWD Schedule of rates and also follow all codal formalities while executing the project. The State Government would take all necessary clearances which are required as per prevailing rules and regulations including relating to environment, forest & pollution control before undertaking this project.

11. The second/final instalment of CFA will be released on receipt of utilization certificate of 1<sup>st</sup> instalment of central financial assistance released for the project.

Page 3 of 5

## Comprehensive note on Tampara Eco Cottages, District- Ganjam

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12. The Odisha Tourism Development Corporation / State Government of Odisha shall regularly furnish the quarterly statement of progress of work and expenditure incurred to the Central Govt., Ministry of Tourism. The final installment will be released in the form of reimbursement on receipt of Utilization Certificate for the total amount of Central financial assistance sanctioned for the project, details of contribution made by the State Government towards State component, Completion/Commissioning Certificate to the effect that the project has been completed as per the original plan, drawing, blue print etc., approved by the Central Government and the State Government has followed all the codal formalities while executing the project, Management Agreement for proper upkeep, maintenance and operation of the asset created and Undertaking that the facility and the land on which the project has been constructed out of Central financial assistance will not be transferred/sold/alienated without the approval of the Ministry of Tourism, Government of India.
13. The executing agency will not keep the amount released by Central Government unutilized for more than six months. In case the funds cannot be utilized by such time the same will have to be surrendered to Central Government with interest or their formal approval should be taken to transfer/adjust the amount against other Central financially assisted projects.
14. Commercial Quotes etc. furnished along with the project proposal should not be deemed as accepted by Government of India. The Executing Agency/State Government shall follow the codal procedures of inviting tenders etc. while actually awarding the work for execution.
15. The assets acquired wholly or substantially out of CFA except those declared as obsolete and unserviceable or condemned in accordance with the procedure laid down in GFR shall not be disposed of without obtaining the prior approval of the authority which sanctioned the Central Financial Assistance.
16. The Odisha Tourism Development Corporation will maintain subsidiary account of the Government grant and furnish to the Accounts Officer a set of audited statement of accounts. These audited statement of accounts should required to be furnished after utilization of the grants-in-aid or whenever called for.
17. The accounts of all grantee Institutions or Organizations shall be open to inspection by the sanctioning Authority and audit, both by the Comptroller and Auditor-General of India under the provision of CAG (DPC) Act 1971 and internal audit by the Principal Accounts Office of the Ministry or Department
18. The expenditure involved is debit to Demand No.88-Tourism; 3452-Tourism (Major Head), 01-Tourist Infrastructure (Sub-Major Head), 01-101-Tourist Centres (Minor Head), 14-Swadash Darshan - Integrated Development of Theme-Based Tourist Circuit, 14.00.31 Grants in Aid General for the year 2016-17 (Plan).

## Comprehensive note on Tampara Eco Cottages, District- Ganjam

(162)

19. The expenditure involved is debit to Demand No.88-Tourism; 3452-Tourism (Major Head), 01-Tourist Infrastructure (Sub-Major Head), 01-101-Tourist Centres (Minor Head), 14- Swadesh Darshan – Integrated Development of Theme-Based Tourist Circuit, 14.00.31 Grants in Aid General for the year 2016-17 (Plan).
20. The issues with the concurrence of the Integrated Finance vide their UO No.838 dated 16.09.2016.
21. It is certified that this sanction order has not been operated earlier.
22. This sanction is noted at Serial No. 19 Page no. 9 in the Register of Grants being maintained by the Swadesh Darshan Division of Ministry of Tourism.

Yours faithfully,

*Raja Kar*  
(Raja Kar)

Under Secretary to the Govt. of India.

Copy to:

1. Pr. Secretary (Tourism), Government of Odisha
2. Director (Tourism), Government of Odisha
3. Accountant General, Government of Odisha
4. Regional Director, India tourism, Guwahati.
5. Economic Advisor, Ministry of Tourism, New Delhi.
6. Principal Director of Audit, CW&M, New Delhi.
7. Pay & Account Officer, Min. of Tourism, C-1 Hutments, Dalhousie Road, New Delhi.
8. Asst. Director (Admn. II), Min. of Tourism, New Delhi.
9. I.F., Ministry of Tourism, New Delhi.
10. Sanction File.

*Bharti Sharma*

(Bharti Sharma)  
Assistant Director General (SD)

Page 5 of 5

## Comprehensive note on Tampara Eco Cottages, District- Ganjam

**Annexure 2 – Administrative Approval of Tourism, Govt. of Odisha**

Government of India  
Ministry of Tourism  
(Swadesh Darshan Division)

Transport Bhawan  
1, Parliament Street  
New Delhi:110001

File No. 5-(02)/2016-SD

Dated:19.09.2016

The Pay and Accounts Officer,  
Ministry of Tourism,  
C-1, Hutments, Dalhousie Road,  
New Delhi - 110 001.

SUBJECT: Development of Coastal Circuit Gopalpur, Barkul, Satapada and Tampara in Odisha under Coastal Circuit under Swadesh Darshan Scheme.

Sir,

I am directed to refer to the project proposal submitted by Director & Addl. Secretary Odisha Tourism Development Corporation and to convey the sanction of the President of India for the project 'Development of Coastal Circuit Gopalpur, Barkul, Satapada and Tampara' under Coastal Circuit of Swadesh Darshan Scheme with Central Financial Assistance of **Rs.7649.04lakh** (Rupees Seventy Six Crore Forty Nine Lakh and Four Thousand only ) and release of first installment of **Rs.1529.80 lakh** (Rupees Fifteen Crore Twenty Nine Lakh and Eighty Thousand Only) (20% of Sanctioned CFA) for the under mentioned components:

S.No.	Name of the component	(Rs. in Lakh) Amount Recommd.
<b>A. GOPALPUR</b>		
1.	Roads	288.86
2.	Water Sports	1194.94
3.	Tourist Reception Center	159.62
4.	Sand Art Part + Marine Museum	626.75
5.	Solid Waste management	30.07
6.	Solar Street Lighting	81.00
	Sub Total	2381.24
<b>B. TAMARA</b>		
1.	Roads	165.00
2.	Big Jetty	300.96
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## Comprehensive note on Tampara Eco Cottages, District- Ganjam

4.	Enhancement of Water Sports	184.67
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9.	Solar lights small	28.00
		Sub Total
		3343.24
C.	<b>BARKUL</b>	
1.	Road Enhancement	172.41
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D.	<b>SATAPADA</b>	
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1.	Signage	50.00
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		Contingencies (3%)
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		<b>Grand Total</b>
		<b>7649.04</b>

2. The sanction of the President of India is also accorded to the release of **Rs.1529.80 lakh** (Rupees Fifteen Crore Twenty Nine Lakh and Eighty Thousand Only) i.e. 20% of CFA as first installment in advance for starting the work to the Odisha Tourism Development Corporation (OTDC). The Payment will be arranged by Drawing and Disbursing Officer of the Ministry of Tourism by presenting a bill to Pay and Accounts Officer, Ministry of Tourism for electronic transfer of funds in favour of Orissa

## Comprehensive note on Tampara Eco Cottages, District- Ganjam

Pay and Accounts Officer, Ministry of Tourism for electronic transfer of funds in favour of Orissa Tourism Development Corporation (OTDC) in the Account No. 50100181739163 of HDFC Bank, 1<sup>st</sup> Floor, Hotel Mayur Building, P.S. Road, Gangtok, Sikkim having IFSC code HDFC0001455.

3. The Odisha Tourism Development Corporation (OTDC) has certified that no utilization certificate is pending in respect of grant in aid released by the Central Govt. in respect of all the schemes/projects/programs of Ministry of Tourism.
4. The Odisha Tourism Development Corporation will execute the project and shall have to commence the work immediately to ensure timely utilization of funds and to avoid escalation of cost. The project should be commissioned within a maximum period of 24 months from the date issue of sanction and any cost escalation on account of delay etc. would be met by the OTDC/State Government and no reimbursement will be made by the Central Government on this account.
5. The State Government of Odisha shall make land for the project available free of cost and also render all possible assistance for completion of the project on time. No portion of the sanctioned project should be executed /implemented on land/property owned by private individual or trust.
6. The Secretary Tourism, Govt. of Odisha will be the nodal officer for implementation and monitoring of the project. The State Government of Odisha shall set up a Monitoring Committee headed by Pr. Secretary/Secretary (Tourism) Odisha with a Member from the Ministry of Tourism and the Implementing agency to monitor physical and financial progress of the sanctioned project and submit the progress report to Ministry of Tourism on quarterly basis.
7. The executing agency shall put in place the mandatory facilities for barrier free access by physically disabled persons.
8. The Central Financial Assistance will be utilized for the purpose for which funds are released. Odisha Tourism Development Corporation / State Government of Odisha shall not rent/lease or transfer the property without the permission of the Ministry of Tourism Government of India.
9. The Odisha Tourism Development Corporation / State Government of Odisha would undertake the responsibility for maintenance and management of facilities for which the funds are released and no reimbursement on account of losses incurred, if any, would be made by the Central Government.
10. The Odisha Tourism Development Corporation / State Government of Odisha shall follow PWD Schedule of rates and also follow all codal formalities while executing the project. The State Government would take all necessary clearances which are required as per prevailing rules and regulations including relating to environment, forest & pollution control before undertaking this project.
11. The second/final instalment of CFA will be released on receipt of utilization certificate of 1<sup>st</sup> instalment of central financial assistance released for the project.

## Comprehensive note on Tampara Eco Cottages, District- Ganjam

12. The Odisha Tourism Development Corporation / State Government of Odisha shall regularly furnish the quarterly statement of progress of work and expenditure incurred to the Central Govt., Ministry of Tourism. The final installment will be released in the form of reimbursement on receipt of Utilization Certificate for the total amount of Central financial assistance sanctioned for the project, details of contribution made by the State Government towards State component, Completion/Commissioning Certificate to the effect that the project has been completed as per the original plan, drawing, blue print etc., approved by the Central Government and the State Government has followed all the codal formalities while executing the project, Management Agreement for proper upkeep, maintenance and operation of the asset created and Undertaking that the facility and the land on which the project has been constructed out of Central financial assistance will not be transferred/sold/alienated without the approval of the Ministry of Tourism, Government of India.
13. The executing agency will not keep the amount released by Central Government unutilized for more than six months. In case the funds cannot be utilized by such time the same will have to be surrendered to Central Government with interest or their formal approval should be taken to transfer/adjust the amount against other Central financially assisted projects.
14. Commercial Quotes etc. furnished along with the project proposal should not be deemed as accepted by Government of India. The Executing Agency/State Government shall follow the codal procedures of inviting tenders etc. while actually awarding the work for execution.
15. The assets acquired wholly or substantially out of CFA except those declared as obsolete and unserviceable or condemned in accordance with the procedure laid down in GFR shall not be disposed of without obtaining the prior approval of the authority which sanctioned the Central Financial Assistance.
16. The Odisha Tourism Development Corporation will maintain subsidiary account of the Government grant and furnish to the Accounts Officer a set of audited statement of accounts. These audited statement of accounts should required to be furnished after utilization of the grants-in-aid or whenever called for.
17. The accounts of all grantee Institutions or Organizations shall be open to inspection by the sanctioning Authority and audit, both by the Comptroller and Auditor-General of India under the provision of CAG (DPC) Act 1971 and internal audit by the Principal Accounts Office of the Ministry or Department
18. The expenditure involved is debit to Demand No.88-Tourism; 3452-Tourism (Major Head), 01-Tourist Infrastructure (Sub-Major Head), 01-101-Tourist Centres (Minor Head), 14-Swadesh Darshan – Integrated Development of Theme-Based Tourist Circuit, 14.00.31 Grants in Aid General for the year 2016-17 (Plan).

## Comprehensive note on Tampara Eco Cottages, District- Ganjam

19. The expenditure involved is debitable to Demand No.88-Tourism; 3452-Tourism (Major Head), 01-Tourist Infrastructure (Sub-Major Head), 01-101-Tourist Centres (Minor Head), 14- Swadesh Darshan - Integrated Development of Theme-Based Tourist Circuit, 14.00.31 Grants in Aid General for the year 2016-17 (Plan).
20. The issues with the concurrence of the Integrated Finance vide their UO No.838 dated 16.09.2016.
21. It is certified that this sanction order has not been operated earlier.
22. This sanction is noted at Serial No. 19 Page no. 9 in the Register of Grants being maintained by the Swadesh Darshan Division of Ministry of Tourism.

Yours faithfully,

*Raja Kar*  
(Raja Kar)

Under Secretary to the Govt. of India.

Copy to:

1. Pr. Secretary (Tourism), Government of Odisha
2. Director (Tourism), Government of Odisha
3. Accountant General, Government of Odisha
4. Regional Director, India tourism, Guwahati.
5. Economic Advisor, Ministry of Tourism, New Delhi.
6. Principal Director of Audit, CW&M, New Delhi.
7. Pay & Account Officer, Min. of Tourism, C-1 Hutments, Dalhousie Road, New Delhi.
8. Asst. Director (Admn. II), Min. of Tourism, New Delhi.
9. I.F., Ministry of Tourism, New Delhi.
10. Sanction File.

*Bharti Sharma*

(Bharti Sharma)  
Assistant Director General (SD)

Page 5 of 5

## Comprehensive note on Tampara Eco Cottages, District- Ganjam

## Annexure 3 – Administrative Approval to M/s EPIL for Tampara Cottages

**GOVERNMENT OF ODISHA**  
**TOURISM DEPARTMENT**

\*\*\*\*\*

No. 1029 /TSM,  
TCT-COOD-SCH-0114-2021

Bhubaneswar

Dt. 02.02.2022

To

**The Managing Director,  
Engineering Projects (I) Ltd. (EPIL), New Delhi**

**Sub: Development of Tampara Eco Cottages (Deluxe Type, Premium Type and Villas) at Tampara Lake in Ganjam District.**

**ORDER**

Governor has been pleased to accord Administrative Approval for "Development of Tampara Eco Cottages (Deluxe Type, Premium Type and Villas) at Tampara Lake in Ganjam District." at an estimated cost of Rs.12,85,00,000 (Rupees Twelve Crore Eighty Five Lakh) only as per the break up given below:-

Sl. No.	Name of the Components	Amount (In Rs.)
1.	Service Block (Civil PHE+Electrical)	2,16,05,697.82
2.	Deluxe Cottage – 11 Nos	2,20,62,497.50
3.	Premium Cottage – 11 Nos	2,80,60,405.74
4.	Villa – 3 Nos	1,17,76,077.04
5.	Landscaping, Lawn, Gardening	14,48,002.00
6.	WTP	18,00,000.00
7.	STP	16,00,000.00
8.	DG+DG Shed	42,00,000.00
9.	Transformer	43,10,351.00
10.	Bore well, Sub immiscible Pump Sets, Control Panel, Main Water distribution Pipeline	16,00,000.00
11.	Storm Water Drainage System	22,00,000.00
12.	Rain Harvesting Structure	12,00,000.00
13.	Misc.	20,00,000.00
14.	Total	10,38,63,031.11
15.	Add GST @ 12%	1,24,63,563.73
16.	<b>Total Cost of the Project</b>	<b>11,63,26,594.84</b>
17.	Contingencies @ 1% on 16 (17=1% of 16)	11,63,265.95
18.	Quality assurance @ 1% on 16 (18=1% of 16)	11,63,265.95
19.	Add EPI Agency Charges @ 8% on 14 (19=8% of 14)	83,09,042.49
20.	Add GST on Agency Charges @ 18% on 19 (20=18% of 19)	14,95,627.65
21.	<b>Gross Total (Sum 16 to 20)</b>	<b>12,84,57,797.00</b>
22.	<b>Say Total Amount</b>	<b>12,85,00,000.00</b>

**(Rupees Twelve Crore Eighty Five Lakh Only)**

- The estimated cost of Rupees 12,85,00,000/- will be debit-able to demand No.-32-5254-Capital Outlay on Tourism - Programme Expenditure – State Sector Scheme - State Sector-01-Tourist Infrastructure- 102 – Tourist Accommodation – 1468 – Tourist

## Comprehensive note on Tampara Eco Cottages, District- Ganjam

06

Accommodation - 37078 - Construction of Tourist Accommodation out of Program  
Expenditure B.E.2021-22

2. The Project will be executed according to the relevant component of work as mentioned above.
3. The expenditure on the project should not exceed the provision placed at the disposal of the executing agency.
4. The estimate in original duly countersigned is returned here with for appropriate action at his end.
5. The Executing Agency will furnish their GST number, PAN Number and Bank Details such as Account Number, IFSC Number, MICR Number etc. for sanction/ release of funds.
6. The Executing Agency is requested to furnish the monthly physical and financial progress report along with U.C for the amount sanctioned for the purpose for the instant work.

Yours faithfully,

*[Signature]*  
FA-cum-Joint Secretary to Govt.

Memo No. 1030 /TSM,Date. 02.02.2022

Copy forwarded to Finance (GS-II) Department for information.

*[Signature]*  
FA-cum-Joint Secretary to Govt.

Memo No. 1031 /TSM,Date. 02.02.2022

Copy forwarded to the Accountant General (Audit-I), Odisha, Bhubaneswar /Sr. D.A.G. (Works), Odisha, Puri for information.

*[Signature]*  
FA-cum-Joint Secretary to Govt.

Memo No. 1032 /TSM,Date. 02.02.2022

Copy forwarded to Budget Section/ Accounts Section of the Department for information and necessary action.

*[Signature]*  
FA-cum-Joint Secretary to Govt.

Memo No. 1033 /TSM,Date. 02.02.2022

Copy forwarded to Tourist Officer, Ganjam for information and necessary action.

*[Signature]*  
FA-cum-Joint Secretary to Govt.

Memo No. 1034 /TSM,Date. 02.02.2022

Copy forwarded to the AGM (Tech), EPIL., Bhubaneswar for information &amp; necessary follow-up action.

*[Signature]*  
FA-cum-Joint Secretary to Govt.

## Comprehensive note on Tampara Eco Cottages, District- Ganjam

## Annexure 4 – Administrative Approval to M/s EPIL for Swadesh Darshan components

Odisha Tourism  
Paryatan Bhawan, Lewis Road  
Bhubaneswar-751014  
Fax No. +91 674 2430887  
E-mail: info@odishatourism.gov.in



ଓଡ଼ିଶା ସରକାର  
ପର୍ଯ୍ୟଟନ ବିଭାଗ

Government of Odisha  
Tourism Department



ODISHA  
INDIA'S BEST KEPT SECRET

ଓଡ଼ିଶା ପର୍ଯ୍ୟଟନ  
ପର୍ଯ୍ୟଟନ ଭବନ, ଲୁଇସ ରୋଡ୍,  
ଭୁବନେଶ୍ୱର-୭୫୧୦୧୪

No. 4175 / TSM, Bhubaneswar, Dated 08-05-22

TCT-COOD-SCH-0020-2018

To

The Managing Director,  
Engineering Projects(India) Ltd., New Delhi

Sub: **Administrative Approval for "Development of Coastal Circuit at Tampara in Odisha under Swadesh Darshan Scheme. "**

**ORDER**

Governor has been pleased to accord Revised Administrative Approval for "Development of Coastal Circuit at Tampara in Odisha under Coastal Circuit of Swadesh Darshan Scheme" at an estimated cost of Rs. 10,07,05,220.00 (Rupees Ten Crore Seven Lakh Five Thousand Two Hundred Twenty)only as per the break up given below:-

Sl. No.	Revised Components	Estimated Amount in Rs
I	II	III
1	Tourist Reception Centre Block -Reception -Cafeteria -Restaurant -Pantry -Kitchen -Admin Area -Sports Pool- -Change Room cum Cloak room with showers -Service Centre -Toilets etc.	3,78,53,626.00
2	Site Development and Basic amenities -Security room -Entry Gate -Boundary Wall -Paved Pathway -Parking -Retaining Wall -Promenade -Viewing Decks etc.	3,45,98,066.00
3	Landscaping , lawn & gardening-Cottage Side	3,48,000 .00

## Comprehensive note on Tampara Eco Cottages, District- Ganjam

4	Jetty & Gangway -	Cottage Side	23,80,000.00
5	Landscaping-	Cottage Side	4,44,129.00
6	Gazebo-	Cottage Side	18,60,000.00
7	External Illumination		35,02,070.00
8	Space Frame		11,42,000.00
8		<b>Total</b>	<b>8,21,27,891.00</b>
9		Add GST @ 12 % on Sl.8	98,55,347.00
10		Add Quality Assurance @ 1 % on Sl.8	8,21,279.00
11		Add GST on Quality Assurance @ 18% on Sl.10	1,47,830.00
12		Add EPI Agency @ 8% on Sl.8	65,70,231.00
13		Add GST on Agency Charges @ 18% on Sl.12	11,82,642.00
		<b>Grand Total</b>	<b>10,07,05,220.00</b>

**(Rupees Ten Crore Seven Lakh Five Thousand Two Hundred Twenty)only**

2. Out of the estimated cost of Rs. 10,07,05,220.00 (Rupees Ten Crore Seven Lakh Five Thousand Two Hundred Twenty) only Rs.8,92,66,983.00 (Rupees Eight Crore Ninety Two Lakh Sixty Six Thousand Nine Hundred Eighty Three) will be met from Govt. of India sanctioned fund of Rs.7081.66 lakh & released to OTDC towards Central Share vide sanction order No.F No.5-(02)/2016-SD, Dt.19.09.2016, 5-(02)/2016-SD Dt.14.03.2019, 5-(02)/2016-SD Dt.23.04.2020, 5-(02)/2018-SD Dt.27.07.2021 and 5-(02)/2018-SD Dt.02.03.2022 and transferred directly to the Executing Agency i.e.to EPIL from OTDC.
3. The rest of the fund Rs. 1,14,38,236.00 will be debitible to demand No.- 32-3452- Tourism-Programme Expenditure-State Sector schemes-State Sector-80-General-104-Promotion and Publicity-1470-Tourist Information and Publicity-11005-Advertising Sales and Publicity(voted) In B.E-2022-23.
4. Funds to the tune of **Rs.32.58 lakh** (Rupees Thirty Two Lakh Fifty Eight Thousand) was sanctioned and placed with OTDC Ltd. towards State Share vide this Dept. S.O No.11954 / 30.12.2019 will be transferred to EPIL.
5. The Project shall be executed according to the relevant plan/drawing prepared for the purpose and approved by the Central Govt. & State Govt.
6. The expenditure on the project should not exceed the provision placed at the disposal of the executing Agency.
7. The executing agency i.e. MD, EPIL Ltd. shall furnish the quarterly statement of progress of work & expenditure incurred to the Central Govt. as well as the state Govt.
8. The charge on State share contribution to this project is debitible to 32-5452 C.O.L.SP-SS-01-102-1468-37078-Construction of Tourist accommodation.


## Comprehensive note on Tampara Eco Cottages, District- Ganjam

9. The estimate in original duly countersigned is returned here with for appropriate action at his end.

Yours faithfully,

  
FA-cum-Joint Secretary to Govt.

Memo No. 4176 /TSM, Date. 02-05-22  
Copy forwarded to Finance (GS-II) Department for information.

  
FA-cum-Joint Secretary to Govt.

Memo No. 4177 /TSM, Date. 02-05-22

Copy forwarded to Under Secretary to Govt. of India, Ministry of Tourism (Swadesh Darshan Division ), Transport Bhawan1, Parliament Street New Delhi 110001 for information.

  
FA-cum-Joint Secretary to Govt.

Memo No. 4178 /TSM, Date. 02-05-22

Copy forwarded to the Accountant General (Audit-I), Odisha, Bhubaneswar /Sr. D.A.G. (Works), Odisha, Puri for information.

  
FA-cum-Joint Secretary to Govt.

Memo No. 4179 /TSM, Date. 02-05-22

Copy forwarded to Budget Section/ Co-ordination Section of the Department for information and necessary action.

  
FA-cum-Joint Secretary to Govt.

Memo No. 4180 /TSM, Date. 02-05-22

Copy forwarded to ADT, Ganjam for information and necessary action.

  
FA-cum-Joint Secretary to Govt.

## Comprehensive note on Tampara Eco Cottages, District- Ganjam

**Annexure 5 – Expenditure Details : UC submitted by M/s EPIL for Cottages Development**

ENGINEERING PROJECTS (INDIA) LIMITED

(a Govt. of India Enterprise)

Bhubaneswar, Odisha

PCO/BBSR/TOURISM/Eco Cottages/

Date - 23.07.2024

Name of Work - Development of Tampara Eco Cottages (Deluxe Type, Premium Type and Villas) at Tampara Lake, Dist. Ganjam

Expenditure Statement (Swadesh Darshan)		
Sl.no	Description	Amount (In Rs.)
A	Administrative approved amount	12,85,00,000.00
1	Amount received from Client dtd 02.02.2022	12,85,00,000.00
B	Total amount received from Client	12,85,00,000.00
C	Total Expenditure Incurred by EPI including agency charges and GST (Details attached Annexure-I)	7,79,21,508.00
D	Balance Amount (D = B-C)	5,05,78,492.00



*Debasis Patra*

Debasis Patra

AGM (Tech)

Debasis Patra/देबासिष पात्र  
 AGM (टेक) /आप्टर महा प्रबंधक (सहकारी)  
 Engineering Projects (India) Ltd.  
 इंजीनियरिंग प्रोजेक्ट्स (इंडिया) लि.  
 (A Govt. of India Enterprise/भारत सरकार का उपक्रम)

Comprehensive note on Tampara Eco Cottages, District- Ganjam

**Annexure 6 – Expenditure Details : UC submitted by M/s EPIL for Swadesh Darshan Components****ENGINEERING PROJECTS (INDIA) LIMITED**

(a Govt. of India Enterprise)

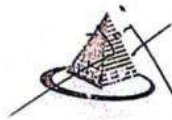
Bhubaneswar, Odisha

PCO/BBSR/TOURISM/SWADESH DARSHAN/

Date - 23.07.2024

Name of Work - Development of Coastal Circuit at Tampara, Ganjam in Odisha under Swadesh Darshan Scheme

Expenditure Statement (Swadesh Darshan)		
Sl.no	Description	Amount (In Rs.)
A	Administrative approved amount	10,07,05,220.00
1	Amount received from Client dtd 10.06.2022 (from OTDC)	8,92,66,983.00
2	Amount received from Client dtd 10.06.2022 (from DOT)	1,14,38,236.00
3	Amount refund to the Client dtd 14.09.2022 (to OTDC)	(7,60,34,204.00)
4	Amount received from Client dtd 07.02.2023	92,34,285.00
5	Amount received from Client dtd 21.02.2023	1,26,21,074.00
6	Amount received from Client dtd 28.03.2023	80,95,406.00
7	Amount received from Client 08.05.2023	67,65,222.00
8	Amount received from Client 20.07.2023	2,44,41,366.00
B	Total amount received from Client (Sum 1 to 8)	8,78,28,368.00
C	Total Expenditure Incurred by EPI including agency charges and GST (Details attached Annexure-I)	9,36,91,138.00
D	Balance Amount (D = B-C)	(58,62,770.00)

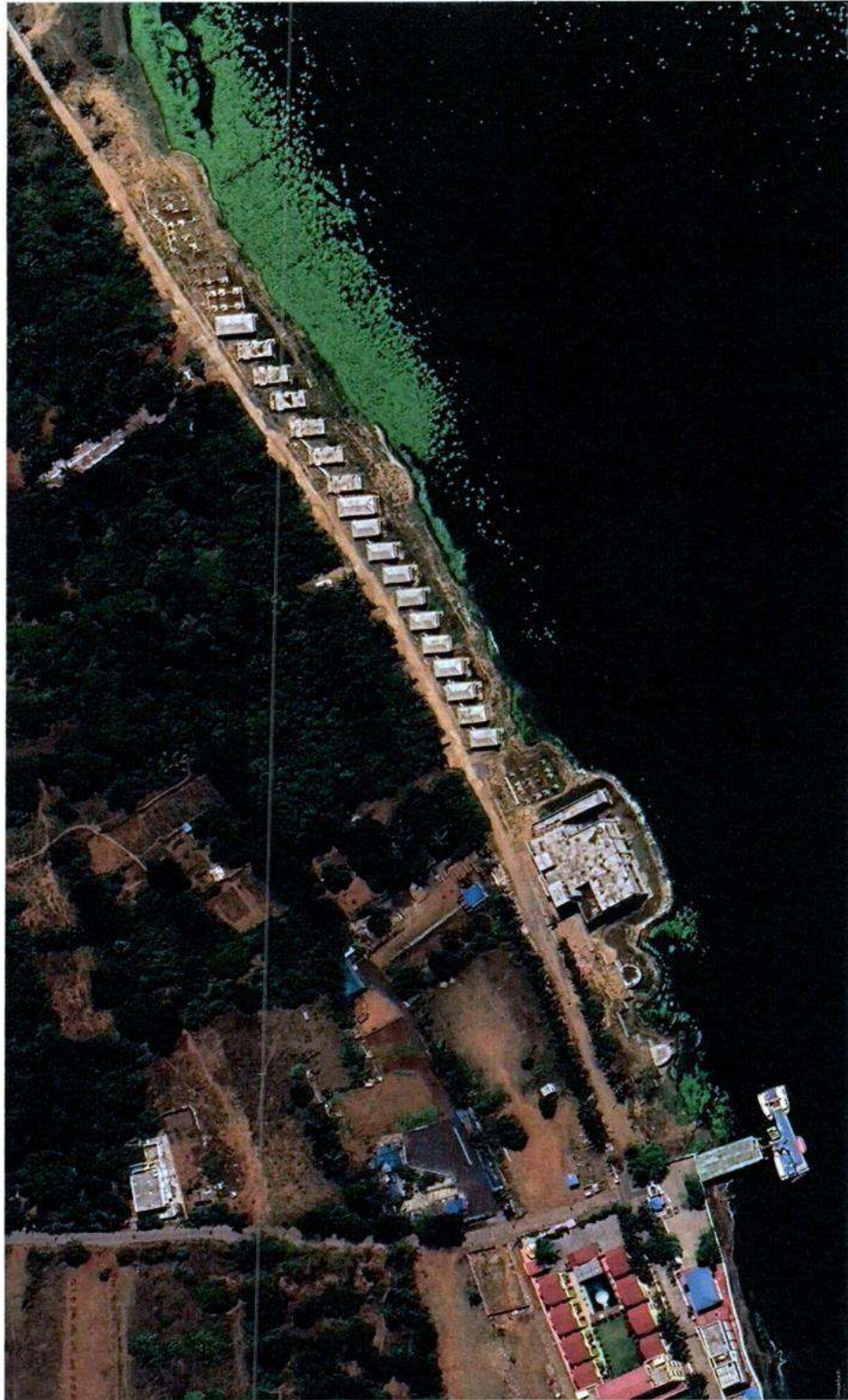


Deb Pat  
Debasis Patra

**AGM (Tech)**  
AGM (Tech)/ଦେବାସୀ ପାତ୍ର  
Engineering Projects (India) Ltd.  
(A Govt. of India Enterprise)

## Comprehensive note on Tampara Eco Cottages, District- Ganjam

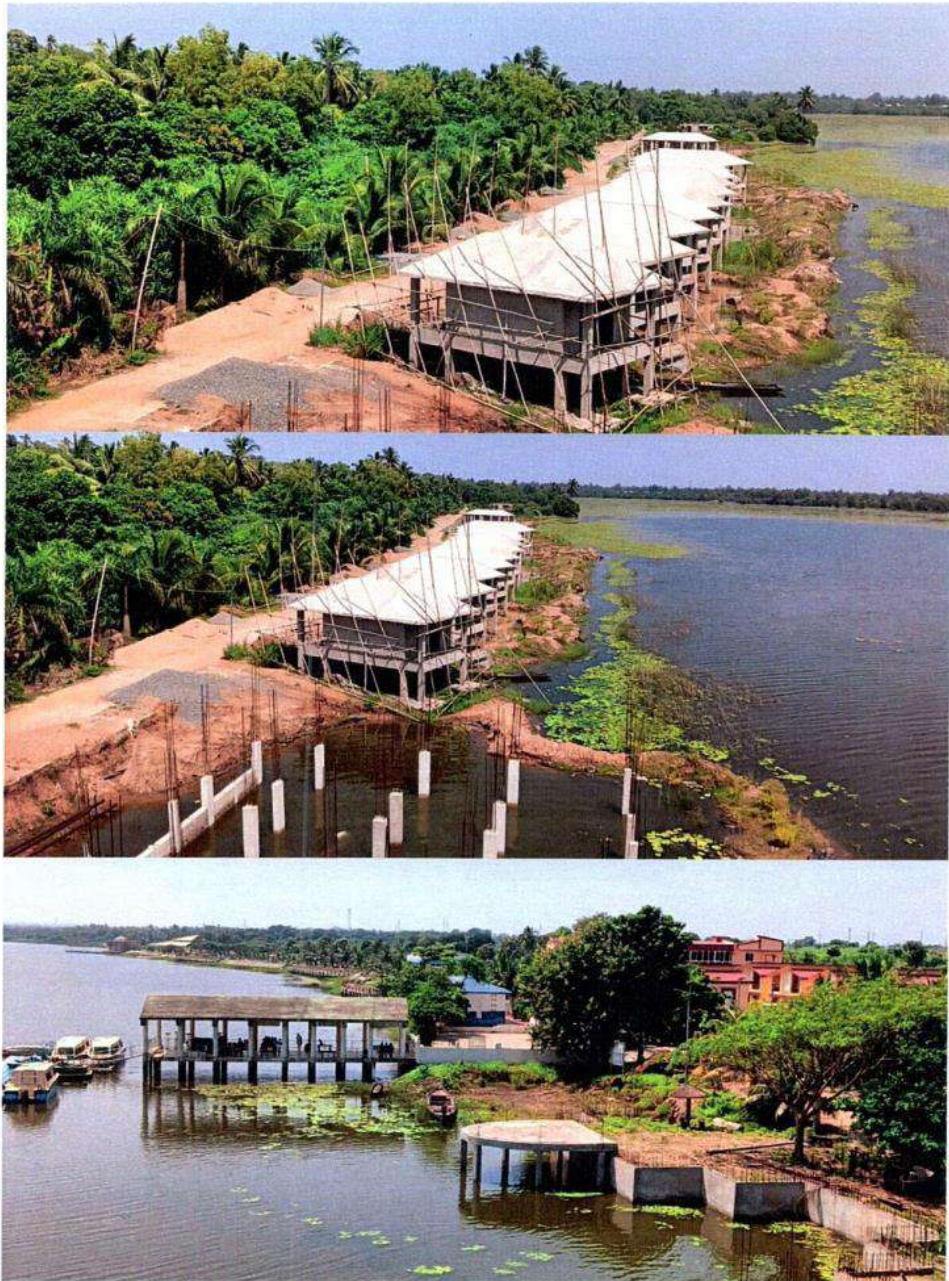
Annexure 7 – Latest Photographs of all construction works



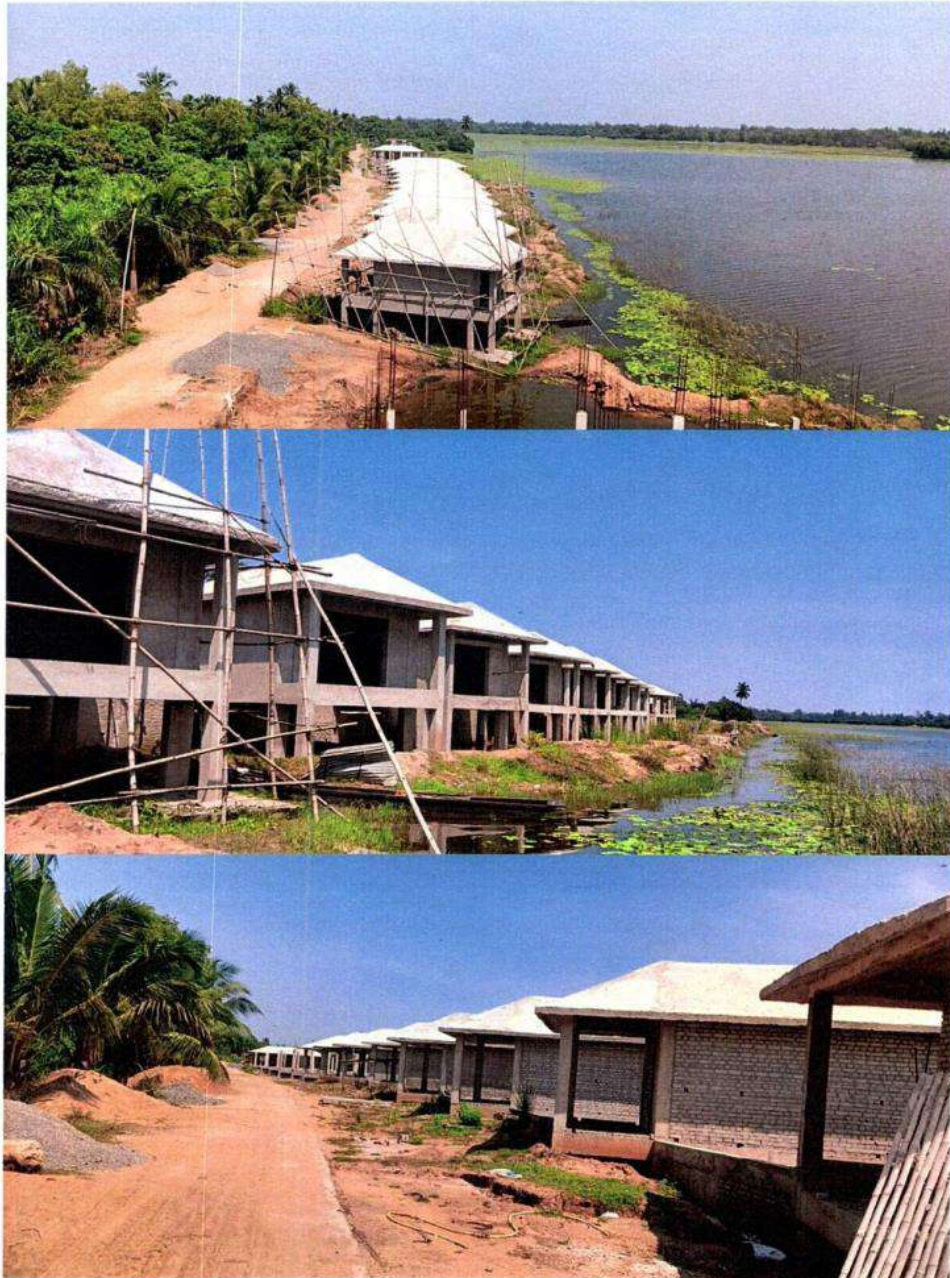
Comprehensive note on Tampara Eco Cottages, District- Ganjam



## Comprehensive note on Tampara Eco Cottages, District- Ganjam



## Comprehensive note on Tampara Eco Cottages, District- Ganjam



Comprehensive note on Tampara Eco Cottages, District- Ganjam



**10**

# Status of Execution

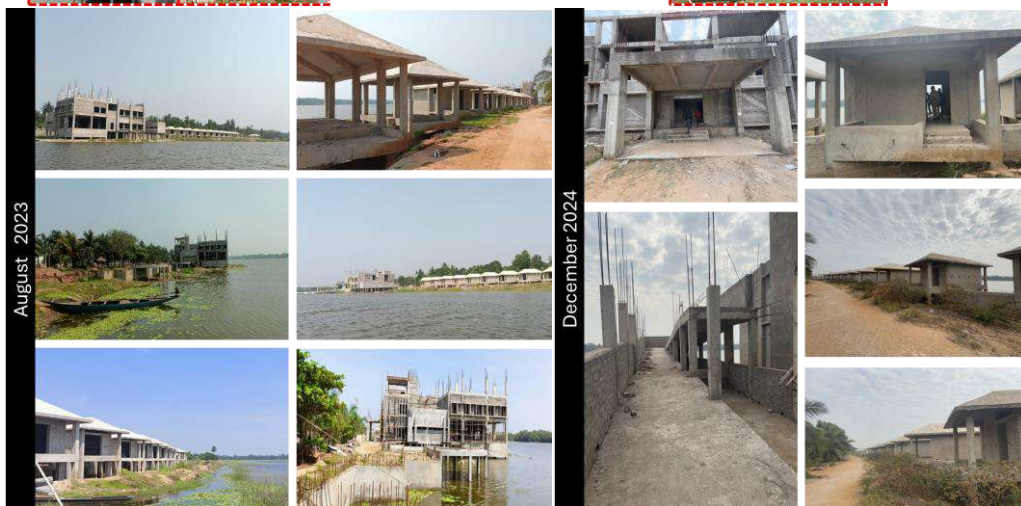
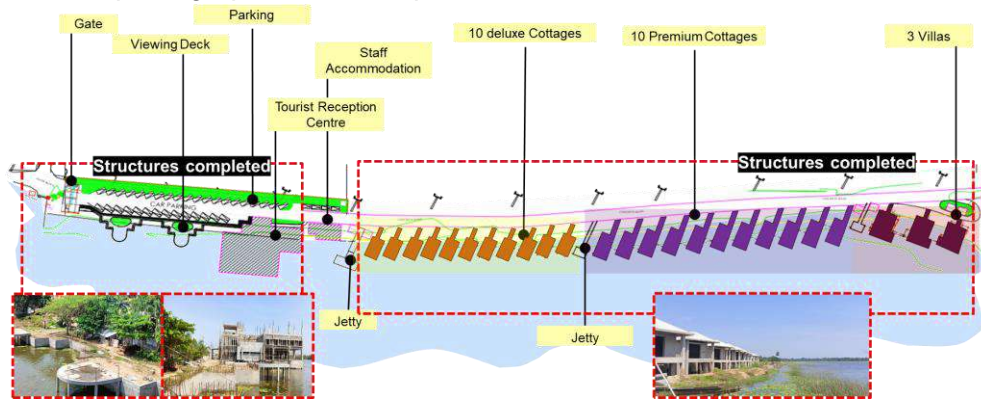
**10. Status of execution (Work stopped at site on 2 Aug 2023)**

The entire project at the Tampara Lake under the aegis of the Swadesh Darshan Scheme is being undertaken in 2 parts - Works under the 1<sup>st</sup> part is complete and operational whereas works under the 2<sup>nd</sup> part have been initiated but have been halted.

The development of water sports, public convenience, cafeteria, watch deck, street furniture, gazebo, board walk and open-air theatre etc. undertaken in the 1<sup>st</sup> part have been completed by BeDA under Swadesh Darshan Scheme. The photographs of the completed part are as follows -



Works under the 2<sup>nd</sup> part, which have been initiated by Department of Tourism have commenced in Feb 2022. The photographs of the 2<sup>nd</sup> part are as follows –



The work at site has been stopped since Aug 2023 basis NGT Order OA/88/2023/EZ.

**11**

# Expenditure Status

Comprehensive note on Tampara Eco Cottages, District- Ganjam

**11. Expenditure Status**

Sl. No.	Executing Agency	Name of Work	Work Order Number	Administrative Approved amount (In lacs)	Total Expenditure upto date (In lacs)
1	EPIL	Development of Tampara Eco Cottages (Deluxe Type, Premium Type & Villas) at Tampara Lake, Dist. Ganjam.	447/TSM dtd 10.01.2022 Revised 1029/TSM dtd 02.02.2022	1285.00	779.21
2	EPIL	Development of Coastal Cercuit at Tampara at Tampara Lake, Dist. Ganjam. Under Swadesh Darshan Scheme.	4175/TSM dtd 07.05.2022	1007.05	936.91

**11.1 UC Submitted by BeDA against completion of the Tampara lakefront**

**Brahmapur Development Authority**  
Near Courtpetta Junction, Brahmapur, Odisha-760004

☎ 0680 2292797(O), 0680-2292033(F)  
✉ bda.brahmapur311@gmail.com  
🌐 www.bda.brahmapur.in

To

No. 1036 /BeDA, Brahmapur, dated- 23/07/2024

The Divisional Manager (Finance)  
Odisha Tourism Development Corporation Ltd.,  
Lewis Road, Bhubaneswar-751014,  
Odisha.

Sub: Furnishing of Utilization Certificate of funds in prescribed format under Swadesh Darshan for the project executed at Gopalpur and Tampara.

Ref: Your letter No. 30691/Accts-OTDC, dated 12.07.2024.

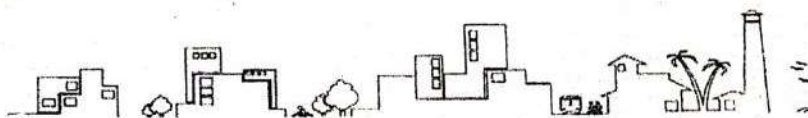
Sir,

With reference to the subject cited above, I am to send herewith the required information duly filled in prescribed proforma as desired by your good office vide letter under reference for favour of kind information and necessary action at your end.

Yours faithfully,

Encl: As above.

*[Handwritten Signature]*  
Secretary  
Be.D.A., Brahmapur.



## Comprehensive note on Tampara Eco Cottages, District- Ganjam

B	Tampara		
1	Roads	165.00	114.39
2	Solar Street Lighting	85.50	85.5
3	Solar lights (small)	28.00	28
4	Public convenience & Tourist reception	159.62	159.62
5	Food court	159.62	159.62
6	OAT	192.50	192.5
7	Pathways	87.09	87.09
8	Compound wall	66.29	66.29
9	Pavement area	33.66	33.66
10	Landscaping	24.33	47.53
11	Stone embankment	4.49	4.49
12	SS railing	13.44	13.44
13	External drain	13.80	13.8
14	Street furniture	6.40	6.4
15	Water Zorbing ball	4.08	
16	3 seater Kyak	7.41	
17	HDPE Kayaks with paddles	3.83	
18	3 seater HDPE canoe	7.41	
19	Double sided banana boat	8.40	1210.25
20	12" fun station trampoline	6.11	
21	Golf cart (12 seater)	41.34	
22	Golf cart (6 seater)	28.04	
23	Jetty	9.92	
24	Water jet skies	64.84	
25	Speed boat (13 seater)	109.91	
26	Big Jetty	164.93	45.22
27	Parking	39.00	39
28	Site development, promenade & beautification	103.25	131.73
29	Tourist amenities at the beach (toilet, utility kiosks, beach furniture)	2.41	
30	Landscaping	23.20	
31	Solid waste management	16.98	
32	STP (50 KLD)	8.17	
33	Pathways	146.32	
	<b>Sub Total (B)</b>	<b>1835.30</b>	<b>1228.28</b>

25/07/2014

Comprehensive note on Tampara Eco Cottages, District- Ganjam

**11.2 UC submitted by M/s EPIL for Cottages Development**

ENGINEERING PROJECTS (INDIA) LIMITED

(a Govt. of India Enterprise)

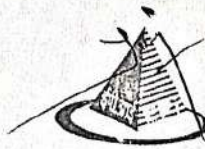
Bhubaneswar, Odisha

PCO/BBSR/TOURISM/Eco Cottages/

Date - 23.07.2024

Name of Work - Development of Tampara Eco Cottages (Deluxe Type, Premium Type and Villas) at Tampara Lake, Dist. Ganjam

Expenditure Statement (Swadesh Darshan)		
Sl.no	Description	Amount (In Rs.)
A	Administrative approved amount	12,85,00,000.00
1	Amount received from Client did 02.02.2022	12,85,00,000.00
B	Total amount received from Client	12,85,00,000.00
C	Total Expenditure incurred by EPI including agency charges and GST (Details attached Annexure-I)	7,79,21,508.00
D	Balance Amount (D = B-C)	5,05,78,492.00



Debasis Patra

Debasis Patra

AGM (Tech)

Debasis Patra/देवाशिष पात्र  
 AGM (Tech)अपर महा प्रबंधक (तकनीकी)  
 Engineering Projects (India) Ltd.  
 इंजीनियरिंग प्रोजेक्ट्स (इंडिया) लि.  
 (A Govt. of India Enterprise)भारत सरकार का उद्यम

Comprehensive note on Tampara Eco Cottages, District- Ganjam

**11.3 UC submitted by M/s EPIL for Swadesh Darshan Components****ENGINEERING PROJECTS (INDIA) LIMITED**

(a Govt. of India Enterprise)

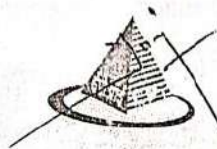
Bhubaneswar, Odisha

PCO/BBSR/TOURISM/SWADESH DARSHAN/

Date - 23.07.2024

Name of Work - Development of Coastal Circuit at Tampara, Ganjam in Odisha under Swadesh Darshan Scheme

Expenditure Statement (Swadesh Darshan)		
Sl.no	Description	Amount (In Rs.)
A	Administrative approved amount	10,07,05,220.00
1	Amount received from Client dtd 10.06.2022 (from OTDC)	8,92,66,983.00
2	Amount received from Client dtd 10.06.2022 (from DOT)	1,14,38,236.00
3	Amount refund to the Client dtd 14.09.2022 (to OTDC)	(7,60,34,204.00)
4	Amount received from Client dtd 07.02.2023	92,34,285.00
5	Amount received from Client dtd 21.02.2023	1,26,21,074.00
6	Amount received from Client dtd 28.03.2023	80,95,406.00
7	Amount received from Client 08.05.2023	67,65,222.00
8	Amount received from Client 20.07.2023	2,64,41,366.00
B	Total amount received from Client (Sum 1 to 8)	8,78,28,368.00
C	Total Expenditure incurred by EPI Including agency charges and GST (Details attached Annexure-I)	9,36,91,138.00
D	Balance Amount (D = B-C)	(58,62,770.00)



Debi Patra  
Debasis Patra

AGM (Tech)  
Debasis Patra/देबासिष पात्र  
AGM (Tech.)/अपर महा प्रबंधक (तकनीकी)  
Engineering Projects (India) Ltd.  
इंजीनियरिंग प्रोजेक्ट्स (इंडिया) लि.  
(A Govt. of India Enterprise/भारत सरकार का उद्यम)

**12**

# Forest Clearance Status

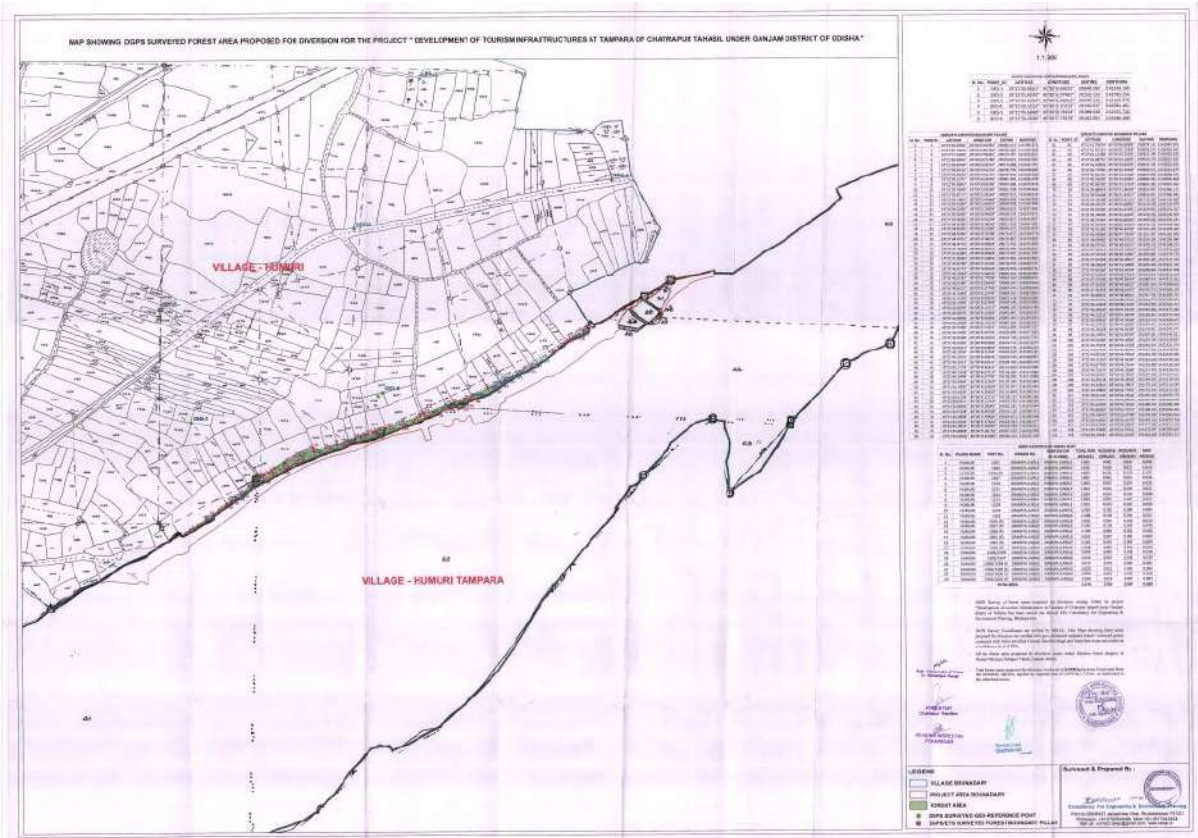
**12. Forest clearance status**

An application was submitted on PARIVESH 2.0 portal for forest diversion of Forest land within Tampara development vide application no. SW No.: SW/173154/2024.

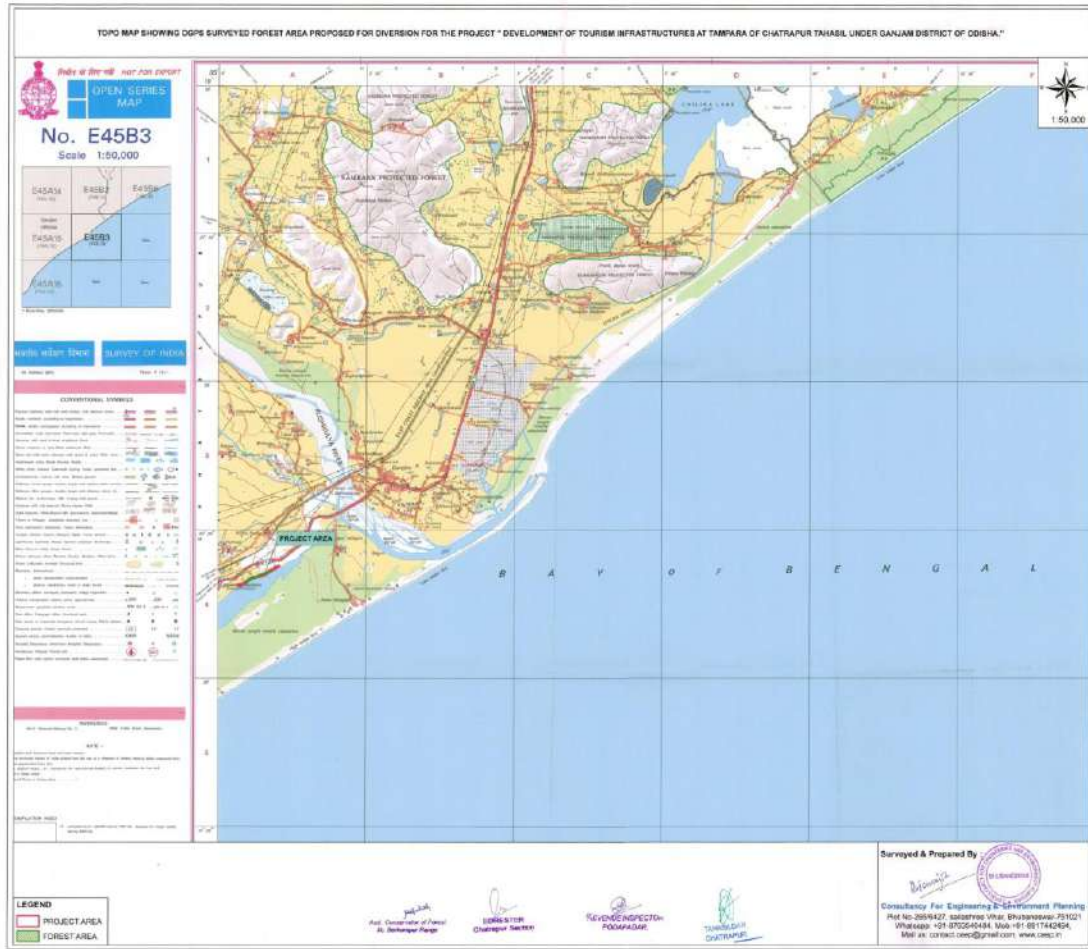
Based on survey and detailed site visit along with DFO Berhampur and RIs, Tahsildars etc, it has been understood that the out of the entire project area being developed in the 2<sup>nd</sup> phase, 16.92% land is lying within Forest Land and the rest land is non forest land. The land schedule of the 2<sup>nd</sup> phase of the project is as follows-

SI	Village Name	Forest Land (Ha)	Non-Forest land (Ha)
1	Humuri	0.697	0.353
2	Humuri Tampara	0.000	3.069
Total		0.697	3.422
Grand Total		4.119	

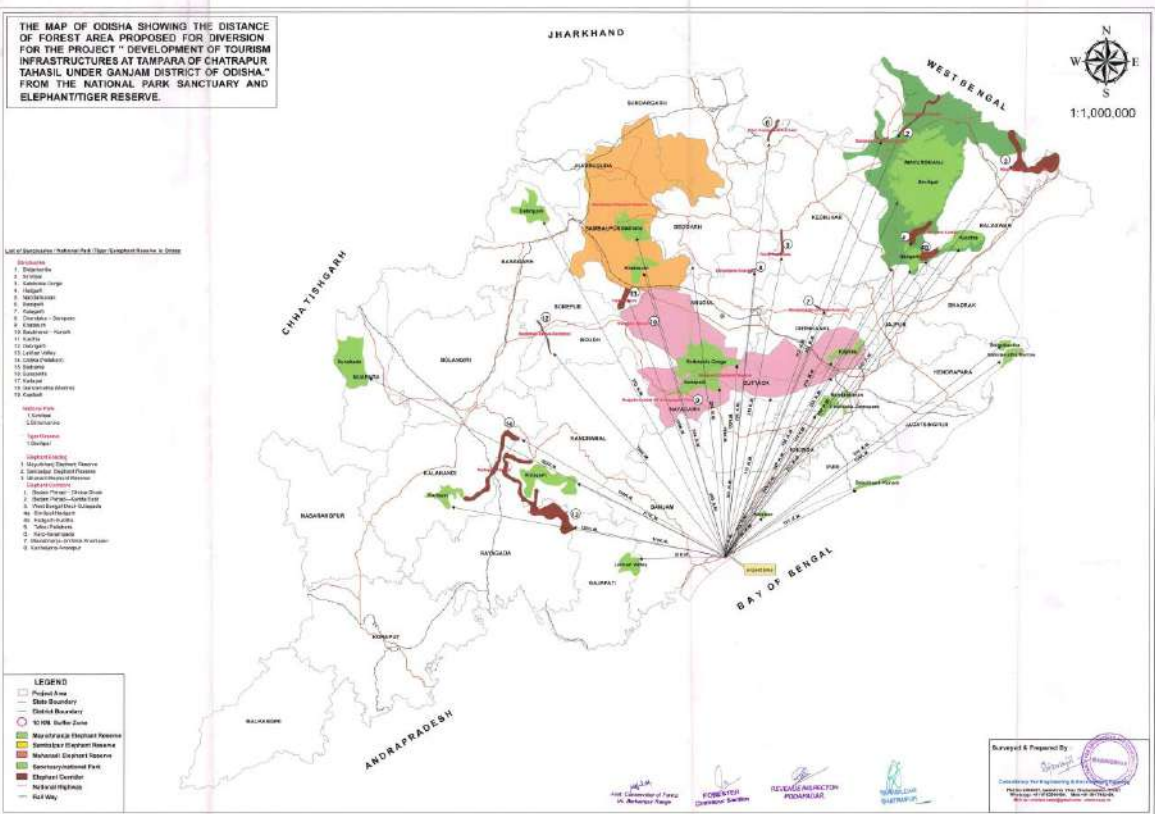
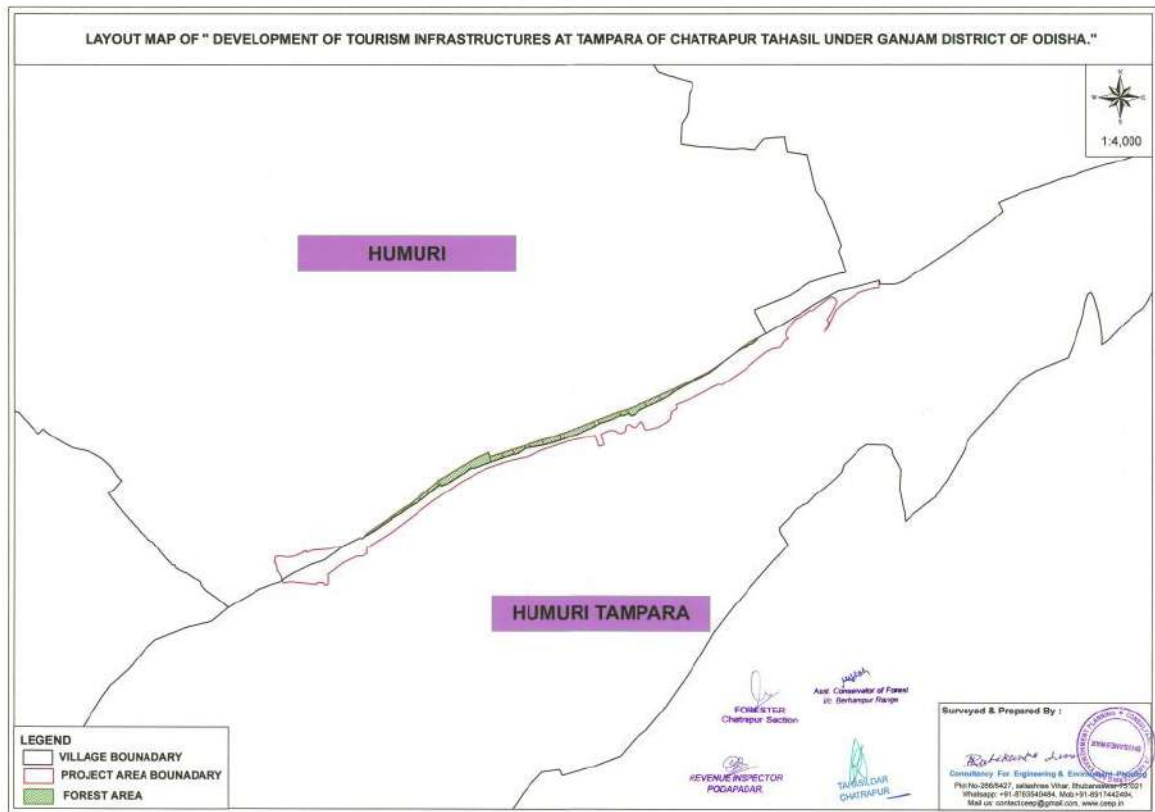
**12.1 Project Site – DGPS map with Forest Land Demarcated**



12.2 TOPO MAP for Tampara Project site



Comprehensive note on Tampara Eco Cottages, District- Ganjam



## Comprehensive note on Tampara Eco Cottages, District- Ganjam

**12.3 Land schedule of Govt Non Forest areas**

LAND SCHEDULE OF GOVT. NON- FOREST AREAS COMING UNDER THE PROJECT " DEVELOPMENT OF TOURISM INFRASTRUCTURES AT TAMPARA OF CHATRAPUR TAHASIL UNDER GANJAM DISTRICT OF ODISHA."								
TAHASIL NAME-CHATRAPUR								
Sl. No.	VILLAGE NAME	KHATA No.	PLOT No.	KISSAM HAL	SABIK (AS ON 25.10.1980)	TOTAL ROR AREA(AC)	REQUIRED AREA(AC)	REQUIRED AREA(HA)
1	HUMURI	537	1189 (P)	DANDA	DANDA	1.180	0.840	0.340
2	HUMURI	537	1195 (P)	DANDA	DANDA	0.113	0.004	0.002
3	HUMURI	537	1204 (P)	DANDA	DANDA	0.062	0.010	0.004
4	HUMURI	537	1221(P)	DANDA	DANDA	0.410	0.017	0.007
5	HUMURI TAMPARA	5	41 (P)	JALASAYA-I	JALASAYA-I	97.200	2.229	0.902
6	HUMURI TAMPARA	5	42(P)	JALASAYA-I	JALASAYA-I	100.150	1.786	0.723
7	HUMURI TAMPARA	5	44 (P)	JALASAYA-I	JALASAYA-I	29.750	2.824	1.143
8	HUMURI TAMPARA	6	51	DANDA	DANDA	0.300	0.300	0.121
9	HUMURI TAMPARA	5	52 (P)	JALASAYA-I	JALASAYA-I	36.390	0.446	0.180
<b>TOTAL AREA</b>						<b>265.555</b>	<b>8.456</b>	<b>3.422</b>

"Certified that status of total land involved in the project(both forest & non forest) as given in the table is as per Government records as on 25.10.1980"

Additional Secretary to Govt.  
Tourism Department

Tahasil Dar  
Chatrapur

REVENUE INSPECTOR  
PODAPADAR.

**12.4 Land schedule of Govt Forest areas**

LAND SCHEDULE OF FOREST AREAS COMING UNDER THE PROJECT " DEVELOPMENT OF TOURISM INFRASTRUCTURES AT-TAMPARA OF CHATRAPUR TAHASIL UNDER GANJAM DISTRICT OF ODISHA."								
TAHASIL NAME-CHATRAPUR								
Sl. No.	VILLAGE NAME	KHATA No.	PLOT No.	KISSAM HAL	SABIK (AS ON 25.10.1980)	TOTAL ROR AREA(AC)	REQUIRED AREA(AC)	REQUIRED AREA(HA)
1	HUMURI	538	1201	GRAMYA JUNGLE	GRAMYA JUNGLE	0.085	0.085	0.034
2	HUMURI	538	1202	GRAMYA JUNGLE	GRAMYA JUNGLE	0.030	0.030	0.012
3	HUMURI	538	1206 (P)	GRAMYA JUNGLE	GRAMYA JUNGLE	0.465	0.425	0.172
4	HUMURI	538	1207	GRAMYA JUNGLE	GRAMYA JUNGLE	0.062	0.062	0.025
5	HUMURI	538	1210	GRAMYA JUNGLE	GRAMYA JUNGLE	0.060	0.060	0.024
6	HUMURI	538	1211	GRAMYA JUNGLE	GRAMYA JUNGLE	0.050	0.050	0.020
7	HUMURI	538	1214	GRAMYA JUNGLE	GRAMYA JUNGLE	0.024	0.024	0.010
8	HUMURI	538	1215	GRAMYA JUNGLE	GRAMYA JUNGLE	0.069	0.069	0.028
9	HUMURI	538	1218	GRAMYA JUNGLE	GRAMYA JUNGLE	0.103	0.103	0.042
10	HUMURI	538	1219	GRAMYA JUNGLE	GRAMYA JUNGLE	0.220	0.220	0.089
11	HUMURI	538	1353	GRAMYA JUNGLE	GRAMYA JUNGLE	0.108	0.108	0.044
12	HUMURI	538	1354 (P)	GRAMYA JUNGLE	GRAMYA JUNGLE	0.035	0.034	0.014

Asst. Conservator of Forest  
I/c. Berhampur Range


FORESTER  
Chatrapur Section

REVENUE INSPECTOR  
PODAPADAR.

Additional Secretary to Govt.  
Tourism Department



## Comprehensive note on Tampara Eco Cottages, District- Ganjam

## 12.5 Application form submitted on PARIVESH 2.0 Portal



**PARIVESH**  
Ministry of Environment, Forest and Climate Change  
Government of India

Form-A (Part-I): Diversion of Forest Land

View Proposal/Rejection Summary

Project Name:	Development of Tourism Infrastructure of Tampara Lake of Chatrapur Tahsil under Ganjam District of Odisha	Single Window Number:	SW/173154/2024
State:	ODISHA	Proposal Number:	FP/OR/OTHESS/464149/2024
Submission Date:	25/02/2024	Current Status:	Pending of nodal Officer date to EPD for Data Secretary
		Area ( in ha):	0.657

**Common Application Form**

**Project Details**

**1. Details of Project**

<b>1.1. Name of the Project</b>	Development of Tourism Infrastructure at Tampara Lake of Chatrapur Tahsil under Ganjam District of Odisha
<b>1.2. Project Proposal For</b>	New
<b>1.3. Project ID (Single Window Number)</b>	SW/173154/2024
<b>1.4. Description of Project</b>	Tampara lake, is a fresh water lake situated at the right bank of the river Rushikulya besides N.H. 16, (Kolkata- Chennai National Highway) near Chatrapur Town the district Head Quarter of Ganjam District in the State of Odisha. Berhampur, one of the major cities of Odisha is 23Km away from the site. The lake covers an area of 300Ha and connected to the river Rushikulya. The maximum length of the lake is 5.4Km and width is 0.65Km. There is no geological evidence to confirm its origin. It is believed that 1766 during the battle between British East-India Company and French Colonist due to explosion the depression was created and at latter stage filled with flood water from the river Rushikulya to form the lake. At the time of flooding the flood water enter into the lake and enriches its bio-diversity. The lake provides water for irrigation and the major source of drinking water of nearby villages including Chatrapur town. It plays a major roll for control of floods in rainy season in the

**2. Details of the Company/Organization/User Agency making application**

<b>2.1. Legal Status of the Company/Organization/User Agency</b>	State Government (Department/Autonomous body)
<b>2.2. Name of the Company/ Organization/User agency</b>	Tourism Department
<b>Registered address</b>	
<b>2.3. Address</b>	Odisha Tourism,Paryatan Bhawan,Lewis Road,Bhubaneswar-751014
<b>2.4. Village /Town / City</b>	Bhubaneswar
<b>2.5. State</b>	ODISHA
<b>2.6. District</b>	KHORDHA
<b>2.7. Pin Code</b>	751014
<b>2.8. E-mail address</b>	info@odishatourism.gov.in
<b>2.9. Mobile number</b>	9439933355
<b>3. Details of the person making application</b>	
<b>3.1. Name</b>	Balmukunda Bhuyan
<b>3.2. Designation</b>	Adcl. Secretary to Govt, Tourism Dept.
<b>Correspondence address</b>	
<b>3.3. Address</b>	Odisha Tourism,Paryatan Bhawan,Lewis Road,Bhubaneswar-751014
<b>3.4. Village /Town / City</b>	Bhubaneswar
<b>3.5. State</b>	ODISHA
<b>3.6. District</b>	KHORDHA
<b>3.7. Pin Code</b>	751014
<b>3.8. E-mail address</b>	info@odishatourism.gov.in
<b>3.9. Mobile number</b>	9439933355

**Project Location**

<b>4. Location of the Project or Activity</b>					
<b>4.1. Upload KML</b>	PROJECT AREA.kml				
<b>4.2. Whether the project/activity falling in the state/UT sharing international borders</b>	NO				
<b>5. Shape of the Project</b>	Non - Linear				
<b>Location Details</b>					
<b>Topsheet No</b>	<b>State/UT</b>	<b>District</b>	<b>Sub District</b>	<b>Village</b>	<b>Plot/Survey/khasra No.</b>

## Comprehensive note on Tampara Eco Cottages, District- Ganjam

Toposheet No	State/UT	District	Sub District	Village	Plot/Survey/Khasra No.
E45B3	ODISHA	Ganjam	GANJAM	HUMURI	
E45B3	ODISHA	Ganjam	CHHATRAPUR	HUMURITAMPARA	
<b>Remarks</b>					
N/A					
<b>6. Land Requirement (In Ha) of the project or activity</b>					
<b>6.1. Nature of Land Involved</b>					
<b>6.2. Non-Forest Land [A]</b>					3.422
<b>6.3. Forest Land [B]</b>					0.687
<b>6.4. Total Land [A+B]</b>					4.110

## Project Activity Cost

<b>6. Project/Activity Cost</b>	
<b>6.1. Total Cost of the Project at current price level (in Lakhs)</b>	2292.05 Amount in Words : <b>Two Thousand Two Hundred Ninety Two Point Zero Five Lakh(s) Only</b>
<b>7. Employment likely to be generated</b>	
<b>7.1. During construction phase</b>	
Permanent employment	
<b>7.1.1. No. of permanent employment (No.s) [A]</b>	10
<b>7.1.2. Period of employment (No. of days) [B]</b>	730
<b>7.1.3. No. of man-days [X]=[A]*[B]</b>	7300
Temporary employment	
<b>7.1.4. Temporary / Contractual employment (No. of Man days) [Y]</b>	70000
<b>7.1.5. Total [X] +[Y]</b>	77300
<b>7.2. During operational phase</b>	
Permanent employment	
<b>7.2.1. No. of permanent employment (No.s) [A]</b>	10
<b>7.2.2. Period of employment (No. of days) [B]</b>	36500
<b>7.2.3. No. of man-days [X]=[A]*[B]</b>	365000
Temporary employment	
<b>7.2.4. Temporary / Contractual employment (No. of Man days) [Y]</b>	700000
<b>7.2.5. Total [X] +[Y]</b>	1065000

## Others

<b>8. Whether Rehabilitation and Resettlement (R&amp;R) involved?</b>	NO
<b>9. Whether project area involves shifting of watercourse/road/rail/Transmission line/water pipeline, etc. required?</b>	NO
<b>10. Whether any alternative site(s) examined or part thereof for the non-site-specific component?</b>	Not applicable as the project or activity is site specific
<b>11. Whether there is any Government Order or Policy/ Court order relevant or restricting to the site?</b>	NO
<b>12. Whether there is any litigation pending against the project and/or land in which the project is proposed to be set up?</b>	NO
<b>13. Whether the proposal involves violation of Act/Rule/Regulation/Notification of Central/State Government?</b>	NO

## Form-A (Part-I): Diversion of Forest Land

## Project Details

<b>1. Forest Clearance</b>	
<b>1.1. State</b>	ODISHA
<b>1. Upload a copy of note containing justification for locating the Project in forest land</b>	JUSTIFICATION.pdf
<b>1.3. Project Category</b>	Others (please specify)
<b>1.4. Exempted Category</b>	NA
<b>1.5. Is Related to Encroachment?</b>	No
<b>1.6. Whether any proposal seeking prior approval of Central Government</b>	

## Comprehensive note on Tampara Eco Cottages, District- Ganjam

under the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 for diversion of forest land required for this project has been submitted in the past? No

## Proposed Land

## 2. Details of Forestland proposed to be diverted (Village / Division / District Wise Breakup)

2.1. Total area of forestland proposed for diversion (ha.)	0.697
2.2. Total area of non- forestland required for this project (ha.)	3.422

## 2.3. Legal Status of forest land proposed for diversion

Area (ha)	Legal Status of Forest Land
0.697	Revenue Forest

2.3.1. Total Area (ha)	0.697
------------------------	-------

2.4. Total period for which the forestland is proposed to be diverted (No. of years)	100
--	-----

## KML Details

Division	Berhampur Division
No. of Patches	23
KML	49914621_FC_KML_1708947157271_FOREST AREA.kml

## Location Details

Toposheet No.	District	Village	Range	Forest land proposed for diversion (ha)	Non Forest Land (ha)
E45B3	Ganjam	HUMJURI	Berhampur	0.697	0.353
E45B3	Ganjam	HUMURITAMPARA	Berhampur	0.000	3.069

## Patch Details

Patch/ Segment ID	Forest Area (ha)	Non-Forest Area (ha)	Remarks if any
1	0.034	0	
2	0.012	0	
3	0.172	0	
4	0.025	0	
5	0.024	0	
6	0.02	0	
7	0.01	0	
8	0.028	0	
9	0.042	0	
10	0.089	0	
11	0.044	0	
12	0.014	0	
13	0.048	0	
14	0.026	0	
15	0.003	0.18	
16	0.004	0.121	
17	0.014	1.143	
18	0.018	0.723	
19	0.018	0.902	
20	0.03	0.007	
21	0.005	0.004	
22	0.01	0.002	
23	0.007	0.34	

## Remarks Details

## Total Patch-wise Forest Land in the division (ha)

2.5. Total Forest Land Area (ha)	0.6970
----------------------------------	--------

2.6. Total Non-Forest Land Area (ha)	3.4220
--------------------------------------	--------

## Comprehensive note on Tampara Eco Cottages, District- Ganjam

2.6. Total Non Forest Land Area (ha)	3.4220
<b>Total KML-wise Forest Land in the division (ha.)</b>	
2.7. Total Forest Land Area (ha)	0.697
2.8. Total Non Forest Land Area (ha)	3.422
2.9. Total Area (ha)	4.119

## 3. Component Wise Break Up

Component	Forest Land Proposed for Diversion (ha)	Non-forest Land (ha)
Tourism Infrastructure	0.697	3.422
4. Total Forest Land(ha)	0.697	
5. Total Non Forest Land (ha)	3.4220	
6. Upload map of the forest land proposed to be diverted prepared by using DGPS or Total Station (pdf only)	2. PROJECT SITE - DGPS MAP - signed.pdf	

## Afforestation Details

## 7. Details of land identified for Compensatory Afforestation

7.1. Whether Compensatory Afforestation is applicable or not?	No
---	----

## Others

## 8. Cost-Benefit analysis

8.1. Whether Cost-Benefit analysis for the Project has been made?	N/A
---	-----

## 9. Environmental clearance Details

9.1. Whether the Project requires Clearance under the Environment (Protection) Act 1986 (Environmental clearance)?	No
--	----

## 10. Wildlife clearance Details

10.1. Whether the Project or a part thereof is located in any Protected Area or their Eco sensitive zone?	No
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## Category Specific Details

N/A

## 11. Copy of Additional Information, if any

S. No.	Document Name	Remark	Document
1	Undertaking_PCA	Undertaking_PCA	UNDERTAKING FORPAYMENT OFCOST OFPENAL COMPENSATORY AFFORESTATION.pdf
2	Undertaking_ACA	Undertaking_ACA	UNDERTAKING FORPAYMENT OFCOST OF ADDL COMPENSATORY AFFORESTATION.pdf
3	Undertaking_SSWLCP	Undertaking_SSWLCP	UNDERTAKING FOR PAYMENT OF SSWLCP.pdf
4	Undertaking_NPV	Undertaking_NPV	UNDERTAKING FOR PAYMENT OF NET PRESENT VALUE OF FOREST AREA.pdf
5	Undertaking_CA	Undertaking_CA	UNDERTAKING FOR PAYMENT OF COST OF COMPENSATORY AFFORESTATION.pdf
6	Undertaking_ANPV	Undertaking_ANPV	UNDERTAKING FOR PAYMENT OF ADDL NET PRESENT VALUE OF FOREST AREA.pdf
7	Undertaking_CBA	Undertaking_CBA	UNDERTAKING FOR NON-APPLICABLE OFCOST BENEFIT ANALYSIS.pdf
8	Undertaking_RR PLAN	Undertaking_RR PLAN	UNDERTAKING FOR NON-APPLICABLE OF REHABILITATION & RESETTLEMENT.pdf
9	Undertaking_SPCB	Undertaking_SPCB	UNDERTAKING FOR NON-APPLICABLE OF NDC FROM SPCB.pdf
10	Undertaking_EC	Undertaking_EC	UNDERTAKING FOR NON-APPLICABLE OF ENVIRONMENT CLEARANCE.pdf
11	Undertaking_FRA	Undertaking_FRA	UNDERTAKING FOR FRA.pdf
12	Authorization	Authorization	SELF AUTHORISATION.pdf

## Comprehensive note on Tampara Eco Cottages, District- Ganjam

13	Location Map of CA Land	Location Map of CA Land	LOCATION MAP OF CA LAND.pdf
14	ORSAC Approval Letter_ Forest Land	ORSAC Approval Letter_ Forest Land	ORSAC APPROVAL LETTER.pdf
15	Land Schedule_ Forest area	Land Schedule_ Forest area	LAND SCHEDULE (FOREST AREA).pdf
16	Land Schedule_ Non Forest area	Land Schedule_ Non Forest area	LAND SCHEDULE (NON-FOREST AREA).pdf
17	Justification	Justification	JUSTIFICATION.pdf
18	Certificate_ No alternative Land	Certificate_ No alternative Land	CERTIFICATE FOR NO ALTERNATIVE SUITABLE NON-FOREST LAND.pdf
19	Administrative Approval	Administrative Approval	ADMINISTRATIVE APPROVAL.pdf
20	Certificate_ Minimum use of Forest Land	Certificate_ Minimum use of Forest Land	CERTIFICATE FOR MINIMUM USE OF FOREST LAND.pdf
21	Project area_ KML	Project area_ KML	PROJECT AREA.kml
22	Forest area_ KML	Forest area_ KML	FOREST AREA.kml
23	Wildlife Map	Wildlife Map	4. WILDLIFE SANCTUARY MAP - signed.pdf
24	ORSAC Authenticated DGPS Map	ORSAC Authenticated DGPS Map	2. PROJECT SITE - DGPS MAP - signed.pdf
25	Layout Map	Layout Map	3. LAYOUT MAP OF HUMURI-TAMPARA - signed.pdf
26	Topo Map_ Project area	Topo Map_ Project area	1. TOPO MAP_ TAMPARA LAKE - signed.pdf

## Undertaking

☒ I hereby give undertaking that the data and information given in the application and enclosures are true to be best of my knowledge and belief and I am aware that if any part of the data and information is found to be false or misleading at any stage, the project will be rejected and clearance given if any to the project will be revoked at our risk and cost. In addition to the above, I hereby give undertaking that no activity/construction/expansion has been taken up

12. Name	Balmukunda Bhuyan
13. Designation	Addl. Secretary to Govt., Tourism Dept..
14. Company	Tourism Department
15. Address	Odisha Tourism, Paryatan Bhawan, Lewis Road, Bhubaneswar-751014
16. Date	26/02/2024

**12.6 Authentication my ORSAC for the forest land****ODISHA SPACE APPLICATIONS CENTRE (ORSAC)**

Department of Science &amp; Technology, Government of Odisha

ORSAC/DGPS-FD/1081/2022(P III)/ 461 (2) dt. 30.1.2024.

To

**The Divisional Forest Officer,  
Brahmapur Forest Division, Brahmapur, Ganjam  
Email: dfobhmpr@yahoo.co.in**

**Sub:** Verification of DGPS Survey of forest areas proposed for diversion for development of Tourism Infrastructure of Tampara Lake, Chatrapur in Ganjam district by Tourism Department, Govt. of Odisha.

**Ref:** Your letter no. 9666 / F.C. Act dated 26.12.2023.

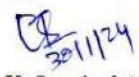
Sir,

With reference to the above it is to inform you that, the DGPS Survey maps and data showing forest areas proposed for diversion for development of Tourism Infrastructure of Tampara Lake, Chatrapur in Ganjam district by Tourism Department, Govt. of Odisha has been verified by ORSAC and is certified that the map is correct at a confidence level of 95%. The forest areas proposed for diversion comes under Revenue Forest category in Humuri village, Chatrapur Tahsil, Ganjam district. Total forest areas proposed for diversion works out to 0.695Ha. area from the submitted .shp files and against the required area of 0.697Ha. / 1.724Ac. area as mentioned in the submitted record. Detail plot wise statistics of forest areas proposed for diversion is attached herewith.

Thanking You.

Yours faithfully

Encl: One hard copy map

  
(M. K. Sanabada)  
Scientist 'E'

Copy to:  The Additional Secretary, Tourism Department, Govt. of Odisha, Bhubaneswar for information

## Comprehensive note on Tampara Eco Cottages, District- Ganjam

STATISTICS OF FOREST LAND TO BE DIVERTED FOR WIDENING AND STRENGTHING OF ROAD FOR DEVELOPMENT OF TOURISM INFRASTRUCTURE OF TAMPARA LAKE, CHATRAPUR, GANJAM OF FE & CC DEPARTMENT GOVT. OF ODISHA						
SL NO.	VILLAGE NAME	PLOT NO.	KISAM	REQUIRED AREA AC.	REQUIRED AREA HA.	MAP AREA HA.
1	HUMURI	1202/1597	GRAMYA JUNGLE	0.045	0.018	0.019
2	HUMURI	1202	GRAMYA JUNGLE	0.03	0.012	0.016
3	HUMURI	1201	GRAMYA JUNGLE	0.085	0.034	0.039
4	HUMURI	1203/1596	GRAMYA JUNGLE	0.045	0.018	0.018
5	HUMURI	1206 (P)	GRAMYA JUNGLE	0.425	0.172	0.172
6	HUMURI	1207	GRAMYA JUNGLE	0.062	0.025	0.026
7	HUMURI	1210	GRAMYA JUNGLE	0.06	0.024	0.023
8	HUMURI	1211	GRAMYA JUNGLE	0.05	0.02	0.022
9	HUMURI	1214	GRAMYA JUNGLE	0.024	0.01	0.008
10	HUMURI	1215	GRAMYA JUNGLE	0.069	0.028	0.025
11	HUMURI	1218	GRAMYA JUNGLE	0.103	0.042	0.04
12	HUMURI	1219	GRAMYA JUNGLE	0.22	0.089	0.084
13	HUMURI	1353	GRAMYA JUNGLE	0.108	0.044	0.041
14	HUMURI	1354 (P)	GRAMYA JUNGLE	0.034	0.014	0.014
15	HUMURI	1357 (P)	GRAMYA JUNGLE	0.118	0.048	0.048
16	HUMURI	1358/1598(P)	GRAMYA JUNGLE	0.075	0.03	0.031
17	HUMURI	1358 (P)	GRAMYA JUNGLE	0.064	0.026	0.026
18	HUMURI	1358/1599 (P)	GRAMYA JUNGLE	0.012	0.005	0.005
19	HUMURI	1359/1600 (P)	GRAMYA JUNGLE	0.025	0.01	0.01
20	HUMURI	1359/1601 (P)	GRAMYA JUNGLE	0.018	0.007	0.007
21	HUMURI	1361 (P)	GRAMYA JUNGLE	0.007	0.003	0.003
22	HUMURI	1362 (P)	GRAMYA JUNGLE	0.01	0.004	0.004
23	HUMURI	1368 (P)	GRAMYA JUNGLE	0.035	0.014	0.014
<b>TOTAL REVENUE FOREST AREA</b>				<b>1.724</b>	<b>0.697</b>	<b>0.695</b>

  
 30/11/24  
 Shri M. K. Sanabada  
 Scientist, ORSAC  
 Bhubaneswar

**12.7 Details of construction activities undertaken on the forest land**

**No construction on Forest Land towards Tampara Eco Cottages**

**Entrance area of Tampara Eco Cottages**

**Deck of Eco Cottages not a part of Forest Land**

**Gazebos and landscaping**

**Landscaping and pavers**

**Pathways with pavers and illumination**

**Parking area near Tampara Eco Cottages**

**Tampara Waterfront Multi Cuisine Restaurant**

**Construction Activities on Forest Land**

Sl. No.	Village Name	Plot No.	Kisam	Required Area AC.	Map Area HA.
1	HUMARI	1202/1587	GRANITA JUNGLE	0.045	0.018
2	HUMARI	1203	GRANITA JUNGLE	0.08	0.032
3	HUMARI	1201	GRANITA JUNGLE	0.085	0.034
4	HUMARI	1205/1396	GRANITA JUNGLE	0.045	0.018
5	HUMARI	1206 (P)	GRANITA JUNGLE	0.425	0.172
6	HUMARI	1207	GRANITA JUNGLE	0.062	0.025
7	HUMARI	1210	GRANITA JUNGLE	0.06	0.024
8	HUMARI	1211	GRANITA JUNGLE	0.05	0.02
9	HUMARI	1214	GRANITA JUNGLE	0.024	0.01
10	HUMARI	1215	GRANITA JUNGLE	0.069	0.028
11	HUMARI	1218	GRANITA JUNGLE	0.103	0.042
12	HUMARI	1219	GRANITA JUNGLE	0.22	0.089
13	HUMARI	1353	GRANITA JUNGLE	0.108	0.044
14	HUMARI	1354 (P)	GRANITA JUNGLE	0.024	0.01
15	HUMARI	1357 (P)	GRANITA JUNGLE	0.118	0.048
16	HUMARI	1358/1598(P)	GRANITA JUNGLE	0.075	0.03
17	HUMARI	1358 (P)	GRANITA JUNGLE	0.064	0.026
18	HUMARI	1359/1297 (P)	GRANITA JUNGLE	0.012	0.005
19	HUMARI	1359/1600 (P)	GRANITA JUNGLE	0.025	0.01
20	HUMARI	1359/1601 (P)	GRANITA JUNGLE	0.018	0.007
21	HUMARI	1361 (P)	GRANITA JUNGLE	0.007	0.003
22	HUMARI	1362 (P)	GRANITA JUNGLE	0.01	0.004
23	HUMARI	1368 (P)	GRANITA JUNGLE	0.025	0.01
<b>TOTAL REVENUE FOREST AREA</b>				<b>1.174</b>	<b>0.697</b>
				<b>0.897</b>	<b>0.655</b>

## Comprehensive note on Tampara Eco Cottages, District- Ganjam

**12.8 Status of the post facto FC clearance**

## Form-A (Part-I): Diversion of Forest Land

<b>Project Name:</b>	Development of Tourism Infrastructure at Tampara Lake of Chatrapur Tahsil under Ganjam District of Odisha	<b>Single Window Number:</b>	SW/173154/2024
<b>State:</b>	ODISHA	<b>Proposal Number:</b>	FP/OR/OTHERS/464149/2024
<b>Submission Date:</b>	26/02/2024	<b>Current Status:</b>	Pending at Technical Officer - MoEFCC, HQ
		<b>Area ( in ha):</b>	0.697

## Proposal History/Timeline

Activity	Start Date - End Date
<b>Pending at Technical Officer - MoEFCC, HQ</b>	02/01/2025-N/A
Start Date	02/01/2025
End Date	N/A
<b>Processed by State Secretary for Recommendation</b>	01/01/2025-02/01/2025
Start Date	01/01/2025
End Date	02/01/2025
FC Form-A (Part IV) by <b>Dr Mona Sharma</b> (State Secretary (SS)): (Odisha Forest Office)	<a href="#">View</a> (02/01/2025)
<b>Processed by Nodal Officer for Recommendation</b>	01/01/2025-01/01/2025
Start Date	01/01/2025
End Date	01/01/2025
FC Form-A (Part III) by <b>Dr.K. Murugesan IFS</b> (Nodal Officer):(Odisha Forest Office)	<a href="#">View</a> (01/01/2025)
<b>Pending at Nodal Officer due to EDS by State Secretary</b>	24/12/2024-01/01/2025
Start Date	24/12/2024
End Date	01/01/2025
<b>Processed by State Secretary due to EDS by IRO</b>	24/12/2024-24/12/2024
Start Date	24/12/2024
End Date	24/12/2024
Raised EDS to Nodal Officer by <b>Dr Mona Sharma</b> (State Secretary (SS)):	<a href="#">View</a> (24/12/2024)

## Comprehensive note on Tampara Eco Cottages, District- Ganjam

<b>Processed by IRO Head</b> <span style="float: right;">23/12/2024-24/12/2024 </span>	
Start Date	23/12/2024
End Date	24/12/2024
Review EDS by <b>ARTATRANA MISHRA</b> (IRO Head):	<a href="#">View</a> (24/12/2024)
<b>Processed by DIGF</b> <span style="float: right;">20/12/2024-23/12/2024 </span>	
Start Date	20/12/2024
End Date	23/12/2024
<b>Processed by Technical Officer - IRO</b> <span style="float: right;">20/12/2024-20/12/2024 </span>	
Start Date	20/12/2024
End Date	20/12/2024
<b>Processed by State Secretary for Recommendation</b> <span style="float: right;">17/12/2024-20/12/2024 </span>	
Start Date	17/12/2024
End Date	20/12/2024
FC Form-A (Part IV) by <b>Dr Mona Sharma</b> (State Secretary (SS)): (Odisha Forest Office)	<a href="#">View</a> (20/12/2024)
<b>Processed by Nodal Officer for Recommendation</b> <span style="float: right;">17/12/2024-17/12/2024 </span>	
Start Date	17/12/2024
End Date	17/12/2024
FC Form-A (Part III) by <b>Dr.K. Murugesan IFS</b> (Nodal Officer):(Odisha Forest Office)	<a href="#">View</a> (17/12/2024)
<b>Processed by DFO due to EDS by Nodal Officer</b> <span style="float: right;">29/10/2024-17/12/2024 </span>	
Start Date	29/10/2024
End Date	17/12/2024
EDS Replied by <b>Amlan Nayak</b> (Divisional Forest Officer (DFO)):	<a href="#">View</a> (17/12/2024)
FC Form-A (Part II) by <b>Amlan Nayak</b> (Divisional Forest Officer (DFO)): (Berhampur Division)	<a href="#">View</a> (17/12/2024)
<b>Processed by Nodal Officer for Recommendation</b> <span style="float: right;">24/10/2024-29/10/2024 </span>	
Start Date	24/10/2024
End Date	29/10/2024
Raised EDS to DFO by <b>Shri Susanta Nanda IFS</b> (Nodal Officer):	<a href="#">View</a> (29/10/2024)
<b>Processed by DFO for Scrutiny and Recommendation</b> <span style="float: right;">15/10/2024-24/10/2024 </span>	
Start Date	15/10/2024
End Date	24/10/2024
FC Form-A (Part II) by <b>Amlan Nayak</b> (Divisional Forest Officer (DFO)): (Berhampur Division)	<a href="#">View</a> (24/10/2024)

## Comprehensive note on Tampara Eco Cottages, District- Ganjam

## Processed by UA for DFO EDS Reply

24/03/2024-15/10/2024



Start Date	24/03/2024
End Date	15/10/2024
Replied EDS by <b>Balmukunda Bhuyan</b> (Project Proponent):	<a href="#">View</a> (15/10/2024)

## Processed by DFO for Scrutiny and Recommendation

26/02/2024-24/03/2024



Start Date	26/02/2024
End Date	24/03/2024
Raise EDS to UA by <b>Amlan Nayak</b> (Divisional Forest Officer (DFO)):	<a href="#">View</a> (24/03/2024)

## Submitted

26/02/2024-26/02/2024



Start Date	26/02/2024
End Date	26/02/2024

**12.9 Requisite procedure for such violation/post facto cases**

File No.FC-7/43/2020-FC

**Government of India**  
**Ministry of Environment, Forest and Climate Change**  
**(Forest Conservation Division)**

\*\*\*\*\*

**Indira Paryavaran Bhawan,**  
 Aliganj, Jorbagh Road,  
 New Delhi-110003

**Dated: March, 2022**  
 22<sup>nd</sup>

To  
**The Regional Officers (s),**  
 All Integrated Regional Offices of Ministry

**Sub: Processing of proposals involving *ex-post facto* approval under the Forest (Conservation) Act, 1980 cases pertaining to the violation of Forest (Conservation) Act, 1980 by the Integrated Regional Offices of the Ministry - reg.**

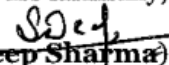
Madam/Sir,

I am directed to refer to para 1.21 of the guidelines pertaining to proposals seeking *ex-post-facto* approval of the Central Government under the Forest (Conservation) Act, 1980 and to say that recently, an apprehension was observed among many IROs related to processing of cases involving violation of the Forest (Conservation) Act, 1980. Some of IROs are submitting such cases to the Ministry for approval considering them as a case of encroachment on forest land while other IROs are submitting such cases to the Regional Empowered Committee for their *ex-post facto* approval. The matter was considered by FAC in its meeting on 26.11.2021. FAC, after thorough deliberation and discussion on the issue, observed that as per the FC Rules 2003, cases of violation even if involve forest area of less than 40 ha, has to be referred to Head Quarter of the Ministry. However, there is a need to bring clarity in dealing with cases of violation under the Act.

Based on the recommendation of the FAC and approval of the same by the competent authority in the Ministry, **it is hereby clarified that proposals for use of forest land for non-forest purposes which involve violation of Forest (Conservation) Act, 1980 as specified in Para 1.21 (i) and (ii) are required to be examined at the level of the Ministry. The Integrated Regional Offices may, therefore, examine and process all such proposals as per extant Rules and Guidelines, however, the same will be forwarded to the Ministry with specific comments/recommendations for appropriate decision.**

This issues with the approval of the competent authority in the Ministry.

Yours faithfully,

  
 (Sandeep Sharma)

Assistant Inspector General of Forests

**Copy to:**

1. Addl. Chief Secretary/Principal Secretary of Forests, All State Governments/UT Administrations;
2. Principal Chief Conservator of Forests, All State Governments/UT

Comprehensive note on Tampara Eco Cottages, District- Ganjam

**File No.FC-7/43/2020-FC**

Administration;

3. Nodal Officer (FCA), O/o PCCF, All State Governments/UT Administrations;
4. Monitoring Cell, FC Division, MoEF&CC, New Delhi;
5. Guard File.

Signed by Sandeep Sharma  
Date: 22-03-2022 20:12:28  
Reason: Approved

Comprehensive note on Tampara Eco Cottages, District- Ganjam

**F. No. 11-42/2017 – FC**  
Government of India  
Ministry of Environment, Forests and Climate Change  
(Forest Conservation Division)

Indira Paryaravan Bhawan,  
Aliganj, Jorbhagh Road,  
New Delhi – 110003

**Dated:** 21<sup>st</sup> January, 2018

To  
The Principal Secretary (forests)  
All States/Union Territory Governments

**Sub: Activities which constitutes violations of provisions of Forest Conservation Act 1980 and rules made thereof and guidelines issued in this behalf, by user agencies and quantum of penalty to be imposed –regarding common guideline to be followed by FAC/REC while considering the proposal under FC Act 1980.**

Sir,


I am directed to invite your kind attention that the Forest Advisory Committee (FAC), constituted under Section 3 of the Forest Conservation Act 1980, while discussing proposals submitted under FC Act 1980, in its meeting held on 25.04.2017 noted with great concern somewhat inconsistent approach adopted by different Regional Empowered Committees of MoEF&CC and FAC itself in case of violations committed by user agencies of forest land in contravention of the provisions of Forest Conservation Act, 1980 and consequently recommending monetary penalty such as penal CA and penal NPV etc. in addition to mandatory compensatory levies. It was observed that the decisions to classify certain activities undertaken by the user agencies as violation and quantum of penalty imposed therein for the similar offence are different on different occasions due to absence of common guidelines.

2. It was, therefore, decided by the FAC to constitute a Committee of APCCF (central) Regional Offices, MoEF&CC and a member of the FAC to examine various aspects and different situations and activities which will constitute violations of provisions rules and guidelines issued under Forest Conservation act 1980 and suggest penalty in various situations, if the activities are treated as violation and thus as offence so as to dissuade the user agencies from committing such violations in future and compensate the loss caused due to such violation.

3. Accordingly on the recommendation of FAC, the following Committee was constituted vide this Ministry's letter of even number dated 05.06.2017.

i. Dr. Tejinder Singh, APCCF, Regional Office, Bhopal;	Chairman
ii. Dr. Sanjay Deshmukh, Member, FAC;	Member
iii. Sh. Kanwarjit Singh, APCCF, Regional Office, Nagpur;	Member
iv. Sh. MRG Reddy, APCCF, Regional Office, Chennai;	Member

4. The Committee submitted its recommendations to the Ministry on 15.05.2017 and the same was discussed in the Ministry and the final recommendation of the Committee was placed before the Forest Advisory Committee in its meeting dated 26.10.2017. The recommendation of the Committee was accepted and recommended by the FAC. The recommendations of FAC was placed before the competent authority in the Ministry. The

  
29.1.18

## Comprehensive note on Tampara Eco Cottages, District- Ganjam

competent authority has accepted the report of the Committee on the recommendation of the FAC.

3. Accordingly, this Ministry has decided to adopt following guidelines while imposing penalty in various cases, on the recommendations of FAC/REC after due deliberation in its meeting, for use of forest land for non-forestry purposes in violation of the provisions of the Forest (Conservation) Act 1980, Rules made thereof and guidelines issued from time to time to implement FC Act and Rules:

**A. In cases where the proposal under FC Act has not been submitted and forest land is diverted without FC:**

- i. Diversion of forest land for non-forestry purposes without the prior approval of the competent authority in the state will be dealt under the provisions of Indian Forest Act 1927 or State Forest Acts or any other State act dealing with such land as the case may be. The land in question will not be considered as diverted under FCA 1980 and the status of land shall continue to be Forest.
- ii. If the permission for use of forest land for non-forestry purposes have been granted by the state authority without the prior approval of the central government under section 2 of the Forest Conservation Act 1980 then action under section 3A and /or 3B of FC Act, as may be applicable shall be taken against the authority causing the diversion. A report with full details of violation shall be submitted by the State Government on the recommendation of the Forest Department of the State to the Ministry of Environment, Forests & Climate Change Government of India, New Delhi and formal enquiry shall be conducted by the Regional Office of the MoEF & CC.

**B. In cases where the proposal under FC Act is under consideration and forest land is diverted before grant of FC:**

- i. The penalty for violation shall be equal to NPV of forest land per hectare for **each year** of violation from the date of actual diversion as reported by the inspecting officer with maximum up to **five (5) times the NPV** plus 12 percent simple interest till the deposits is made.
- ii. In case of public utility projects of the government the penalty shall be 20 % of the penalty proposed in para (i) above.
- iii. State government will initiate disciplinary action against the official concerned for not being able to prevent use of forest land for non-forestry purpose without prior approval of Government of India.
- iv. User agency responsible for violation shall be prosecuted under local Act of the state for unauthorized use of forest land without the permission of state authority.

**C. Violation /non-compliance of any conditions imposed while granting approval under FC Act:**

In such cases the penalty will be imposed on the recommendation of the APCCF Regional office in whose jurisdiction the alleged violation has occurred. The violation will be reported to REC/FAC and the committee will give time to comply the conditions within stipulated time:

- i. In case the offence is proved then the penalty shall be imposed for violation committed over forest area without approval equal to twice the normal NPV.
- ii. In case of public utility projects of the government the penalty shall be 20 % of the penalty proposed in para (i) above.

## Comprehensive note on Tampara Eco Cottages, District- Ganjam


**D. Violation on account of change of land use in the approved mining plan:**

- i. No penalty is to be imposed for such violation if the change is as per change in mining plan duly approved by competent authority. User agency shall intimate all approvals related to change in mining plan to the regional office within one month of approval. In other cases, change in land use plan shall not be carried out without prior approval of MoEF&CC under the provisions of FCA 1980.
- ii. Any violation of change in land use (other than mining operations), penalty of two times the NPV plus simple interest 12 per cent from the date of actual violation committed will be imposed.
- iii. In case the approved change in mining plan is not intimated within one month of the approval the same fine shall be imposed as in para D(ii).

**E. In cases where 'Forest land' has been changed to 'non forest land' in government records:** If the violation is not attributable to the user agency, no penalty shall be imposed.

This issue with the approval of the Competent Authority.


Yours faithfully,

  
(Sandeep Sharma) 29.1.16

Assistant Inspector General of Forests

**Copy to:**

1. Prime Minister's Office
2. Secretary, Ministry of Mines/Coal/Steel/Power, Government of India.
3. Principal Chief Conservator of Forests, All States/UTs.
4. Nodal Officers, the Forest (Conservation) Act, 1980 All States/UTs.
5. All Regional Offices, Ministry of Environment, Forests and Climate Change.
6. Joint Secretary in-charge, Impact Assessment Division, MoEF&CC, New Delhi.
7. PS to Hon'ble Minister of Environment, Forests and Climate Change and Minister of State for Environment, Forests and Climate Change.
8. Chairman, State Environment Impact Assessment Authority, All States/UTs.
9. Member Secretary, State Environment Impact Assessment Authority, All States/UTs
10. All Directors/Assistant Inspector General of Forest in Forest Conservation Division of MoEF&CC.
11. All Advisors/Directors/Dy Directors in Impact Assessment Division of MoEF&CC.
12. Sr. Director (Technical), NIC, MoEF&CC with a request to place a copy of the letter on website of this Ministry.
13. PPS to the Secretary for Environment, Forests and Climate Change, New Delhi.
14. PPS to the Director General of Forests & Special Secretary, MoEF&CC, Gol.
15. PPS to the Addl. Director General of Forests (Forest Conservation), MoEF&CC, Gol.
16. PPS to the Inspector General of Forests (Forest Conservation), MoEF&CC, Gol.
17. Guard File.

  
(Sandeep Sharma) 29.1.16

Assistant Inspector General of Forests

Comprehensive note on Tampara Eco Cottages, District- Ganjam

## 12.10 Letter sent from office of DFO, Berhampur to Collector Ganjam

To take legal action for violation of forest conservation Act for diversion of forest land of 0.697 Ha under Tampara development



OFFICE OF THE DIVISIONAL FOREST OFFICER, BRAHMAPUR FOREST DIVISION  
AT/P.O. COURTPETA SQUARE, BRAHMAPUR, DIST. GANJAM (ODISHA) - 760 004  
Phone / Fax Number - 0680 2281354, Cell Phone Number - 7653908594  
E-mail Id - [dfp.berhampur@odisha.gov.in](mailto:dfp.berhampur@odisha.gov.in)

Memo No. 2248 / 4F (Misc. Sec) 165/2024  
Dated, Brahmapur the 11<sup>th</sup> March 2024

To

The Collector & District Magistrate  
Ganjam, Chatrapur

Sub:

Violation of Forest Conservation Act for Diversion of Forest land 0.697 Ha. coming under the project "Development of Tourism Infrastructure at Tampara under Ganjam District" By Tourism Department, Govt of Odisha.

X Sub:-

To take legal action against illegal construction of infrastructure at Tampara Lake over village Forest land measuring 0.697 Ha. in village Humuri under Chatrapur Tahasil

Sir,


In inviting a reference to the subject cited above, this is to bring to your kind information that, the undersigned has conducted site inspection at Tampara on dated.05.03.2024 along with Revenue officials, Tourist officials and User Agency i.e Addl. General Manager(T), M/S Engineering Projects (India) Ltd, Bhubaneswar. It is found that, the User Agency has developed Tourist Infrastructure at Tampara Lake without prior approval of from the Competent Authority for Diversion of Forest land for using non forest purpose. The detail of Khata No., Plot No, Area, Kissam etc. are mentioned below.

No	SL	Village Name	Khata No	Plot No	Area(Ha.)
1		Humuri	538	1201	0.034
2		Humuri	538	1202	0.012
3		Humuri	538	1206(P)	0.172
4		Humuri	538	1207	00.025
5		Humuri	538	1210	0.024
6		Humuri	538	1211	0.020
7		Humuri	538	1214	0.010
8		Humuri	538	1215	0.028
9		Humuri	538	1218	0.042

## Comprehensive note on Tampara Eco Cottages, District- Ganjam

10	Humuri			
11	Humuri	538	1219	0.089
12	Humuri	538	1353	0.044
13	Humuri	538	1354(P)	0.014
14	Humuri	538	1357(P)	0.048
15	Humuri	538	1358(P)	0.026
16	Humuri	538	1361(P)	0.003
17	Humuri	538	1362(P)	0.004
18	Humuri	538	1368(P)	0.014
19	Humuri	538	1203/1596	0.018
20	Humuri	538	1202/1597	0.018
21	Humuri	538	1358/1598	0.030
22	Humuri	538	1358/1599(P)	0.005
23	Humuri	538	1359/1600(P)	0.010
24	Humuri	538	1359/1601(P)	0.007
		Total		0.697

In this context, it is requested to instruct the Tahasildar, Chatrapur to take legal action as deemed proper as per prevailing Act & Rule in respect of use of village Forest land by the User Agency i.e Addl. General Manager(T), M/S Engineering Projects (India) Ltd, Bhubaneswar and some area by Berhampur Development Authority. The action taken report may be intimated to this office at an early <sup>date</sup> for incorporation of the same in the Part II and site inspection report of the Diversion Proposal.

  
Divisional Forest Officer  
Brahmapur Division

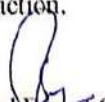
Memo No. 2244 / Dtd. 14-03-2024

Copy forwarded to the Addl. Secretary to Govt, Tourism Department, Govt. of Odisha for favour of information and necessary action.

  
Divisional Forest Officer  
Brahmapur Division

Memo No. 2245 / Dtd. 14-03-2024

Copy forwarded to the Regional Chief Conservator of Forests, Berhampur Circle, Berhampur for favour of kind information and necessary action.

  
Divisional Forest Officer  
Brahmapur Division

## Comprehensive note on Tampara Eco Cottages, District- Ganjam

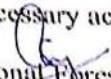


necessary action.

Memo No. 226 / Dtd. 10-08-2024 /  
 Copy forwarded to the Tahasildar, Chatrapur for information and

  
 Divisional Forest Officer  
 Brahmapur Division

Memo No. 2247 / Dtd. 14-08-2024 /  
 Copy forwarded to the Additional General Manager (T), M/S  
 Engineering Projects (India) Ltd. (PCO, Bhubaneswar) Flat No. 201, Plot no. 109, Unit 7.  
 Bamara Manor, Suryanagar, Bhubaneswar- 751003 for information and necessary action.

  
 Divisional Forest Officer,  
 Berhampur Forest Division



Comprehensive note on Tampara Eco Cottages, District- Ganjam

## 12.11 Letter sent from Chief Conservator of Forest (Nodal) to ACS DoFE&CC

With recommendation of Tampara Eco Cottages forest diversion proposal



STATE FOREST HEADQUARTERS, ODISHA  
OFFICE OF THE PRINCIPAL CHIEF CONSERVATOR OF FORESTS & HOFF  
PLOT NO.GD-2/12, ARANYA BHAWAN, CHANDRASEKHARPUR,  
BHUBANESWAR-751023

E-mail:- [nodal.pccfhoff@odisha.gov.in](mailto:nodal.pccfhoff@odisha.gov.in) / [nodal.pccfodisha@gmail.com](mailto:nodal.pccfodisha@gmail.com)

Letter No. 25172 /9F (Others)-448/2024

Dated, Bhubaneswar, the 12th December, 2024

To

The Additional Chief Secretary to Government  
Forest, Environment & Climate Change Department  
Government of Odisha, Kharavel Bhawan, Bhubaneswar

**Sub: Proposal for diversion of 0.697 ha forest land for Development of Tourism Infrastructure at Tampara in Berhampur Forest Division of Ganjam District by the Addl. Secretary to Government, Tourism Department, Govt. of Odisha. ( Proposal No. FP/OR/Others/464149/2024, S.W No. SW/173154/2024)**

Sir,

A proposal for diversion of 0.697 ha forest land (Revenue Forest land) for Development of Tourism infrastructure at Tampara in Berhampur Forest Division of Ganjam District by the Addl. Secretary to Government, Tourism Department, Govt. of Odisha (Proposal No. FP/OR/Others/464149/2024, S.W No. SW/173154/2024) has been duly processed and recommended by the Divisional Forest Officer, Berhampur Forest Division and Regional Chief Conservator of Forests, Berhampur Circle and is sent herewith in duplicate for consideration of the Government and onward transmission to Government of India, Ministry of Environment, Forest & Climate Change, Regional office, Bhubaneswar for approval under Section-2 (ii) of Van (Sarankshan Evam Samvardhan) Adhiniyam, 1980.

### 1. Brief Description:

As reported by the DFO, Berhampur Forest Division the Tampara Lake, is a fresh water lake situated at the right bank of the river Rushikulya beside N.H. 16, (Kolkata-Chennai National Highway) near Chatrapur Town, the district Head Quarter of Ganjam District and is 23 K.M from Berhampur city. The lake covers an area of 300 Ha and connected to the river Rushikulya. The maximum length of the lake is 5.4 Km and width is 0.65 Km. There is no geological evidence to confirm its origin.

The lake provides water for irrigation and serves as the major source of drinking water of nearby villages including Chatrapur town. It plays a major role for control of floods in rainy season in the locality. The beach of Bay of Bengal is around 2km from the lake and extensive sand dunes are acting as barriers from incursion of sea water into this fresh water lake. These sand dunes are covered

## Comprehensive note on Tampara Eco Cottages, District- Ganjam

with extensive cashew and casuarina plantations.

The flora of the region includes both terrestrial and aquatic vegetations. The terrestrial vegetation are found at the periphery of the lake whereas aquatic vegetations are found inside the lake. The extensive plantation of Keoda, Cashew and Casuarinas are seen at the peripheral areas. The aquatic vegetation within the lake supports the aquatic fauna of the lake. There are 46 species of fish and 60 species of birds found in the lake.

The lake has been designated as a protected Ramsar site in 2021 due to its bio-diversity. Now, the lake is used by Indian Army for their water activities training centre. The Dept. of Tourism & Cultural Affairs, Govt. of Odisha is planning to develop the site as an Eco-tourism site by developing facilities for water sports within the lake, trekking to the virgin beach of Bay of Bengal through sand dunes covered with dense cashew and casuarinas plantation, and other peripheral facilities for tourists' stay.

The project cost of the instant project "Development of Tourism Infrastructures At Tampara of Chatrapur Tahasil under Ganjam District of Odisha is" Rs. 2292.05 Lakhs and the project finds place in Survey of India **Topo-sheet No. E45B3** in 1:50,000 scale.

As reported by the DFO, Berhampur Forest Division in Part-II and Site Inspection Report (**Page No. 11-14 /DP & 15-16 /DP**), the proposed area does not form part of any National Park/ Wildlife Sanctuary/ Biosphere Reserve/ Tiger Reserve/ Elephant Corridor etc. and also the applied area is not a part of any Eco-Sensitive Zone of any Protected Area. No archaeological monument/ heritage site/ defense establishment etc. are located in the applied area. The project will generate regular employment to 10 persons and temporary employment of 40 persons (**Page No. 9/DP**). There will be no displacement of human habitation due to this project.

## **2. Justification for locating the project in the forest area:**

Tampara wetland near Chatrapur town in Ganjam district, will get a facelift following the State Government's decision to develop the mini lake as a tourist attraction.

Various development departments/ agencies including tourism, water resources, works and World Bank funded Integrated Coastal Zone Management Project (ICZMP) would participate in the development of the 5.8 km-long, 670 meter-wide wetland, situated about 4 km away from the National Highway.

To develop the spot with the involvement of various departments as a major tourism center will boost the tourism industry in the district. The district administration has also decided to bring the wetland and its adjoining area under the proposed master plan of the Berhampur Development Authority (BDA) to regulate the construction work.

The wetland is a major boating destination for tourists. Facilities like parking, eco- park, jetties, floating restaurants, cottages, tented accommodation and boating are being planned for the

## Comprehensive note on Tampara Eco Cottages, District- Ganjam

lake, which runs up to Rushikulya river near Ganjam town.

Hence, minimum bare requirement of forest area over 0.697 ha. has been taken into consideration for diversion in this project.

### 3. Maps: -

The User Agency has furnished the following maps, duly authenticated by all concerned.

Sl. No.	Particulars	Scale	Plate No.
1	The map in 1:50,000 scale on the Survey of India Topo Sheet No.E45B3, showing the proposed project area for diversion.	1:50,000	Plate -I
2.	ORSAC vetted DGPS Surveyed cadastral map of village Humuri under Chatrapur Tahasil of Ganjam District showing forest patches proposed for diversion.	1:1,980	Plate-II
3.	Lay out plan of the project site for development of tourism infrastructure.	1:4,000	Plate-III
4.	Map showing distance of different National Park, Wildlife Sanctuary, Tiger / Elephant Corridor from the Project area.	1:1000,000	Plate -IV

### 4: Forest land:

As reported by the DFO, Berhampur Forest Division in his Part-II and Site Inspection Report at **Page No. 11-14/DP & Page No. 15-16/DP**, total Forest land involved in the project is over 0.697 ha (Revenue Forest land) in Humuri village under Chatrapur Tahasil of Ganjam District. The land schedule of the Forest land involved in the project is furnished below, which has been duly authenticated both by the DFO, Berhampur Forest Division and the Tahasildar concerned enclosed at **Page No. 32-35/DP** are as follows: -

Sl. No.	Village Name	Revenue Forest Land (Ha)	Non Forest Land (Ha)	Total Area (Ha)
1.	<b>Humuri</b>	0.697	0.353	1.05
2.	<b>Humuri Tampara</b>	0	3.069	3.069
	<b>Total</b>	<b>0.697</b>	<b>3.422</b>	<b>4.119</b>

The DGPS map of the proposed diversion of Forest Land of the project duly authenticated by the ORSAC and countersigned by DFO, Berhampur Forest Division and Tahasildar concerned is enclosed as **Plate-II/DP**. The KML and Shape File in CD form are also appended to the diversion Proposal.

Further, the status of land involved in the project as on 25.10.1980 of Chatrapur Tehsil is enclosed at **Page No. 33 & 35/DP**. The certificate furnished by the user agency regarding minimum use of forest land has been enclosed at **Page No- 37/DP**.

### 5. Flora & Fauna:

In the Part-II and Site Inspection report of DFO, Berhampur Forest Division enclosed at

page No. 11-14/DP and page No. 15-16/DP the forest land proposed for diversion has been put under **Eco-value class-III** with **density** of vegetation is less than **0.1**. The prevailing vegetation found in the proposed area comprises of Palm (Arecaceae), Coconut (Cocosnucifera), Kadam (Neolamarckia cadamba), Pista Badam (Pistacia vera) etc. The birds found in the proposed area comprises Aythya farina, Haliaeetus leucogaster, Mycteria leucocephala, Nettarufina, Sterna aurantia, Tadoma ferruginea.

There is no specific habitat of wild animals in the applied areas. There is also no movement of Scheduled-I animal. The proposed forest area does not form a part of any National Park, Wildlife Sanctuary, Biosphere Reserve, Tiger Reserve, Elephant Corridor etc under Berhampur Forest Division. No archaeological/ heritage sites/ defence establishment or any other important monuments are located in the proposed forest area for diversion. The requirement of forest land for this project as indicated by the user agency is unavoidable and the barest minimum which is enclosed at **page No. 37/DP**.

**6. Tree enumeration:**

As reported by the DFO, Berhampur Forest Division in his Part-II and Site Inspection Report at **page No. 11-14/DP** and **page No. 15-16/DP**, the total number of trees enumerated over the entire land is 118 nos. out of which tree enumerated over forest land is 82 nos. and over non-forest land is 36 nos. Total tree enumeration has been furnished in the DP at **page No. 53-58/DP** with Species wise and girth class wise under Chatrapur Tehsil duly authenticated by the revenue and forest officials.

**7. Compensatory Afforestation:**

As reported by the DFO, Berhampur Forest Division, the forest land applied for diversion under Section-2 of Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 is 0.697 ha. Therefore, as per provision under rule- 13 (5) of Van (Sanrakshan Evam Samvardhan) Rules, 2023, specified number of trees as may be specified in the order for diversion of forest land, shall be levied from the user agency towards Compensatory Afforestation. The user agency has furnished an undertaking in this regards which is enclosed at **Page No. 44/DP**.

**8. Cost benefit analysis:**

Being a non-linear project having involvement of forest land only over 0.697 ha area which is less than 20.00 ha, the cost benefit analysis report is not required for this project as per GoI, MoEF& CC Guidelines dated 01.08.2017.

**9. Environmental Clearance:**

The proposed project does not require Environment Clearance under EIA Notification 2006 and also NOC from the State Pollution Control Board, Odisha, Bhubaneswar is not required for this project.

**10. Rehabilitation & Resettlement Plan:**

The project does not warrant displacement of any human habitation and therefore resettlement and rehabilitation plan is not required for this project.

**11. NPV (Net Present Value):**

The User Agency has furnished an undertaking to pay the NPV of the forest land proposed to be diverted as per demand of concerned DFO i.e. Berhampur Forest Division which is enclosed at Page No. 42/DP. Further, the user agency has also furnished an undertaking to pay the additional amount of NPV if so, determined as per decision of the Hon'ble Supreme Court of India which is enclosed at Page No. 43/DP.

**12. DGPS Map:**

Ministry of Environment and Forests, GoI in their letter No. F. No.11-9/98 dated 08.07.2011 have issued guidelines that all application seeking prior approval of the Central Govt. under the Forest (Conservation) Act, 1980 for diversion of forest land for non-forest purpose, must be accompanied with Geo-referenced boundary in shape file. Further, in the guideline, it is said that to ensure accurate delineation of the forest area to be diverted, the application should also contain authenticated copy of digital map along with hard copy. Accordingly, the User Agency has submitted the required digitized map duly authenticated by ORSAC and countersigned by DFO, Berhampur Forest Division, which are enclosed to the diversion proposal as Plate No. II/DP along with Shape file and KML file.

**13. Violation:**

As reported by the DFO, Berhampur Forest Division in his Part-II and Site Inspection Report at page No. 11-14/DP and page No. 15-16/DP, violation has been committed by the User Agency under Van (Sarankshan Evam Samvardhan) Adhinyam, 1980 for which show cause notice issued by the Special Secretary to Govt., Tourism Department to the Secretary, BeDA and the AGM(T), M/s EPIL(PCO), Bhubaneswar which are enclosed at Page No. 17 & 18/ DP.

**14. Certificate under Forest Right Act, 2006:**

The User Agency has furnished an undertaking to obtain the FRA Certificate if required, from the Collector, Ganjam District under Forest Right Act, 2006 over 0.697 ha of forest land coming under this project which is enclosed at Page No. 49/DP.

**15. Others:**

Part-II and Site Inspection Report of DFO, Berhampur Forest Division is enclosed at page No. 11-14/DP and page No. 15-16/DP respectively. The Division Profile of Berhampur Forest Division is enclosed at Page No. 59/DP. The District Profile of Ganjam District is enclosed at Page No. 60/DP. The State Profile has been furnished at Page No. 61/DP.

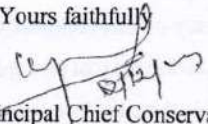
## Comprehensive note on Tampara Eco Cottages, District- Ganjam

**16. Recommendation:**

In view of the above, the proposal for diversion of 0.697 ha forest land (Revenue Forest land) for Development of Tourism infrastructure at Tampara in Berhampur Forest Division of Ganjam District by the Addl. Secretary to Government, Tourism Department, Govt. of Odisha (Proposal No. FP/OR/Others/464149/2024, S.W No. SW/173154/2024) is sent herewith in duplicate for consideration of the Government and onward transmission to Government of India, Ministry of Environment, Forest & Climate Change, Regional Office, Bhubaneswar for approval under Section-2 (ii) of Van (Sarankshan Evam Samvardhan) Adhiniyam, 1980.

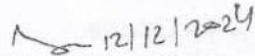
Yours faithfully

Encl:- **Diversion Proposal**  
in duplicate(2 Sets)

  
Additional Principal Chief Conservator of Forests  
Forest Diversion & Nodal Officer, F.C. Act

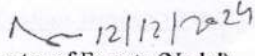
Memo No. 25173 Date. 12.12.2024

Copy forwarded to the Regional Chief Conservator of Forests, Berhampur Circle with reference to his Memo No.4475 dated 28.11.2024 for information and necessary action.

  
Chief Conservator of Forests (Nodal)

Memo No. 25174 Date. 12.12.2024

Copy forwarded to the Divisional Forest Officer, Berhampur Forest Division for information & necessary action with reference to Memo No.4476 dated 28.11.2024 of RCCF, Bhubaneswar Circle to his address.

  
Chief Conservator of Forests (Nodal)

**12.12 Letter sent from DoFE&CC to MoEF&CC****PART-IV**

(To be filled in by the Secretary in charge of Forest Department or any other authorized officer of the State Government not below the rank of an Under Secretary)

**16. Recommendation of the State Government**

(Adverse comments made by any officer or authority in Part-B or Part-C or Part-D above should be specifically commented upon)

**The proposal for diversion of 0.697 ha forest land (Revenue Forest land) for Development of Tourism infrastructure at Tampara in Berhampur Forest Division of Ganjam District by the Addl. Secretary to Government, Tourism Department, Govt. of Odisha under Section-2 (1) (ii) of the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 is recommended.**

Date: 20.12.2024

Place: Bhubaneswar

  
Signature  
Name & Designation  
(Official Seal)  
(Lingaraj Otta)

**OSD-cum-Special Secretary to Govt.  
Forest, Env. & CC Deptt.**

Comprehensive note on Tampara Eco Cottages, District- Ganjam

**By speed Post/e-mail**

**GOVERNMENT OF ODISHA  
FOREST, ENVIRONMENT & CLIMATE CHANGE DEPARTMENT**

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No.FE-DIV-FLD-0089-2024- 25579 /FE&CC, Date 20.12.24

10F (Cons)-64/2024

From

Shri Lingaraj Otta,  
OSD-cum-Special Secretary to Government

To

The Assistant Inspector General of Forests,  
Govt. of India, MoEF&CC (F.C Division),  
Indira Paryavaran Bhawan, Jor Bagh Road,  
Alighanj, New Delhi-110003.

Sub: Proposal for diversion of 0.697 ha forest land for Development of Tourism Infrastructure at Tampara in Berhampur Forest Division of Ganjam District by the Addl. Secretary to Government, Tourism Department, Govt. of Odisha.  
(Proposal No.FP/OR/Others/464149/2024, S.W No.SW/173154/2024

Sir,

I am directed to send herewith a proposal for diversion 0.697 ha forest land (Revenue Forest land) for Development of Tourism infrastructure at Tampara in Berhampur Forest Division of Ganjam District by the Addl. Secretary to Government, Tourism Department, Govt. of Odisha as received from the Addl. Principal Chief Conservator of Forests (FD&NO, FC Act), O/o the PCCF & HoFF, Odisha for consideration and approval of Govt. of India, Ministry of Environment, Forests and Climate Change, New Delhi under Section-2 (1) (ii) of Van (Sarankshan Evam Samvardhan) Adhinyam, 1980.

**1. Brief Description:**

As reported by the DFO, Berhampur Forest Division, the Tampara Lake is a fresh water lake situated at the right bank of the river Rushikulya beside N.H. 16, (Kolkata-Chennai National Highway) near Chatrapur Town, the district Head Quarter of Ganjam District and is 23 K.M from Berhampur city. The lake covers an area of 300 Ha and connected to the river Rushikulya. The maximum length of the lake is 5.4 Km and width is 0.65 Km. There is no geological evidence to confirm its origin.

The lake provides water for irrigation and serves as the major source of drinking water of nearby villages including Chatrapur town. It plays a major role for control of floods in rainy season in the locality. The beach of Bay of Bengal is around 2km from the lake and extensive sand dunes are acting as barriers from incursion of sea water into this fresh water lake. These sand dunes are covered with extensive cashew and casuarina plantations.

The flora of the region includes both terrestrial and aquatic vegetations. The terrestrial vegetation is found over the periphery of the lake whereas aquatic vegetation is found inside the lake. The extensive plantation of Keoda, Cashew and Casuarinas are seen at the peripheral areas. The aquatic vegetation within the lake supports the aquatic fauna of the lake. There are 46 species of fish and 60 species of birds found in the lake.

The lake has been designated as a protected Ramsar site in 2021 due to its bio-diversity. Now, the lake is used by Indian Army for their water activities training centre. The

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FE-DIV-FLD-0089-2024/01/2024

**Comprehensive note on Tampara Eco Cottages, District- Ganjam**

Deptt. of Tourism & Cultural Affairs, Govt. of Odisha is planning to develop the site as an Eco-tourism site by developing facilities for water sports within the lake, trekking to the virgin beach of Bay of Bengal through sand dunes covered with dense cashew and casuarinas plantation, and other peripheral facilities for tourists' stay.

The project cost of the instant project "Development of Tourism Infrastructures At Tampara of Chatrapur Tahasil under Ganjam District of Odisha is" Rs.2292.05 Lakhs and the project finds place in Survey of India **Topo-sheet No. E45B3** in 1:50,000 scale.

As reported by the DFO, Berhampur Forest Division in Part-II and Site Inspection Report (**Page No.11-14/DP & No.15-16/DP**), the proposed area does not form part of any National Park/ Wildlife Sanctuary/ Biosphere Reserve/ Tiger Reserve/ Elephant Corridor etc. and also the applied area is not a part of any Eco-Sensitive Zone of any Protected Area. No archaeological monument/ heritage site/ defence establishment etc. are located in the applied area. The project will generate regular employment to 10 persons and temporary employment of 40 persons (**Page No.9/DP**). There will be no displacement of human habitation due to this project.

**2. Justification for locating the project in the forest area:**

Tampara wetland near Chatrapur town in Ganjam District will get a facelift following the State Government's decision to develop the mini lake as a tourist attraction.

Various development departments/ agencies including tourism, water resources, works and World Bank funded Integrated Coastal Zone Management Project (ICZMP) would participate in the development of the 5.8 km-long, 670 meter-wide wetland, situated about 4 km away from the National Highway.

To develop the spot with the involvement of various departments as a major tourism center will boost the tourism industry in the district. The district administration has also decided to bring the wetland and its adjoining area under the proposed master plan of the Berhampur Development Authority (BDA) to regulate the construction work.

The wetland is a major boating destination for tourists. Facilities like parking, eco-park, jetties, floating restaurants, cottages, tented accommodation and boating are being planned for the lake, which runs up to Rushikulya river near Ganjam town.

Hence, minimum bare requirement of forest area over 0.697 ha has been taken into consideration for diversion in this project.

**3. Maps:**

The Addl. PCCF (FD&NO, FCA), O/o the PCCF & HoFF, Odisha has intimated that the User Agency has furnished the following maps, duly authenticated by all concerned.

Sl. No.	Particulars	Scale	Plate No.
1	The map in 1:50,000 scale on the Survey of India Topo Sheet No.E45B3, showing the proposed project area for diversion.	1:50,000	Plate -I
2.	ORSAC vetted DGPS Surveyed cadastral map of village Humuri under Chatrapur Tahasil of Ganjam District showing forest patches proposed for diversion.	1:1,980	Plate-II
3.	Lay out plan of the project site for development of tourism infrastructure.	1:4,000	Plate-III
4.	Map showing distance of different National Park, Wildlife Sanctuary, Tiger / Elephant Corridor from the Project area.	1:1000,000	Plate -IV

## Comprehensive note on Tampara Eco Cottages, District- Ganjam

**4. Forest land:**

As reported by the DFO, Berhampur Forest Division in his Part-II and Site Inspection Report at **Page No.11-14/DP & No.15-16/DP** respectively, total Forest land involved in the project is over 0.697 ha (Revenue Forest land) in Humuri village under Chatrapur Tahasil of Ganjam District. The land schedule of the Forest land involved in the project is furnished below, which has been duly authenticated both by the DFO, Berhampur Forest Division and the concerned Tahasildar (**Page No.32-35/DP**) are as follows:

Sl. No.	Village Name	Revenue Forest Land (Ha)	Non Forest Land (Ha)	Total Area (Ha)
1.	Humuri	0.697	0.353	1.05
2.	Humuri Tampara	0	3.069	3.069
	<b>Total</b>	<b>0.697</b>	<b>3.422</b>	<b>4.119</b>

The DGPS map of the proposed diversion of Forest Land of the project duly authenticated by the ORSAC and countersigned by DFO, Berhampur Forest Division and Tahasildar concerned is enclosed as **Plate No.II/DP**. The KML and Shape File in CD form are also appended to the diversion Proposal.

Further, the status of land involved in the project as on 25.10.1980 of Chatrapur Tahasil is enclosed at **Page No.33 & 35/DP**. The certificate furnished by the user agency regarding minimum use of forest land has been enclosed at **Page No.37/DP**.

**5. Flora & Fauna:**

The Addl. PCCF (FD&NO, FCA), O/o the PCCF & HoFF, Odisha has intimated that the DFO, Berhampur Forest Division in Part-II and Site Inspection Report at **Page No.11-14/DP and No.15-16/DP** respectively, has reported that the forest land proposed for diversion has been put under **Eco-value class-III** with **density** of vegetation is less than **0.1**. The prevailing vegetation found in the proposed area comprises of Palm (Arecaceae), Coconut (Cocosnucifera), Kadam (Neolamarckia cadamba), Pista Badam (Pistacia vera) etc. The birds found in the proposed area comprises Aythya farina, Haliaeetus leucogaster, Mycteria leucocephala, Nettarufina, Sterna aurantia, Tadorna ferruginea.

There is no specific habitat of wild animals in the applied areas. There is also no movement of Scheduled-I animal. The proposed forest area does not form a part of any National Park, Wildlife Sanctuary, Biosphere Reserve, Tiger Reserve, Elephant Corridor etc under Berhampur Forest Division. No archaeological/ heritage sites/ defence establishment or any other important monuments are located in the proposed forest area for diversion. The requirement of forest land for this project as indicated by the user agency is unavoidable and the barest minimum which is enclosed at **Page No.37/DP**.

**6. Tree Enumeration:**

The Addl. PCCF (FD&NO, FCA), O/o the PCCF & HoFF, Odisha has intimated that as reported by the DFO, Berhampur Forest Division in his Part-II and Site Inspection Report at **Page No.11-14/DP and No.15-16/DP** respectively, the total number of trees enumerated over the entire land is 118 nos. Out of which tree enumerated over forest land is 82 nos. and over non-forest land is 36 nos. Total tree enumeration has been furnished in the DP at **Page No.53-58/DP** with Species wise and girth class wise under Chatrapur Tahasil duly authenticated by the revenue and forest officials.

**7. Compensatory Afforestation:**

As reported by the DFO, Berhampur Forest Division, the forest land applied for diversion under Section-2 (1) (ii) of Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 is 0.697 ha. Therefore, as per provision under rule- 13 (5) of Van (Sanrakshan

## Comprehensive note on Tampara Eco Cottages, District- Ganjam

Evam Samvardhan) Rules, 2023, specified number of trees as may be specified in the order for diversion of forest land, shall be levied from the user agency towards Compensatory Afforestation. The user agency has furnished an undertaking in this regards which is enclosed at **Page No.44/DP**.

**8. Cost Benefit Analysis:**

The Addl. PCCF (FD&NO, FCA), O/o the PCCF & HoFF, Odisha has intimated that being a non-linear project having involvement of forest land only over 0.697 ha area which is less than 20.00 ha, the cost benefit analysis report is not required for this project as per Gol, MoEF&CC Guidelines dated 01.08.2017.

**9. Environmental Clearance:**

The Addl. PCCF (FD&NO, FCA), O/o the PCCF & HoFF, Odisha has intimated that the proposed project does not require Environmental Clearance under EIA Notification 2006 and also NOC from the State Pollution Control Board, Odisha, Bhubaneswar is not required for this project.

**10. Rehabilitation & Resettlement Plan:**

The Addl. PCCF (FD&NO, FCA), O/o the PCCF & HoFF, Odisha has intimated that the project does not warrant displacement of any human habitation and therefore, resettlement and rehabilitation plan is not required for this project.

**11. Net Present Value (NPV):**

The User Agency has furnished an undertaking to pay the NPV of the forest land proposed to be diverted as per demand of DFO, Berhampur Forest Division which is enclosed at **Page No.42/DP**. Further, the user agency has also furnished an undertaking to pay the additional amount of NPV if so, determined as per decision of the Hon'ble Supreme Court of India which is enclosed at **Page No.43/DP**.

**12. DGPS Map:**

Ministry of Environment and Forests, Gol in their letter F. No.11-9/98 dated 08 07 2011 have issued guidelines that all application seeking prior approval of the Central Govt. under the Forest (Conservation) Act, 1980 for diversion of forest land for non-forest purpose, must be accompanied with Geo-referenced boundary in shape file. Further, in the guideline, it is said that to ensure accurate delineation of the forest area to be diverted, the application should also contain authenticated copy of digital map along with hard copy. Accordingly, the User Agency has submitted the required digitized map duly authenticated by ORSAC and countersigned by DFO, Berhampur Forest Division, which are enclosed to the diversion proposal as **Plate No.II/DP** along with Shape file and KML file.

**13. Violation:**

The Additional PCCF(FD &NO, FC Act),O/o the PCCF&HoFF, Odisha has stated that, as reported by the DFO, Berhampur Forest Division in Part-II and Site Inspection Report at **Page No.11-14/DP** and **No.15-16/DP** respectively, violation has been committed by the User Agency under Van (Sanrankshan Evam Samvardhan) Adhiniyam, 1980 for which show cause notice has been issued by the Special Secretary to Govt., Tourism Department to the Secretary, Berhampur Development Authority and the Additional Manager (T), M/s Engineering Projects (India) Ltd. (PCO), Bhubaneswar, which are enclosed at **Page No.20 & 17/DP** respectively.

**14. Certificate under Forest Right Act. 2006:**

The User Agency has submitted an undertaking duly counter signed by DFO, Berhampur Forest Division to furnish Forest Right Act Certificate before the final approval which is enclosed at **Page No.49/DP**.

**15. Others:**

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## Comprehensive note on Tampara Eco Cottages, District- Ganjam

Part-II and Site Inspection Report of DFO, Berhampur Forest Division are enclosed at **Page No.11-14/DP** and **No.15-16/DP** respectively. The Part-III of Addl. PCCF (FD&NO, FCA) is enclosed at **Page No.24/DP**. Division Profile of Berhampur Forest Division is enclosed at **Page No.59/DP**. The District Profile of Ganjam District is enclosed at **Page No.60/DP**. The State Profile has been furnished at **Page No. 61/DP**.

The Addl. Principal Chief Conservator of Forests (FD&NO, FC Act), O/o the PCCF & HoFF, Odisha has recommended the proposal.

In view of the above, Govt. of India, MoEF&CC, New Delhi is requested to consider the proposal for diversion of 0.697 ha forest land (Revenue Forest land) for Development of Tourism infrastructure at Tampara in Berhampur Forest Division of Ganjam District by the Addl. Secretary to Government, Tourism Department, Govt. of Odisha under Section-2 (1) (ii) of Van (Sarankshan Evam Samvardhan) Adhiniyam, 1980 and convey their approval in favour of the User Agency subject to the following conditions.

- Forest land proposed for diversion shall not be used for any purpose other than that has been proposed.
- The User Agency shall pay towards cost of felling, logging and transportation of enumerated trees before commencement of work.
- Trees should be felled only when it is absolutely necessary and in a phased manner and under the supervision of DFO, Berhampur Forest Division.
- The User Agency shall obtain Clearance from the State Wetland Development Authority.
- The User Agency shall submit FRA certificate under FRA, 2006.
- Action as deemed proper may be taken for violation of Van (Sanrakshan Evam Samvardhan) Adiniyam. 1980.

Yours faithfully,

*d. n. s. 2024*

Encls.: DP in 1 volume.

OSD-cum-Special Secretary to Government

Memo No. 25580 / FE&CC, Date 20.12.24

Copy forwarded to the Deputy Director General of Forests (C), Govt. of India, MoEF&CC, Regional Office, A/3, Chandrasekharpur, Bhubaneswar-23 for information and necessary action.

*d. n. s. 2024*

OSD-cum-Special Secretary to Government

Memo No. 25581 / FE&CC, Date 20.12.24

Copy forwarded to the Additional Secretary to Government, Tourism Department for information and necessary action.

*d. n. s. 2024*

OSD-cum-Special Secretary to Government

Memo No. 25582 / FE&CC, Date 20.12.24

Copy forwarded to the Principal Chief Conservator of Forests & HoFF, Odisha/ Principal Chief Conservator of Forests (Wildlife) & Chief Wildlife Warden, Odisha/ Addl. Principal Chief Conservator of Forests (FD&NO, FC Act), O/o PCCF & HoFF, Odisha with reference to letter No.25172, dtd.12.12.2024 for information and necessary action.

*d. n. s. 2024*

OSD-cum-Special Secretary to Government

- 5 -

## Comprehensive note on Tampara Eco Cottages, District- Ganjam

Memo No. 25583 /FE&CC, Date 20.12.24

Copy forwarded to the Revenue & Disaster Management Department/Water Resources Department/ Director, Env.-cum-Special Secretary to Govt., FE&CC Department/ Collector, Ganjam for information and necessary action.

*de notinrom*

OSD-cum-Special Secretary to Government

Memo No. 25584 /FE&CC, Date 20.12.24

Copy forwarded to the Regional Chief Conservator of Forests, Berhampur Circle/ Divisional Forest Officer, Berhampur Forest Division for information and necessary action.

*de notinrom*

OSD-cum-Special Secretary to Government



**13****Tampara lake – RAMSAR  
Site- Wetland Rules 2017**

Comprehensive note on Tampara Eco Cottages, District- Ganjam

### 13. Tampara Lake - RAMSAR site - Wetland rules 2017 – Clause 4(2)

The project was approved in 2016 and execution was initiated in April 2022. However, Tampara lake has been declared as a RAMSAR site on 13 Aug 2022.

An application was submitted to State Wetland Authority for post facto approval of the project, where presentation on components with mitigation measures etc was presented before Minister DoFE&CC, where the proceedings stated that State Wetland Authority shall recommend the proposal for post facto approval of the project from MoEF&CC

<p><b>Odisha Tourism</b> Paryatan Bhawan, Lewis Road Bhubaneswar-751014 Fax No.+91 674 2430887 E-mail: info@odishatourism.gov.in</p>	 ଓଡ଼ିଶା ସରକାର ପର୍ଯ୍ୟଟନ ବିଭାଗ <b>Government of Odisha</b> <b>Tourism Department</b>	 <b>ODISHA</b> <small>INDIA'S BEST KEPT SECRET</small> ଓଡ଼ିଶା ପର୍ଯ୍ୟଟନ ପର୍ଯ୍ୟଟନ ଭବନ, ଲୁଇସ ରୋଡ୍, ଭୁବନେଶ୍ୱର-୭୫୧୦୧୪
No. <u>10966</u> / TSM, Bhubaneswar, Dated <u>17-11-23</u> TCT-000-SCM-0020-2018		
From Sachin R Jadhav, IAS Director Tourism		
To Dr. K. Murugesan, IFS, Director, Environment-cum-Special Secretary, FE & CC Dept. & Member State Wetland Management Authority, Govt. of Odisha		
Sub: Seeking permission for Development of Tourism Infrastructure at Tampara Lake of Chatrapur Tahsil under Ganjam District of Odisha.		
Sir, In inviting a reference to the above cited subject, I am to inform you that Department of Tourism submitted the DPR for Development of Tourism Infrastructure at Tampara Lake of Chatrapur Tahsil under Ganjam District of Odisha to the Ministry of Tourism, Govt of India under coastal Circuit-Swadesh Darshan (Central Scheme) on dated 01.03.2016. While Ministry of Tourism approved the project worth 33.43 Cr. On dated 19.09.2016(Approved DPR Enclosed in Annexure I). Tampara Lake was declared as Ramsar site on dated 13.08.2022.		
As per laid provisions under Wetlands (Conservation and Management) Rules, 2017 Clause 04 – Restrictions of activities in wetlands, which states that, "Provided that the Central Government may consider proposals from the State Government or Union Territory Administration for omitting any of the activities on the recommendation of the Authority"		
We understand that, for any construction in Ramsar site we need permission from State Wetland Authority, Odisha. At the time of Project approval by Ministry of Tourism, Govt of India, the Tampara Lake was neither declared as Ramsar Site nor was notified under National ATLAS on Wetlands, 2010.		
It may be noted that the project was conceived to uplift the overall economic profile of the region and inculcating the principles of "wise use" and sustainable development the world class tourism infrastructure was conceived and proposed for development in the DPR.		
The salient features and benefits of the project is highlighted below:		
i. Livelihood creation: The project is aimed to uplift the overall tourism profile of the region, by offering world class luxury, comfort and other water based recreational		

## Comprehensive note on Tampara Eco Cottages, District- Ganjam

tourism activities. With the increase in visitors specially of Mid to High Segment tourists in the region, the overall economic profile of the area will be enhanced.

It is expected that the Tampara Eco-Cottages, the project will boost direct and indirect jobs in the region. As per the report- "An Approach to the Twelfth Five Year Plan (2012-17 by Planning Commission of India published in October 2011. it is estimated that every investment of INR 10 Mn. in tourism sector leads to creation of 78 jobs, which is highest in the segment, as similar investment in manufacturing sector leads to creation of 45 jobs. (Link: Final Approach Paper Cover.cdr (nrccdp.org)).

The total investment in Tampara Eco-Cottages, the project is INR 39.43 Crores.

- ii. Indirect Jobs: Apart from direct jobs, the project will also lead to indirect jobs – eg. Tourist Guides, Boatman, Restaurant and Food Outlets development, souvenir shops, parking fee collection, provision on raw materials to the Eco-cottages properties – milk, vegetables, meat and other groceries etc.
- iii. Solid-Waste Disposal: The Tampara Eco-cottages projects is an eco-friendly project and thus right from its inception / master-planning phase has inculcated key components like – a. Sewerage Treatment Plant; b. Water Treatment Plant; c. Rainwater harvesting; d. Storm Water Drainage.

The project has ensured that no-grey water / wastewater / sewer water is discharge in the lake water, thus will not affect the flora and fauna or any aquatic life-form of Tampara lake.

- iv. Mitigation Measures: The development of Tampara Eco cottages was conceptualised and started prior to declaration of Tampara as Ramsar Site, however Department of Tourism proposes including of following mitigation measures which will add value to the project:
  - a. Nature Interpretation Centre – A small interpretation can be created in TRC block, which shall have awareness and literature materials on Tampara Wetland and other aquatic flora, fauna, A/V videos etc. for educational purposes
  - b. Skill Building and Trainings to local stakeholders – Department of Tourism will ensure skilling and capacity building trainings to local stakeholders benefitting from the Tampara Eco-cottages project like – Hospitality Staff, Naturalist, Tourist Guides, Taxi Operators/Unions, Boatman, Restaurant Operators, Souvenir shop owners etc.
  - c. Fountain based Aeration through Solar Fountain – Department of Tourism proposes to add components like Solar Fountains in Tampara lake ecosystem, which does the twin tasks of increasing oxygen levels of lakes and beautification of lakes. DoT will undertake commissioning of such solar fountains after due consultation with technical experts on same.
- v. Innovative Design (Development on Stilts): It is pertinent to note that the entire Tampara Eco-Cottages is conceptualised on stilt structure, to ensure that there is no obstruction to free-flowing water of the lake, thus aquatic life and ecological character of the lake will not be impacted adversely.

Considering the project importance and the benefits this project will accrue, this department requests you to kindly consider recommending approval to Central Wetland Authority for Development of Tourism Infrastructure at Tampara Lake of Chatrapur Tahsil under Ganjam District of Odisha, as per laid provisions under Wetlands (Conservation and Management) Rules, 2017 Clause 04 – Restrictions of activities in wetlands, which states that,

## Comprehensive note on Tampara Eco Cottages, District- Ganjam

"Provided that the Central Government may consider proposals from the State Government or Union Territory Administration for omitting any of the activities on the recommendation of the Authority"

This is for your information & necessary action at your end.

Yours Faithfully

(Director Tourism)

**Meeting / URGENT**

**Government of Odisha  
Forest, Environment and Climate Change Department**

\*\*\*

No. FE-ENV2-ENV-0001-2018 3467/FE&CC, Dt. 01.03.24

From

Dr. K. Murugesan, IFS  
Director, Environment-cum-  
Special Secretary to Government

To

The Chief Secretary, Odisha  
The Additional Chief Secretary to Government, Department of Water Resources  
The Additional Chief Secretary to Government, FE & CC Department  
The Additional Chief Secretary to Government, Revenue & DM Department  
The Additional Chief Secretary to Government, Tourism Department  
The Additional Chief Secretary to Government, Housing & U.D. Department  
The Principal Secretary to Government, Rural Development Department  
The Principal Secretary to Government, F & ARD Department  
The Chief Executive, Odisha Space Application Centre, Bhubaneswar  
The Principal Chief Conservator (Wildlife) & Chief Wildlife Warden, Odisha  
The Member Secretary, State Pollution Control Board, Bhubaneswar  
The Member Secretary, Odisha Biodiversity Board, Bhubaneswar  
The Additional PCCF, MoEF&CC, Integrated Regional Office, Bhubaneswar  
Dr. Sudarsan Panda, Member Expert, Landscape Planning, SWA  
Sri Surya Kumar Mohanty, Member Expert, Fishery, SWA  
Dr. P. Kumar, Member Expert, Hydrology, SWA  
Dr. P.C. Panda, Member Expert, Wetland Ecology, SWA  
Prof. Sudhakar Panda, Member Expert, Socio-economic Studies, SWA

Sub: Minutes of the 3<sup>rd</sup> meeting of the State Wetlands Authority constituted as per Rule 5 of the Wetlands (Conservation & Management) Rules, 2017

Sir,

I am directed to enclose a copy of the minutes of the 3<sup>rd</sup> meeting of the State Wetlands Authority held on 09.02.2024 at 07.15 PM in the 1<sup>st</sup> Floor Conference Hall of the Lokaseva Bhavan under the Chairmanship of the Hon'ble Minister, Forest, Environment and Climate Change.

It is, therefore, requested to kindly take necessary action for compliance of the decisions taken in the aforesaid meeting.

Yours faithfully,

*(Signature)*  
Director, Environment-cum-  
Special Secretary to Government

Memo No. 3468/FE&CC, Dt. 01.03.24

Copy forwarded to PS to the Hon'ble Minister, Forest, Environment and Climate Change for kind information of the Hon'ble Minister, Forest, Environment and Climate Change.

*(Signature)*  
Director, Environment-cum-  
Special Secretary to Government

**13.1 Proceedings of the meeting held at State Wetland Authority**

For post facto approval of Tampara Eco Cottages

**Minutes of the 3<sup>rd</sup> meeting of the State Wetlands Authority held on 09.02.2024 under the chairmanship of Hon'ble Minister, Forest, Environment & Climate Change**

\*\*\*

The 3<sup>rd</sup> Meeting of the State Wetlands Authority constituted under Rule 5 of Wetlands (Conservation & Management) Rules, 2017 was held under the Chairmanship of Hon'ble Minister, Forest, Environment & Climate Change -cum- Chairman, State Wetland Authority, Odisha on 09.02.2024 at 7.15 PM in the 1<sup>st</sup> Floor Conference Hall of Revenue & Disaster Management Department, Loka Seva Bhawan.

Initiating the discussion, the Member Secretary, State Wetland Authority & Director, Environment -cum-Special Secretary, Forest, Environment & Climate Change Department welcomed all the participants, briefed the agenda for the meeting and presented the proposals. The list of the participants is attached at **Annexure - 1**.

After a threadbare discussion, following decisions were made.

3	<p>Development of Tourism infrastructure at Tampara Lake of Chhatrapur Tahasil, Ganjam with a financial outlay of INR 33.43 Cr. (<i>Post-facto</i>).</p> <p>The site visit report of DFO, Berhampur indicates that some stilt structures (concrete Piles) built under the Tourism cottages are present at site. Also some stilt structures (concrete Piles) have not been completed due to ban on works by Hon'ble NGT.</p> <p>The Collector &amp; D.M., Ganjam has submitted the site visit report dated 22.09.2023 of the committee constituted by Hon'ble NGT which clearly mentions permanent construction within 50 meters of the Tampara Lake.</p>	Department of Tourism, Government of Odisha	The Authority after due deliberations and discussions decided to recommend the proposal to MOEF&CC for obtaining post-facto approval under proviso to Rule 4(2) of the Wetlands (Conservation and Management) Rules, 2017.
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Comprehensive note on Tampara Eco Cottages, District- Ganjam

### 13.2 Recommendation sent by State Wetland Authority to MoEF&CC

State Wetland Authority vide letter no. 3467 dated 1 March 2024 has recommended to the MoEF&CC to accord post facto approval as per Rule 4(2) of the Wetlands (Conservation and Management) Rules 2017.

*Urgent / By email today*

Government of Odisha  
Forest, Environment and Climate Change Department

No. FE-ENV2-ENV-0006-2023 3951 /FE&CC, Dt. 07-03-24

From  
Dr. K. Murugesan, IFS  
Director, Environment-cum-  
Special Secretary to Government and  
Member Secretary, State Wetlands Authority

To  
Sri Sujit Kumar Bajpayee,  
Joint Secretary to Government  
Ministry of Environment, Forests & Climate Change  
Indira Paryavaran Bhawan,  
Jor Bagh Road, Aliganj, New Delhi-110003

Sub: Recommendation of the proposal for Development of Tourism infrastructure at Tampara Lake, Ganjam by Department of Tourism, Government of Odisha under Rule 5(4) read with proviso to Rule 4(2) of Wetlands (Conservation and Management) Rules, 2017 - regarding

Sir,

With reference to the above cited subject, I am directed to inform you that the Director Tourism, Department of Tourism, Government of Odisha has submitted a representation on 17.11.2023 for seeking permission for Development of Tourism infrastructure at Tampara Lake, Ganjam. **(Copy enclosed as Annexure-I)**

The Director Tourism, Department of Tourism informed that the Department of Tourism had submitted the DPR amounting to Rs.33.43 Cr. for Development of Tourism infrastructure at Tampara Lake of Chhatrapur Tahasil, Ganjam to the Ministry of Tourism (MoT), Government of India under Coastal Circuit-Swadesh Darshan (Central Scheme) on 01.03.2016 which was later approved by the said Ministry on 19.09.2016. **(Copy of DPR enclosed as Annexure-II)**. As per the said proposal, the aforesaid project was conceived to uplift the overall economic profile of the region and the world-class tourism infrastructure was conceived and proposed for development in the DPR inculcating the principles of 'wise use' and sustainable development.

It is pertinent to mention here that, an O.A. No 88/2023/EZ has been filed by Wildlife Society of Odisha against State of Odisha and others before the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata challenging the illegal and indiscriminate permanent construction on the zone of influence, water area of the Tampara Lake by reclaiming land from the Wetland by dumping soil into the Lake and Hon'ble Tribunal has directed the Collector & DM, Ganjam that no illegal constructions are made and no part of the Tampara Lake is encroached or allowed to be encroached and to constitute a committee which shall visit the site in question and the opposite parties to file affidavits on the basis of the site visit report. **(Copy of the order dated 11.08.2023 of the Hon'ble NGT enclosed as Annexure-III)**.

In compliance to the direction dated 11.08.2023 of the Hon'ble Tribunal, the Collector & DM, Ganjam has constituted a committee vide their Notification dated 05.09.2023 which visited the site on

## Comprehensive note on Tampara Eco Cottages, District- Ganjam

22.09.2023 and submitted the findings to SWA which reported permanent constructions occurs within 50 meters of the Tampara Lake. (Copy of the site visit report dated 22.09.2023 enclosed as Annexure-IV)


Subsequently, the aforesaid DPR of Tourism Department was forwarded to the Divisional Forest Officer, Berhampur Forest Division and Site Manager, Tampara Wetland for scrutiny of the same under Wetlands (Conservation and Management) Rules, 2017 to render his considered views on this matter. The DFO, Berhampur Forest Division has furnished his views on the DPR for "Development of Tourism Infrastructure at Tampara Lake, Ganjam vide his Letter No. 244/4F-1189/2023 dated 06<sup>th</sup> January, 2024 and subsequent site visit report vide Letter No. 1076/4F-1189/2023 dated 08<sup>th</sup> February, 2024. It is revealed from the aforesaid site visit report that some stilt structures (concrete Piles) built under the Tourism cottages are present at site and some stilt structures (concrete Piles) have not been completed due to ban on works by Hon'ble NGT. However, as regards to solid waste management plant and zero grey water treatment plant, no works have been taken up in the existing site at Tampara Lake of Ganjam District. (A Copy each of the Letters dated 06.02.2024 and 08.02.2024 enclosed as Annexure-V & VI).

This matter was placed before the 3<sup>rd</sup> meeting of State Wetlands Authority, Odisha held on 09.02.2024 and the Authority after due deliberations and discussions decided to recommend the proposal to MOEF&CC for obtaining post-facto approval on the aforesaid project at Tampara Wetland site under proviso to Rule 4(2) of the Wetlands (Conservation and Management) Rules, 2017. (Copy of the Minutes is enclosed as Annexure-VII)

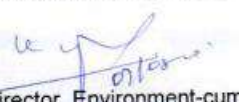
It is, therefore, requested to kindly consider the matter for grant of post-facto approval on the aforesaid project.

Yours faithfully,


Encl: As above

  
Director, Environment-cum-Special Secretary to Government  
and Member Secretary, State Wetlands Authority

Memo No. 3952 /FE&CC, Dt. 07.03.24  
Copy forwarded to the Director, Tourism, Department of Tourism with reference to their Letter No. 10966 dated 17.11.2023 for information and necessary action.

  
Director, Environment-cum-Special Secretary to Government  
and Member Secretary, State Wetlands Authority

Memo No. 3953 /FE&CC, Dt. 07.03.24  
Copy forwarded to the Collector & DM, Ganjam for information and necessary action.

  
Director, Environment-cum-Special Secretary to Government  
and Member Secretary, State Wetlands Authority

**13.3 MoM of the meeting held by MoEF&CC on 12 Sept 2024****Minutes of the meeting held regarding the proposal for development of tourism Infrastructure at Tampara Lake, Ganjam, Odisha by Department of Tourism, Gov't. of Odisha on 12<sup>th</sup> September, 2024.**

A virtual meeting was held on 12<sup>th</sup> September, 2024 under the chairmanship of Additional Secretary, MoEF&CC, with the representatives from Ministry of Tourism, Government of India, Integrated Regional Office, MoEF&CC, Bhubaneswar, Department of Tourism, Government of Odisha, Department of Environment, Forest & Climate Change, Government of Odisha, State Wetlands Authority, Odisha (SWAO), District Magistrate & Collector, District Ganjam, Divisional Forest Officer, Brahmapur Forest Division and Wetlands International South Asia (WISA) for consideration of proposal for Eco-tourism Development in Tampara Lake (a Ramsar site in Odisha) by Department of Tourism, Govt. of Odisha recommended by the SWAO vide letter dated 07.03.2024 **for post facto approval** under Rule 4 of the Wetlands (Conservation & Management) Rules, 2017. The list of participants is annexed as **Annexure-1**.

The chair welcomed the participants followed by presentation made by Scientist 'F' (Wetlands Division), MoEF&CC apprising the participants about the matter pending before the Hon'ble National Green Tribunal, Eastern Bench, at Kolkata, i.e., O.A. No. 88/2023, titled as Wildlife Society of Orissa vs. State of Odisha & Ors. The issue that arose in the aforesaid matter is that permanent construction has been done within no development zone at Tampara Lake, accounting for violation/non-compliance of the applicable Wetlands (Conservation & Management) Rules, 2017. Further, the details of designation of Tampara Lake as Ramsar Site and eco-tourism development plan recommended by the SWAO were presented. The following queries were also raised:

- Approvals/permissions granted and yet to be granted.
- Justification for not taking prior approval from MoEF&CC and other statutory activities.
- Construction activities undertaken and yet to be undertaken.
- Total project cost and Expenditure incurred till date on various activities.

Subsequently, Director, Department of Tourism, Government of Odisha has made a presentation on the proposal. It was inter-alia, apprised that the project in question has been granted approval by Ministry of Tourism under 'Swadesh Darshan' (central scheme) of Government of India vide sanction order dated 19.09.2016 to enhance the tourism experience of the area and ensure longer stay for tourists. It is a convergence project between the Odisha State Tourism Department and the Ministry of Tourism. The total project cost is Rs. 33.43 Crores, which includes the construction of eco-cottages, tourist reception centre, jetty, etc. The development work has been taken up in two phases, i.e., Phase 1; Tampara lake front development and Phase 2; Development of Eco-Cottages. It has been informed that the NGT matter (OA No. 88/2023) is against Phase-2, i.e., Development of Eco-Cottages. The queries raised by the ministry were also addressed.

**a. Approvals/permissions granted and yet to be granted with justification:**

Details	Dates
Project approved by Ministry of Tourism under <i>Swadesh Darshan</i> .	19.09.2016
Project entrusted with M/s EPIL	02.02.2022
Execution initiated at site by M/s EPIL	April, 2022
O.A. No. 88/2023 filed by Wildlife Society of Orissa (Construction work at site stopped)	02.08.2023
Forest Diversion application generated online- FP/OR/OTHERS/450739/2023 (Total area-4.119 Acre, Forest Land-0.697 Acre)	30.10.2023

## Comprehensive note on Tampara Eco Cottages, District- Ganjam

Letter sent to State Wetland Authority seeking permission for development (Since structures apart from jetty are lying within 50 m from the water edge)	17.11.2023
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- It was informed that the Forest Clearance is under process and will be granted within three months.
- Permission for construction under Rule 4 of the Wetlands (Conservation & management) Rules, 2017 is required, therefore, the Department of Tourism, Govt. of Odisha has requested the SWAO to recommend the Eco-Tourism development proposal for post-facto approval from the Ministry of Environment, Forest & Climate Change (MoEF&CC) as the project is conceived keeping in mind the principles of 'wise-use' of wetlands under Rule 4 of the aforementioned Wetlands Rules, 2017.

b. **Construction activities undertaken and yet to be undertaken:**

- Deluxe cottages-10
  - ✓ 4 Cottages-RCC and brick work.
  - ✓ 6 Cottages-RCC work and brick work yet to be completed.
  - ✓ Finishing work yet to be undertaken
- Premium Cottages-10
  - ✓ 6 Cottages-RCC work completed
  - ✓ 4 Cottages- Plinth work completed
  - ✓ Finishing work yet to be undertake
- Villa Cottages
  - ✓ Foundation work complete
  - ✓ Finishing work yet to be undertake
- Tourist Reception Centre
  - ✓ RCC and Brick work completed
  - ✓ Finishing work yet to be undertake
- Other Components
  - ✓ Staff accommodation RCC and Brick work completed
  - ✓ Landscaping, illumination, and Jetty work yet to be undertaken

c. **Expenditure incurred till date:**

S.No.	Details	Amount in INR Cr.
1.	Total Cost of Project	22.92
2.	Expenditure done till date	17.16 (75%)
3.	Balance	5.76 (25%)

Further, during the discussion, DFO, Brahmapur informed that the forest land involved in the project is **0.697 Ha** wherein, permanent structures have been constructed, which is a **violation of the Forest Conservation Act.**

In view of the above, the following decisions were made:

1. DFO, Brahmapur shall submit a detailed note on the construction activities undertaken on the forest land, status of the post facto FC clearance and the requisite procedure for such violation/post facto cases.

## Comprehensive note on Tampara Eco Cottages, District- Ganjam

2. As sought by the Joint Committee constituted by Hon'ble NGT in its report dated 22.09.2023, an Integrated Management Plan and proposed comprehensive Environment Management Plan shall be prepared by a third party/independent agency and submitted to DC Ganjam, who shall place it before the said Joint Committee for its recommendations.
3. Ministry of Tourism to provide details highlighting the components of the project sanctioned by them.
4. Department of Tourism, Government of Odisha shall submit details of various components of the project vis-a-vis those sanctioned by Ministry of Tourism, those sanctioned in other schemes along with their sanctioned budget, the expenditure incurred and latest photographs of all the construction works undertaken.
5. D.C Ganjam shall submit the justification for issuing the show-cause notice dated 23.09.2023 to the Addl. General Manager, M/s Engineering Projects India (Ltd.) along with its current status.

The meeting ended with thanks to all the participants.

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## Annexure-1

**LIST OF PARTICIPANTS**

S.No.	Name	Designation	Organization
1.	Dr. Amandeep Garg	Additional Secretary	MoEF&CC, Gol
2.	Dr. Ramesh Motipalli	Scientist 'F'	MoEF&CC (Wetlands Division)
3.	Mr. Pankaj Verma	Scientist 'E'	MoEF&CC (Wetlands Division)
4.	Dr. BD Shangningam Anal	Scientist 'B'	MoEF&CC (Wetlands Division)
5.	Mr. Chandan Singh	Consultant	MoEF&CC (Wetlands Division)
6.	Ms. Gauri Vashist	Legal Associate	MoEF&CC (Wetlands Division)
7.	Mr. Manish Gupta	Software Developer	MoEF&CC (Wetlands Division-NCSCM)
8.	Dr. Timir Haran Mahato	Scientist 'E'	IRO, MoEF&CC, Bhubaneswar
9.	Mr. Ajeet Tyagi	Additional Director	Ministry of Tourism, GOI
10.	Mr. Samarth Verma	Director	Department of Tourism, Government of Odisha
11.	Mr. Ananta Vijaya Patnaik	Special Secretary	FE&CC Dept., Government of Odisha
12.	Dr. Anand Sasmal	Senior Scientist	FE&CC Dept., Government of Odisha
13.	Mr. Sunny Khokhar	Divisional Forest Officer, Brahmapur Forest Division	FE&CC Dept., Government of Odisha
14.	Mr. Dibya Jyoti Parida	Collector & District Magistrate, Ganjam	Govt. of Odisha
15.	Ms. Suchita Awasthi	National Project Coordinator	Wetlands International South Asia
16.	Ms. Bhuyashee Rajkumari	Programme Associate	Wetlands International South Asia
17.	Mr. Suddhabrata Chakraborty	Junior Forestry and Biodiversity Advisor	GIZ India

Based on the Minutes of Meeting, Department of Tourism had submitted a compliance report. The

**14**

# **Latest Photographs of all construction Works at Tampara**

**14. Latest Photographs of all construction works**

## Comprehensive note on Tampara Eco Cottages, District- Ganjam



## Comprehensive note on Tampara Eco Cottages, District- Ganjam



## Comprehensive note on Tampara Eco Cottages, District- Ganjam



## Comprehensive note on Tampara Eco Cottages, District- Ganjam



**15. Approvals yet to be granted**

Department of Tourism requests MoEF&CC to kindly give approval to the following –

1. Post Facto Forest Clearance for the project for 0.697 Ha of land
2. Post Facto approval of National Wetland Committee against Clause 4(2) of Wetland Rules 2017